

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

MA No. 96 of 2025

In

OA No. 78 of 2023

Durga Singh Panwar

Applicant

Versus

Rajendra Singh Dafoti

Respondent

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Dated: 8th December, 2025

Mukesh Verma
Advocate for UKPCB
Chamber No. 50, Old Block,
Supreme Court of India
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**RESPONSE AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,
UTTARAKHAND POLLUTION CONTROL BOARD (RESPONDENT
NO.2)**

I, Dr. Parag Madhukar Dhakate, aged about 48 years S/o Shri. M.B Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Uttarakhand, do hereby solemnly affirm and state on as under:-

1. That I am working as Member Secretary on behalf of the respondent UKPCB and am duly authorized to sign and file the instant affidavit and as he is well acquainted with the facts and circumstances of the case.
2. That the above-mentioned matter was last listed for hearing on 21.11.2025, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

“...

13. In peculiar facts and circumstances of the case, respondents no.2 and 3 are directed to file their affidavits as to (i) whether directions given by this Tribunal in paragraphs no.112, 113 and 114 of the order dated 08.11.2024 have been duly complied with by them and (ii) whether similarly placed mining lease holders have



been allowed to carry on mining in District Pithoragarh, if so, on what terms and conditions. Affidavits in this regard may be filed within two weeks.

... ”

3. That in compliance with the above-mentioned order, it is respectfully submitted that:

(i) That in compliance with paragraph no. 112,113 and 114:

a. That the resumption of Mining Operations was to be considered only after the completion of the study of geo-tectonic zones by seismology experts, as directed by the Hon'ble Tribunal vide order dated 28.03.2025 in OA No. 78 of 2023. Accordingly, the Secretary, Industrial Development (Mining), Government of Uttarakhand, submitted an expert committee report "*The Impact of Mining Operations on the Ecological and Environmental in the light of Seismic Study*" placed at pages 691 to 699. Further, the Secretary, Government of Uttarakhand, vide letter dated 27.08.2025, prescribed the authorities for conducting studies on micro-earthquake monitoring, ground deformation caused by mining activities and slope stability analysis. However, the study conducted has not completely established the impact of mining operations on the ecological and environmental conditions of the area. In this connection, a copy of the letter dated 27.08.2025 is being marked and filed as Annexure no.1 to this affidavit.

b. That further, the Member Secretary vide letter dated 03.12.2025 requested the Director, Directorate of Geology and Mining, Uttarakhand, Dehradun to furnish the updated status of the study undertaken, along with the compliance



report. In this connection, a copy of the letter dated 03.12.2025 is being filed and marked as **Annexure no. 2** to this affidavit.

(ii) That the Regional Officer, vide letter dated 24.11.2025 requested the District Mining Officer, Pithoragarh to provide an updated list of the total number of Mining industries currently operating in Pithoragarh district, the mining industries that were previously operating and currently closed and the mining industries that have not yet resumed operations. In this connection, a copy of the letter dated 24.11.2025 is being filed and marked as **Annexure no. 3** to this affidavit.

a. That consequently, the In-charge District Mining Officer, Pithoragarh vide letter dated 26.11.2025 submitted the Regional Officer, UKPCB, Haldwani an updated list furnishing the update of total number of Mining industries currently operating in Pithoragarh district, the mining industries that were previously operating and currently closed and the mining industries that have not yet resumed operations. The report furnishes the list of 19 soap stone mining units out of which three units were in operation along with one operational magnesite unit. In this connection a copy of the letter dated 26.11.2025 along with report are collectively being filed and marked as **Annexure no. 4** to this affidavit.

b. That the Regional Officer, UKPCB, Haldwani, vide letter dated 02.12.2025, informed the Member Secretary, UKPCB,



that an inspection had been carried out of the soapstone mining units operating in the area in question, as per the list of mining lease holders received from the Geology and Mining Department, Pithoragarh. As per the inspection report, the soapstone mining units of M/s Shri Mohan Chandra Sharma and M/s CMD were not found in operation at the time of inspection, whereas the soapstone mining unit of M/s Shri Bhupendra Singh Mehra was found operational. The operating unit had previously been granted conditional consent for operation till 31.03.2027 by the Board. In this connection, a letter of the letter dated 02.12.2025 along with the inspection report of soapstone mining units are collectively being filed and marked as **Annexure no. 5** to this affidavit.

- c. That the Regional Officer, UKPCB, Haldwani, vide letter dated 02.12.2025, informed the Member Secretary, UKPCB, that an inspection of M/s Pithoragarh Magnesite and Minerals had also been conducted. As per the inspection report, the unit is engaged in the mining of magnesite and dolomite, and the Board has already granted consent to operate up to 31.03.2029. However, during the inspection, the unit was found to be not complying with the consent conditions. Further, vide the same letter, Regional officer, UKPCB, Haldwani recommended the Board to take further necessary action against the said unit. In this connection, a copy of the letter dated 02.12.2025 along with the inspection report are collectively being filed and marked as **Annexure no.6** to this affidavit.



- 4. That the recommendation received from Regional Officer, UKPCB, Haldwani vide letter dated 02.12.2025 is under consideration for initiating further action against M/s Pithoragarh Magnesite and Minerals.
- 5. That the deponent is a responsible government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in response.

[Handwritten Signature]

Deponent

Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board

Verification:-

Verified at Dehradun on the 05th day of December 2025, that the contents of the accompanying response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false and no material has been concealed therein.

[Handwritten Signature]

Deponent

Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board

Identified by **Priyanka Jina**
UK/1475/2022
Dehradun,
Uttarakhand

[Handwritten Signature]

This affidavit is sworn before me on
the 05th day of December 2025
at Dehradun by Shri. Parag Madhukar Dhakate
who is identified by Shri. Priyanka Jina Adv.

5/12/2025

U.S. SOMA CHATIA
Advocate & NOTARY, Dehradun



प्रेषक,

बृजेश कुमार संत,
सचिव,
उत्तराखण्ड शासन।

सेवा में,

महानिदेशक,
भूतत्व एवं खनिकर्म निदेशालय,
उत्तराखण्ड, देहरादून।

औद्योगिक विकास (खनन) अनुभाग-1

देहरादून, दिनांक 2 अगस्त, 2025

विषय: स्वस्थानों (In-situ) चट्टानों पर आधारित खनन पट्टों के संचालन हेतु दिशा-निर्देश/प्रक्रिया का निर्धारण।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह दफौटी व अन्य में पारित आदेश दिनांक 08.11.2024 के समादर में राज्य क्षेत्रान्तर्गत विभिन्न भू-विवर्तनीय क्षेत्रों (Geo-Tectonic Zones) के पारिस्थितिकी एवं पर्यावरणीय स्थायित्व पर खनन सक्रियाओं से पड़ने वाले प्रादुर्भावों का भूकम्पीय स्थायित्व (Seismic Stability) के अध्ययन हेतु गठित विशेषज्ञ समिति की उपलब्ध संस्तुति दिनांक 28.06.2025 के सन्दर्भ में स्वस्थानों (In-situ) चट्टानों पर आधारित खनन पट्टों के सम्बन्ध में सम्बन्धित खनन क्षेत्रों के Micro earthquake monitoring, Monitoring of ground deformation caused by mining activities or slope subsidence एवं Slope stability analysis के अध्ययन हेतु निम्न प्रक्रिया/दिशा-निर्देश निर्धारित किये जाते हैं:-

1. राज्य क्षेत्रान्तर्गत स्वीकृत स्वस्थानों (In-situ) चट्टानों पर आधारित खनन पट्टा क्षेत्रों के Micro earthquake monitoring using a local seismic network का कार्य महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा वाडिया हिमालय भूविज्ञान संस्थान, देहरादून (Wadia Institute of Himalayan Geology, Dehradun) से कराया जायेगा।
2. स्वस्थानों (In-situ) चट्टानों पर आधारित स्वीकृत खनन पट्टा क्षेत्रों के SAR based satellite technique के माध्यम से ground deformation caused by mining activities or slope subsidence की monitoring का कार्य महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा भारतीय सुदूर संवेदन संस्थान, देहरादून (Indian Institute of Remote Sensing, Dehradun) से कराया जायेगा।
उक्त कार्य हेतु महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा सम्बन्धित संस्थानों से व्यय-भार की सूचना प्राप्त करते हुए शासन को उपलब्ध कराया जायेगा।
3. स्वस्थानों (In-situ) चट्टानों पर आधारित स्वीकृत खनन पट्टा क्षेत्रों के Slope Stability Analysis के अध्ययन कार्य हेतु भारतीय प्रौद्योगिकी संस्थान (IIT) रुड़की के पत्र दिनांक 08.08.2025 (प्रति संलग्न) द्वारा सुझाये गये मानक व मापदण्ड को महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा Expression of Interest के माध्यम से प्रदर्शित करते हुए Slope Stability Analysis का कार्य करने वाली निजी फर्म/कम्पनी/इकाईयों को तदनुसार उक्त मानकों/मापदण्डों के अनुसार Slope Stability Analysis कार्य कराये जाने हेतु सूचीबद्ध किया जायेगा।
4. महानिदेशक, भूतत्व एवं खनिकर्म विभाग द्वारा Expression of Interest के माध्यम से Slope stability analysis के कार्य हेतु चयनित निजी फर्म/कम्पनी/इकाईयों को एक माह के भीतर सूचीबद्ध किया जायेगा। उक्तानुसार सूचीबद्ध फर्म/कम्पनी/इकाई द्वारा Slope Stability Analysis अध्ययन कार्य उपरान्त अध्ययन आख्या को सम्बन्धित पट्टाधारक द्वारा भारतीय प्रौद्योगिकी संस्थान (IIT) रुड़की से Review/Vett कराते हुए पट्टा स्वीकृति से पूर्व महानिदेशक, भूतत्व एवं

खनिकर्म विभाग को उपलब्ध कराया जाना आवश्यक/अपरिहार्य होगा, जिसके उपरान्त ही खनन पट्टा स्वीकृति की कार्यवाही अमल में लायी जायेगी।

5. जनपद बागेश्वर के स्वस्थानों (In-situ) चट्टानों के स्रोपस्टोन खनन क्षेत्रों हेतु मा0 उच्च न्यायालय, नैनीताल द्वारा पारित आदेश के अनुपालन में शासन द्वारा भूगर्भीय अध्ययन कार्य हेतु गठित विशेषज्ञ समिति की संस्तुतियों को भी Slope Stability Analysis के अध्ययन कार्य में समावेशित किया जायेगा।
6. स्वस्थानों (In-situ) चट्टानों के नवीन पट्टों की स्वीकृति से पूर्व सम्बन्धित आवेदक/आशयपत्र धारक द्वारा Slope Stability Analysis की अध्ययन रिपोर्ट/आख्या भूतत्व एवं खनिकर्म विभाग में प्रस्तुत की जानी अनिवार्य होगी, जिसके उपरान्त ही पट्टा स्वीकृति की कार्यवाही की जायेगी।
7. पूर्व से स्वीकृत/संचालित स्वस्थानों (In-situ) चट्टानों के खनन पट्टों के सम्बन्ध में सम्बन्धित पट्टाधारकों द्वारा Slope Stability Analysis की अध्ययन रिपोर्ट/आख्या अधिकतम 04 माह के भीतर भूतत्व एवं खनिकर्म विभाग में प्रस्तुत की जानी होगी। उक्त समय-सीमा तक अपेक्षित अध्ययन रिपोर्ट/आख्या विभाग में उपलब्ध न कराये जाने की दशा में खनन कार्य प्रतिबन्धित कर दिया जायेगा तथा यह प्रतिबन्ध उक्त अध्ययन रिपोर्ट प्राप्त होने तक यथावत रहेगा।
8. स्वस्थानों (In-situ) चट्टानों के खनन पट्टों के Slope Stability Analysis के अध्ययन कार्य में होने वाला समस्त व्यय सम्बन्धित आवेदक/पट्टाधारक द्वारा स्वयं वहन किया जायेगा।

अतः उक्तानुसार निर्धारित प्रक्रिया/मापदण्ड के अनुरूप समयान्तर्गत कार्यवाही सुनिश्चित कराते हुए तदनुसार शासन को कृत कार्यवाही से अवगत कराने का कष्ट करें।

भवदीय,

(बृजेश कुमार संत)
सचिव

संख्या: 2119 (1)/VII-A-1/2025-09(104)/2023, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. मण्डलायुक्त, गढ़वाल/कुमाऊँ।
2. समस्त जिलाधिकारी, उत्तराखण्ड।
3. सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव आँकलन प्राधिकरण, उत्तराखण्ड।
4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून।
5. निदेशक, भारतीय सुदूर संवेदन संस्थान, देहरादून।
6. निदेशक, वाडिया हिमालय भूविज्ञान संस्थान, देहरादून।
7. निदेशक, आई0आई0टी0 रुड़की।
8. गार्ड फाइल।

आज्ञा से,


(हनुमान प्रसाद तिवारी)
उप सचिव



LIFE
Lifestyle for
Environment

मुख्यालय Annexure-2
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधाशा रोड, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

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पत्रांक :- यूकेपीसीबी/एच.ओ./साठ-183-665-2025/1418.

दिनांक 03.12.2025

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय,
उत्तराखण्ड, देहरादून

विषय:- मूल आवेदन संख्या 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डफोटी व अन्य में पारित आदेश दिनांक 08.11.2024 के अनुपालन में राज्य क्षेत्रान्तर्गत विभिन्न भू-विवर्तनिक क्षेत्रों (Geo-Tectonic Zones) के पारिस्थितिकी एवं पर्यावरणीय स्थायित्व पर खनन सक्रियताओं से पड़ने वाले प्रभावों की भूकम्पीय स्थायित्व (Seismic Stability) के अध्ययन के संबंध में।

महोदय,

उपरोक्त विषयक मूल आवेदन संख्या 78/2023 के अन्तर्गत योजित MA No. 96/2025 में पारित आदेश दिनांक 21.11.2025 में अन्य निर्देशों के साथ निम्नवत निर्देश दिये गये हैं:-

13. In the peculiar facts and circumstances of the case, respondents no. 2 and 3 are directed to file their affidavits as to (i) whether directions given by this Tribunal in paragraphs no. 112, 113 and 114 of order dated 08.11.2024 have been duly complied with by them and (ii) whether similarly placed mining lease holders have been allowed to carry on mining in district Pithoragarh, if so, on what terms and conditions. Affidavits in this regard may be filed within two weeks.

उक्त के अनुपालन में आपसे अपेक्षित है कि मूल आवेदन संख्या 78/2023 में पारित आदेशों के अनुपालन में उपरोक्त विषय अन्तर्गत किये गये अध्ययन की अद्यतन स्थिति एवं अनुपालन की आख्या इस कार्यालय को प्रेषित करने का कष्ट करें जिससे कि माननीय हरित अधिकरण में अनुपालन का शपथपत्र दिया जा सके।

भवदीय,

(पराग मधुकर धकार)
सदस्य सचिव

प्रतिलिपि:- सचिव औद्योगिक विकास (खनन) विभाग, उत्तराखण्ड शासन, देहरादून को सूचनार्थ प्रेषित।

सदस्य सचिव

१०



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक-यूकेपीसीबी/आरओएच/रिट/25/2276-1072

दिनांक-24/11/25

एनओजीओटीओ मेटर/शीर्ष प्राथमिकता

सेवा में,

जिला खान अधिकारी,
पिथौरागढ़।

विषय-माओ एनओजीओटीओ में योजित मूल आवेदन संख्या 78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में पारित आदेश दिनांक 21.11.2025 के संबंध में।

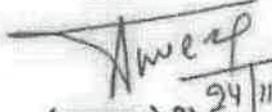
महोदय,

उपरोक्त विषयक माओ एनओजीओटीओ में योजित मूल आवेदन संख्या 78/2023 दुर्गा सिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में पारित आदेश दिनांक 21.11.2025 के अनुपालन में जनपद पिथौरागढ़ में स्थापित/संचालित खनन उद्योगों का विवरण वॉछित है। पारित आदेश की छायाप्रति संलग्न है।

अतः आपसे अपेक्षित है कि जनपद पिथौरागढ़ वर्तमान में संचालित कुल खनन उद्योग की संख्या, पूर्व में संचालित तथा वर्तमान में बन्द खनन उद्योग तथा ऐसे खनन उद्योग जिनका संचालन वर्तमान तक प्रारम्भ नहीं हुआ है कि अद्यतन सूची तीन दिवसों में इस कार्यालय को उपलब्ध कराने का कष्ट करना चाहेंगे। जिससे वॉछित सूचनाएँ स-समय बोर्ड मुख्यालय प्रेषित की जा सकें।

संलग्नक-यथोपरि।

भवदीय


(अनुराग नेगी)
क्षेत्रीय अधिकारी

प्रतिलिपि-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को सूचनार्थ सादर प्रेषित।
2. प्रभाषी कोर्ट सेल उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

पत्रांक: 1042/भूखनि०वि०पिथौ०/सोपस्टोन/खनन पट्टा/2025-26

दिनांक 26.11.2025

सेवा में,

क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
आवास विकास कालोनी, हल्द्वानी (नैनीताल)।

विषय-

सा०एन०जी०टी० में योजित मूल आवेदन संख्या-78/2023 दुर्गासिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में पारित आदेश दिनांक 21-11-2025 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कृपया अपने कार्यालय के पत्र संख्या-यूकेपीसीबी/आर०ओ०एच०/रिट/25/2276-1072 दिनांक 24-11-2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा सा०एन०जी०टी० में योजित मूल आवेदन संख्या-78/2023 दुर्गासिंह पवार एवं अन्य बनाम राजेन्द्र सिंह दफौटी एवं अन्य में पारित आदेश दिनांक 21-11-2025 के अनुपालन में जनपद पिथौरागढ़ में वर्तमान में संचालित कुल खनन उद्योग की संख्या, पूर्व में संचालित तथा वर्तमान में बन्द खनन उद्योग तथा ऐसे खनन उद्योग जिनका संचालन वर्तमान तक प्रारम्भ नहीं हुआ है की अद्यतन सूची उपलब्ध कराने की अपेक्षा की गयी है।

अतः उक्त के क्रम में जनपद पिथौरागढ़ में सोपस्टोन के स्वीकृत 03 खनन पट्टा क्षेत्रों में जिनमें उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड से बन्दी के आदेश सम्बन्धी कोई पत्र इस कार्यालय को प्राप्त नहीं हुये थे, को संलग्न सूची में संचालित प्रदर्शित करते हुये कुल खनन उद्योग की संख्या, पूर्व में संचालित तथा वर्तमान में बन्द खनन उद्योग तथा ऐसे खनन उद्योग जिनका संचालन वर्तमान तक प्रारम्भ नहीं हुआ है की अद्यतन सूची संलग्न कर अग्रेत्तर आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्नक - उपरोक्तानुसार।

भवदीय,



(मयंक आर्या)
प्रभारी जिला खान अधिकारी,
पिथौरागढ़।

वर्तमान में जनपद पिथौरागढ़ अन्तर्गत स्वीकृत सोपस्टेन (गौण उपखनिज) के खनन पट्टाधारकों की सूची।

क्र०सं०	खनन अनुज्ञा पत्रधारक / पट्टाधारक का नाम	स्वीकृत क्षेत्र एवं क्षेत्रफल	स्वीकृत खनन पट्टे की अवधि	गौण उपखनिज का नाम
01.	सर्वश्री शिखर मिनरल्स, ग्राम भरद्वारी तह० गंगोलीहाट	ग्राम सनरखोला, तहसील गंगोलीहाट, 4.15 हैक्टे० नापभूमि।	20-05-2004 से 19-05-2024 तक	बन्द
02.	श्री ललित मोहन पेटशाही, नि० ग्राम चितहई, जनपद अल्मोड़ा	ग्राम राईगढ़स्थायी, तहसील बेरीनाग 1.41 हैक्टेयर नापभूमि	29-12-2004 से 28-12-2024 तक	बन्द
03.	श्री प्रदीप चन्द्र जोशी, निवासी चिमिस्थानौला, जी०आई०सी०रोड, पिथौरागढ़	ग्राम जोशीगाँव (गौलचौरा), तहसील गंगोलीहाट 4.303 हैक्टेयर नापभूमि	11-10-2007 से 10-10-2027 तक	बन्द
04.	शे० भरत माइन्स, नि०29 आवास विकास कालौनी हल्द्वानी (नैनीताल)	ग्राम सनरखोला, गौण, तहसील गंगोलीहाट, 4.128 हैक्टे० नापभूमि।	01-10-2007 से 30-09-2027 तक	बन्द
05.	श्री हरेन्द्र सिंह महारा, नि०ग्राम व पो० जाड़ापानी, जिला पिथौरागढ़।	ग्राम बोराआगर, तहसील बेरीनाग, 4.445 हैक्टे० नापभूमि।	31-03-2009 से 30-03-2029 तक	बन्द
06.	श्री त्रिलोक सिंह मनराज, नि०ग्राम जवाहर ज्योति, (दमुबाहुंगा) पो० काटगोदाम, जिला नैनीताल।	ग्राम भन्याड़ी, तहसील गंगोलीहाट, 4.049 हैक्टे० नापभूमि।	22-09-2009 से 21-09-2029 तक	बन्द
07.	श्री मोहन चन्द्र शर्मा, नि० ग्राम बास्ते, तहसील एवं जिला पिथौरागढ़।	ग्राम हराली, तहसील डीडीहाट, 4.89 हैक्टे० नापभूमि।	13-04-2010 से 12-04-2030 तक	संयोजित
08.	मॉ भगवती मिनरल्स प्रो० श्री मनोज साहनी नि० घण्टाकरण, पिथौरागढ़।	ग्राम बमडौली, तहसील डीडीहाट, 4.203 हैक्टे० नापभूमि।	15-01-2011 से 14-01-2031 तक	बन्द
09.	श्री भूपेन्द्र सिंह माहरा पुत्र श्री किशन सिंह माहरा नि० सिनेमा लार्डन पिथौरागढ़।	ग्राम म्यौली, तहसील डीडीहाट, 4.326 हैक्टे० नापभूमि।	14-06-2011 से 13-06-2031 तक	संयोजित
10.	श्री इन्द्रसिंह कार्की पुत्र श्री विरेन्द्र सिंह कार्की एण्ड पार्टनर नि०पीपलतड़ तहसील डीडीहाट।	ग्राम टोंगा, तहसील बेरीनाग, 4.492 हैक्टे० नापभूमि।	01-09-2011 से 31-08-2031 तक	बन्द
11.	श्री सुधीर राठौर पुत्र श्री दानसिंह उर्फ चन्द्र सिंह पुत्र श्री त्रिलोक सिंह, निवासी ग्राम सीठा, तहसील बेरीनाग, जनपद पिथौरागढ़।	ग्राम शेठा, तहसील बेरीनाग, 4.855 हैक्टे० नापभूमि।	22-08-2014 से 21-08-2034 तक	बन्द
12.	श्री हरेन्द्र सिंह मेहरा, पुत्र श्री नारायण सिंह मेहरा, निवासी ग्राम व पोस्ट जाड़ापानी, तहसील गंगोलीहाट, जनपद पिथौरागढ़	ग्राम मनगाढ़, हाट भण्डार, पीपली, रावलगाँव तहसील बेरीनाग जनपद पिथौरागढ़ मध्ये 19.250 है० भूमि।	21-08-2015 से 20-08-2035 तक	बन्द

13.	श्री महिपाल सिंह डाँगी पुत्र स्व० दरबान सिंह डाँगी निवासी ग्राम पुरानाथल,तहसील बेरीनाग,जनपद पिथौरागढ़।	ग्राम बेलडाआगर(राईआगर),तहसील बेरीनाग जनपद पिथौरागढ़ में 4.220 है० भूमि। (0.217है० राज्य सरकार/सार्वजनिक उपयोग की भूमि सम्मिलित)	06-05-2016 से 05-05-2036 तक	बन्द
14.	श्री गणेश चन्द्र भट्ट पुत्र श्री लक्ष्मी दत्त भट्ट निवासी महादेव भट्ट कालोनी नवाबी रोड,हल्द्वानी।	ग्राम बटगोरी,तहसील गणार्ई गंगोली जनपद पिथौरागढ़ में 4.487 है० भूमि।	08-08-2016 से 07-08-2036 तक	बन्द
15.	श्री ठाकुर सिंह डसीला पुत्र श्री शेरसिंह डसीला नि० ग्राम बासीखेत,पो० देवराड़ीपन्त तहसील गंगोलीहाट।	ग्राम आलियागाँव एवं दाँपू,तहसील गंगोलीहाट, 2.295 हैक्टे० नापभूमि।	15-03-2019 से 25 वर्ष	बन्द
16.	श्री चामू सिंह नेगी पुत्र श्री बन्दीसिंह नेगी, निवासी राईआगर,तहसील बेरीनाग जनपद पिथौरागढ़।	ग्राम बनोली तहसील बेरीनाग जनपद पिथौरागढ़ के 4.657 है० नापभूमि।	09-01-2020 से 08-01-2045 तक	बन्द
17.	शै० सी०एम०डी०माइन्स एण्ड भिनरल्स,8/865 बलूटिया बिल्डिंग बदीपुरा हल्द्वानी जनपद नैनीताल	ग्राम सनरखोला पोखरी तहसील जनपद पिथौरागढ़ के 11.827 है० नापभूमि।	20-12-2018 से 50 वर्ष	संचालित
18.	शै० जे०डी० भिनरल्स, प्रो० राजेन्द्र सिंह दफ़ौटी, बी-54 जज फार्म छोटी मुखानी, हल्द्वानी, जनपद नैनीताल।	ग्राम बजोता तहसील मुनस्यारी (तेजम), जनपद पिथौरागढ़ अन्तर्गत 17.967 है० भूमि।	वर्ष 2022 से आगामी 50 वर्षों हेतु।	बन्द
19.	शै० मॉ भगवती,ग्राम नखनोली,पो० बुंगाछीना,तहसील देवलथल,जनपद पिथौरागढ़।	ग्राम नखनोली तहसील देवलथल, जनपद पिथौरागढ़ अन्तर्गत 4.994 है० भूमि।	पट्टा विलेख पंजीकरण दिनांक 26 फरवरी,2024 से 25 वर्षों हेतु।	बन्द


 (मयंक आर्या)
 प्रभारी जिला खान अधिकारी,
 पिथौरागढ़।

मैनेसाइट

क्र0 सं0	खनन पट्टाधारक का नाम	स्वीकृत क्षेत्र का विवरण	क्षेत्रफल	स्वीकृत शासनादेश संख्या एवं दिनांक	खनिज का प्रकार	स्वीकृति अवधि (पट्टाविलेख पंजीकरण की तिथि से)	पट्टा संचालन की अवधन स्थिति
1	शै0 पिथौरागढ़ मैनेसाइट एण्ड मिनरल्स, ट्रान्सपोर्ट नगर हल्द्वानी, जिला नैनीताल।	ग्राम डुंगरा, जनपद एवं तहसील पिथौरागढ़ क्षेत्रान्तर्गत 4.184	4.184	शासनादेश संख्या-1334/VII-1/2014/148-ख/2008 अक्टूबर 29 सितम्बर 2014 द्वारा श्री जीवन सिंह मल के पक्ष में स्वीकृत शासनादेश संख्या-818/टप.1.1/2024-148 ख/2008 दिनांक जून 19, 2024 से शै0 पिथौरागढ़ मैनेसाइट एण्ड मिनरल्स हस्तान्तरित	मैनेसाइट	16-02-2015 से 15-02-2035 तक	संचालित।

(मयक/आयी)
प्रमारी जिला खान अधिकारी,
पिथौरागढ़।



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक-यूकेपीसीबी/आरओएच/रि/25/2334-1092

दिनांक- 02/12/25

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय:-मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-78/2023 (एम0ए0 नं0-96/2025) दुर्गा सिंह पंवार
बनाम राजेन्द्र सिंह दफौटी एवं अन्य में पारित आदेश दिनांक 21.11.2025 के संबंध में।

महोदय,

उपरोक्त विषयक भूतत्व एवं खनिकर्म विभाग पिथौरागढ़ के पत्रांक: 1042/भू0खनि0वि0पिथौ0/सोप स्टोन/
खनन पट्टा/2025-26 दिनांक 26.11.2025 द्वारा प्राप्त खनन पट्टाधारकों की सूची के अनुसार जनपद-पिथौरागढ़ में
संचालित सोप स्टोन खनन इकाईयों का निरीक्षण कार्यालय द्वारा किया गया है। आख्यानसार मै0 श्री मोहन चन्द्र शर्मा
पुत्र श्री जयकृष्ण शर्मा व मै0 सी0एम0डी0 माईन्स एण्ड मिनरल्स व खनन इकाईयों निरीक्षण के दौरान संचालन में नहीं
पायी गयी तथा मै0 श्री भुपेन्द्र सिंह मेहरा पुत्र श्री किशन सिंह मेहरा सोप स्टोन खनन इकाई निरीक्षण के दौरान
संचालन में पायी गयी है। संचालित इकाई को पूर्व में बोर्ड के पत्रांक दिनांक 03.06.2022 द्वारा 31.03.2027 तक सशर्त
संचालनार्थ सहमति निर्गत की गयी है।

अतः भूतत्व एवं खनिकर्म विभाग पिथौरागढ़ द्वारा प्रेषित सूची के अनुसार सोप स्टोन खनन इकाईयों की
निरीक्षण आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय

(अनुराग नेगी)

क्षेत्रीय अधिकारी

प्रतिलिपि- प्रमारी कोर्ट सेल, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

निरीक्षण आख्या

कृपया मा0 एन0जी0टी0 में पारित आदेश दिनांक 21.11.2025 के अनुपालन में जिला खान अधिकारी पिथौरागढ़ को प्रेषण पत्र दिनांक 24.11.2025 के अनुक्रम में भू-तत्व एवं खनिकर्म विभाग पिथौरागढ़ के पत्रांक दिनांक 26.11.2025 द्वारा कार्यालय में प्राप्त जनपद-पिथौरागढ़ के अन्तर्गत स्वीकृत सोप स्टोन (गौण उपखनिज) के खनन पट्टाधारकों की सूची के अनुसार निर्देशानुसार जिला-पिथौरागढ़ में स्थापित सोप स्टोन खनन इकाई का निरीक्षण अधोहस्ताक्षकर्ताओं द्वारा दिनांक 28.11.2025 को किया गया है। स्थल निरीक्षण/कार्यालय अभिलेखानुसार आख्या निम्नवत है:-

श्री मोहन चन्द्र शर्मा पुत्र श्री जयकृष्ण शर्मा ग्राम-हराली तहसील व जनपद-पिथौरागढ़:-

1. श्री मोहन चन्द्र शर्मा पुत्र श्री जयकृष्ण शर्मा ग्राम-हराली तहसील-डीडीहाट जनपद-पिथौरागढ़ में स्थापित है। निरीक्षण के दौरान उद्योग प्रतिनिधि श्री अनिल कुमार साह उपस्थित थे तथा खनन इकाई संचालन में नहीं पायी गयी।
2. इकाई को उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग देहरादून के कार्यालय ज्ञाप संख्या-775/VII-1-10/168-ख/2001 दिनांक 31.03.2010 के द्वारा ग्राम-हराली तहसील- डीडीहाट जनपद-पिथौरागढ़ के क्षेत्रान्तर्गत कुल 4.89 है0 क्षेत्र में 20 वर्ष की अवधि हेतु सोप स्टोन खनन पट्टा स्वीकृत किया गया है। (संलग्नक-अ)
3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण उत्तराखण्ड इन्दिरा नगर कॉलोनी सीमाद्वार रोड देहरादून (पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा गठित) के पत्रांक संख्या-79-01(90)/2019 दिनांक 06.12.2019 द्वारा श्री मोहन चन्द्र शर्मा पुत्र श्री जयकृष्ण शर्मा ग्राम-हराली तहसील-डीडीहाट जनपद-पिथौरागढ़ के पक्ष में 10000 टन प्रतिवर्ष के लिये 4.89 है0 क्षेत्र में पर्यावरण स्वीकृति प्रदान की गयी है। (संलग्नक-ब)
4. बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/एच0ओ0/सहमति/एम-279/2022/1421 दिनांक 24.11.2022 के द्वारा श्री मोहन चन्द्र शर्मा पुत्र श्री जयकृष्ण शर्मा ग्राम-हराली तहसील-डीडीहाट जनपद-पिथौरागढ़ को दिनांक 31.03.2027 तक पूर्व में संचालनार्थ सहमति निर्गत की गयी है। (संलग्नक-स)
5. इकाई को पूर्व में बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी0/सा0-183-868/2025/1918 दिनांक 17.03.2025 द्वारा कारण बताओ नोटिस निर्गत है। इकाई द्वारा संचालनार्थ सहमति शर्तों की त्रैमासिक अनुपालन आख्या तथा कारण बताओ नोटिस की अनुपालन आख्या कार्यालय में प्रस्तुत नहीं की गयी है। (संलग्नक-द)
6. बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच0ओ0/सा0-183-665-2024-1427 दिनांक 26.12.2024 व पत्रांक दिनांक 07.01.2025 के अनुपालन में विशेषज्ञ समिति की संबंधित अध्ययन रिपोर्ट कार्यालय में प्राप्त नहीं है। (संलग्नक-म)

अतः आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(चन्द्रबल्लभ जोशी)
अनु0सहायक


(योगेश सिंह रावत)
अनु0सहायक

सहा0वैजा0अधिकारी/क्षेत्रीय अधिकारी





निरीक्षण आख्या

कृपया मा० एन०जी०टी० में पारित आदेश दिनांक 21.11.2025 के अनुपालन में जिला खान अधिकारी पिथौरागढ़ को प्रेषण पत्र दिनांक 24.11.2025 के अनुक्रम में भू-तत्व एवं खनिकर्म विभाग पिथौरागढ़ के पत्रांक दिनांक 26.11.2025 द्वारा कार्यालय में प्राप्त जनपद-पिथौरागढ़ के अन्तर्गत स्वीकृत सोप स्टोन (गौण उपखनिज) के खनन पट्टाधारकों की सूची के अनुसार निर्देशानुसार जिला-पिथौरागढ़ में स्थापित सोप स्टोन खनन इकाई का निरीक्षण अधोहस्ताक्षकर्ताओं द्वारा दिनांक 28.11.2025 को किया गया है। स्थल निरीक्षण/कार्यालय अभिलेखानुसार आख्या निम्नवत है:-

मै० सी०एम०डी० माईन्स एण्ड मिनरल्स ग्राम-सनरखोला, तहसील-गंगोलीहाट व जनपद-पिथौरागढ़:-

1. मै० सी०एम०डी० माईन्स एण्ड मिनरल्स ग्राम-सनरखोला, तहसील-गंगोलीहाट व जनपद-पिथौरागढ़ में स्थापित है। निरीक्षण के दौरान उद्योग प्रतिनिधि उपस्थित नहीं थे तथा खनन इकाई संचालन में नहीं पायी गयी।
2. इकाई को उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग देहरादून के कार्यालय ज्ञाप संख्या-1690/VII-1/2018/38-सोपस्टोन/16 दिनांक 09.10.2016 के द्वारा ग्राम-सनरखोला, तहसील-गंगोलीहाट व जनपद-पिथौरागढ़ के क्षेत्रान्तर्गत कुल 11.827 है० क्षेत्र में 50 वर्ष की अवधि हेतु सोप स्टोन खनन पट्टा स्वीकृत किया गया है। (संलग्नक-1)
3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण उत्तराखण्ड देहरादून (पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा गठित) के पत्रांक संख्या-104-01(10)/2018 दिनांक 31.12.2019 द्वारा मै० सी०एम०डी० माईन्स एण्ड मिनरल्स ग्राम-सनरखोला, तहसील-गंगोलीहाट व जनपद-पिथौरागढ़ के पक्ष में 23389 टन प्रतिवर्ष के लिये 11.827 है० क्षेत्र में पर्यावरण स्वीकृति प्रदान की गयी है। (संलग्नक-2)
4. इकाई को पूर्व में बोर्ड मुख्यालय के पत्रांक दिनांक 04.07.2020 के द्वारा स्थापनार्थ सहमति निर्गत है तथा बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/एच०ओ०/सहमति/सी-151/2023/1247 दिनांक 07.12.2023 के द्वारा दिनांक 31.03.2026 तक पूर्व में संचालनार्थ सहमति निर्गत की गयी है। (संलग्नक-3)
5. इकाई को पूर्व में बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/सा०-183-868/2025/1918 दिनांक 17.03.2025 द्वारा कारण बताओ नोटिस निर्गत है। इकाई द्वारा संचालनार्थ सहमति शर्तों की त्रैमासिक अनुपालन आख्या तथा कारण बताओ नोटिस की अनुपालन आख्या कार्यालय में प्रस्तुत नहीं की गयी है। (संलग्नक-4)
6. बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच०ओ०/सा०-183-665-2024-1427 दिनांक 26.12.2024 व पत्रांक दिनांक 07.01.2025 के अनुपालन में विशेषज्ञ समिति की संबंधित अध्ययन रिपोर्ट कार्यालय में प्राप्त नहीं है। (संलग्नक-5)

अतः आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(चन्द्रबल्लभ जोशी)
अनु०सहायक


(योगेश सिंह रावत)
अनु०सहायक

सहा० वे. ज. अधिकारी/क्षेत्रीय अधिकारी





निरीक्षण आख्या

कृपया मा० एन०जी०टी० में पारित आदेश दिनांक 21.11.2025 के अनुपालन में जिला खान अधिकारी पिथौरागढ़ को प्रेषण पत्र दिनांक 24.11.2025 के अनुक्रम में भू-तत्व एवं खनिकर्म विभाग पिथौरागढ़ के पत्रांक दिनांक 26.11.2025 द्वारा कार्यालय में प्राप्त जनपद-पिथौरागढ़ के अन्तर्गत स्वीकृत सोप स्टोन (गौण उपखनिज) के खनन पट्टाधारकों की सूची के अनुसार निर्देशानुसार जिला-पिथौरागढ़ में स्थापित सोप स्टोन खनन इकाई का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 29.11.2025 को किया गया है। स्थल निरीक्षण/कार्यालय अभिलेखानुसार आख्या निम्नवत है:-

मै० श्री भूपेन्द्र सिंह मेहरा पुत्र श्री किशन सिंह मेहरा ग्राम-म्योली, तहसील-डीडीहाट व जनपद-पिथौरागढ़:-

1. मै० श्री भूपेन्द्र सिंह मेहरा पुत्र श्री किशन सिंह मेहरा ग्राम-म्योली, तहसील-डीडीहाट व जनपद-पिथौरागढ़ में स्थापित है। निरीक्षण के दौरान उद्योग प्रतिनिधि श्री अनिल कुमार साह उपस्थित थे तथा सोप स्टोन खनन संचालन में पाया गया है।
2. इकाई को उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग देहरादून के कार्यालय ज्ञाप संख्या-763/VII-1-11/214-ख/2004 दिनांक 27.05.2011 के द्वारा ग्राम-म्योली, तहसील-डीडीहाट व जनपद-पिथौरागढ़ के क्षेत्रान्तर्गत कुल 4.346 है० क्षेत्र में 20 वर्ष की अवधि हेतु सोप स्टोन खनन पट्टा स्वीकृत किया गया है। (संलग्नक-क)
3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण उत्तराखण्ड देहरादून (पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा गठित) के पत्रांक संख्या-796 1(767)/2015 दिनांक 03.10.2015 द्वारा श्री मोहन चन्द्र शर्मा पुत्र श्री भूपेन्द्र सिंह मेहरा पुत्र श्री किशन सिंह मेहरा ग्राम-म्योली, तहसील-डीडीहाट व जनपद-पिथौरागढ़ के पक्ष में 4933 टन प्रतिवर्ष के लिये 4.346 है० क्षेत्र में पर्यावरण स्वीकृति प्रदान की गयी है। (संलग्नक-ख)
4. बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/एच०ओ०/सहमति/बी-149/2022/564 दिनांक 03.06.2022 के द्वारा श्री भूपेन्द्र सिंह मेहरा पुत्र श्री किशन सिंह मेहरा ग्राम-म्योली, तहसील-डीडीहाट व जनपद-पिथौरागढ़ को दिनांक 31.03.2027 तक पूर्व में संचालनार्थ सहमति निर्गत की गयी है। (संलग्नक-ग)
5. निरीक्षण के दौरान इकाई संचालन में थी, खनन क्षेत्र के समीप परिवेशीय वायु गुणवत्ता का अनुश्रवण किया गया, विश्लेषण आख्या बोर्ड मानको के अनुरूप है। (संलग्नक-घ)
6. इकाई को पूर्व में बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/सा०-183-868/2025/1918 दिनांक 17.03.2025 द्वारा कारण बताओं नोटिस निर्गत है। निरीक्षण के दौरान स्थल पर डिसप्ले बोर्ड तथा सीमांकन पाया गया। इकाई द्वारा पूर्व निर्गत संचालनार्थ सहमति के त्रैमासिक अनुपालन आख्या कार्यालय में प्रस्तुत की गयी है। (संलग्नक-ङ)
7. बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच०ओ०/सा०-183-665-2024-1427 दिनांक 26.12.2024 व पत्रांक दिनांक 07.01.2025 के अनुपालन में विशेषज्ञ समिति की संबंधित अध्ययन रिपोर्ट कार्यालय में प्राप्त नहीं है। (संलग्नक-च)

अतः आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(चन्द्रबल्लभ जोशी)
अनु०सहायक


(योगेश सिंह रावत)
अनु०सहायक



प्रेषक,

श्री पी०सी० शर्मा,
प्रमुख सचिव,
उत्तराखण्ड शासन।

सेवा में,

✓ श्री मोहन चन्द्र शर्मा,
पुत्र श्री जयकिशन शर्मा,
निवासी ग्राम बस्ते,
तहसील व जनपद पिथौरागढ़।

औद्योगिक विकास अनुभाग-1

देहरादून : दिनांक: 31 मार्च, 2010

विषय:

जनपद पिथौरागढ़ की तहसील डीडीहाट के ग्राम हराली के क्षेत्रान्तर्गत 4.89 हेक्टेयर भूमि में 20 वर्ष की अवधि के लिए खनिज सोपस्टोन का खनन पट्टा चाहने हेतु श्री मोहन चन्द्र शर्मा पुत्र श्री जयकिशन शर्मा, निवासी ग्राम बस्ते, तहसील व जनपद पिथौरागढ़ के आवेदन पत्र दिनांक 19.12.2002 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक संख्या: 973 / VII-1-09 / 168-ख / 2001; दिनांक 18 जून, 2009 में क्र०सं० 1 से 11 तक वर्णित समस्त औपचारिकताओं की पूर्ति की जा चुकी है। उक्त शासनादेश में समस्त औपचारिकताओं की पूर्ति हेतु निर्धारित 06 माह के स्थान पर आवेदक का अद्यतन "चरित्र प्रमाण पत्र" तथा "खनन अदेयता प्रमाण पत्र" दिनांक 15.03.2010 तथा दिनांक 23.03.2010 को निर्धारित समयाविध के लगभग 03 माह के समय के बाद उपलब्ध होने में हुए विलम्ब का मर्षण करते हुए मुझे यह कहने का निदेश हुआ है कि खनिज परिहार नियमावली, 1960 के नियम-22(1) एवं नियम-34 के अन्तर्गत प्राप्त आपके आवेदन पत्र के क्रम में खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा-5 व 8 एवं खनिज परिहार नियमावली, 1960 के नियम 27 तथा नियमावली के प्रपत्र फार्म "के" की शर्तों एवं उसमें समय-समय पर होने वाले संशोधनों में उल्लिखित निर्बन्धों और प्रतिबन्धों के अतिरिक्त निम्नलिखित निर्बन्धनों और प्रतिबन्धों पर आपके पक्ष में 20 वर्ष का खनन पट्टा स्वीकृत करने का निर्णय लिया गया :-

1.	खनिज का नाम	सोपस्टोन
2.	क्षेत्रफल/क्षेत्र	4.89 हेक्टेयर भूमि के एक खण्ड में ग्राम हराली, तहसील डीडीहाट, जनपद पिथौरागढ़ में जो विवरण पत्र एवं मानचित्र के अनुसार उपलब्ध क्षेत्र का भूमि पर वास्तविक सीमाबन्धन खेतवार एवं खसरावार क्षेत्र के आधार पर निर्धारित।
3.	अवधि	पट्टा विलेख के पंजीयन की दिनांक से 20 वर्ष तक
4.	अपरिहार्य भाटक (डेडरेंट)	खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की तृतीय अनुसूची के अनुसार एवं समय-समय पर होने वाले संशोधनों के अनुसार।
5.	प्रतिभूति	₹ 10,000/- (रुपये दस हजार मात्र)
6.	स्वामित्व (रायल्टी)	खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की अनुसूची-2 के अनुसार एवं समय-समय पर संशोधनों हो उसके अनुसार।
7.	मूल भाटक	राजस्व विभाग/राजस्व अधिकारी द्वारा निर्धारित।
8.	अन्य कर	राजकीय नियमानुसार।

ATTESTED

PANKAJ PANDEY

9. अतिरिक्त शर्तें:

- 9.1 खनन पट्टे पर स्वीकृत क्षेत्र का कोई भी भाग यदि भविष्य में वन भूमि होना पाया जायेगा या केन्द्र सरकार अथवा राज्य सरकार के द्वारा वन भूमि घोषित किया जायेगा या वन भूमि माना जायेगा तो खनन पट्टाधारक को ऐसी वन भूमि पर तुरन्त प्रभाव से खनन कार्य बन्द करना होगा तथा तब तक खनन कार्य अथवा गैर वानिकी कार्य नहीं करेगा जब तक कि वह ऐसी वन भूमि के सम्बन्ध में वन (संरक्षण) अधिनियम, 1980 के प्रावधानों के अन्तर्गत केन्द्र सरकार के पर्यावरण एवं वन मंत्रालय से आवश्यक स्वीकृति प्राप्त नहीं कर लेता है।
- 9.2 यदि आवेदक इस आदेश की तिथि से नियम-31 के अधीन 06 माह के भीतर समुचित पट्टा विलेखित नहीं किया जाता है तो यह आदेश बिना किसी पूर्व सूचना के ही आवेदन शुल्क जब्त करते हुए प्रतिसंहृत कर दिया जायेगा।
- 9.3 स्वीकृत क्षेत्र का कोई भाग वन भूमि में पाया जाता है या घोषित होता है, पर वन संरक्षण अधिनियम, 1980 के अनुसार वन भूमि पर पर्यावरण एवं वन मंत्रालय, भारत सरकार से अनुमति प्राप्त की जानी होगी।
- 9.4 जब तक पट्टाधारक समुचित पट्टा विलेखित नहीं कर दे, तब तक क्षेत्र में कार्य आरम्भ नहीं करेगा, सिवाय उस समय के जबकि वह सरकार द्वारा इस सम्बन्ध में जारी किये गये किसी विशेष आदेश से ऐसा करने करने के लिए अनुमत नहीं कर दिया गया हो।
- 9.5 खनन कार्य से किसी सार्वजनिक स्थल/सड़क/धार्मिक स्थान/वृक्ष आदि को क्षति नहीं पहुंचायी जायेगी।
- 9.6 पट्टाधारक को खनन के दौरान पट्टा विलेख की सभी शर्तों/खनन नियमों/शासनादेशों/स्थानीय आदेशों का पूर्ण रूप से पालन करना होगा।
- 9.7 पट्टा विलेख हेतु विधिक्षण शुल्क ₹0 300/-लेखाशीर्षक 070-अन्य प्रशासनिक सेवायें, 01-व्यय प्रशासन, 501-सेवायें फीस, 01-की गयी सेवाओं के लिए भुगतान की गयी है, पट्टाधारक द्वारा जमा की जायेगी।
- 9.8 पट्टाधारक को खनिज परिहार नियमावली, 1960 एवं खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1967 तथा उसमें समय-समय पर संशोधन हो, उसके अनुसार सभी नियमों का पालन करना होगा।
- 9.9 शासनादेश संख्या 834/ओ0वि0/88-ख/2003, दिनांक 07.01.2004 में उल्लिखित शर्तों का कड़ाई से अनुपालन सुनिश्चित किया जाना होगा।

यदि आप उपरोक्त शर्तों पर 4.89 हेक्टेयर भूमि के एक खण्ड में खनिज सोपस्टोन का खनन पट्टा लेने हेतु सहमत हो, तो कृपया अपनी लिखित सहमति एवं खनन पट्टा विलेख भूतत्व एवं खनिकर्म इकाई, देहरादून कार्यालय के माध्यम से विधि विधिक्षित आलेख को भारतीय स्टाम्प अधिनियम की धारा-35 के अनुसार निर्धारित स्टाम्प पर विधिक्षित आलेख पर शासन को प्रेषित करने का कष्ट करें।

ATTESTED

Pankaj Pandey
PANKAJ PANDEY
RQP/EDN/CEC/5/A

भवदीय,

(पी0सी0 शर्मा)
प्रमुख सचिव।

(3)

पृष्ठांकन संख्या: 725 (1) / VII-1-10 / 168-ख / 2001, तददिनांकित
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. अपर निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
2. ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून को उनके पत्र संख्या 2220 मु0ख0/88/पिथौ0/भू0खनि0इ0/2006-07, दिनांक 29 मार्च, 2010 के संदर्भ में।
3. जिलाधिकारी, पिथौरागढ़।
4. महानियंत्रक, भारतीय खान ब्यूरो, प्रथम तल, डी ब्लॉक, सिविल लाईन्स, इन्दानगर नागपुर।
5. क्षेत्रीय नियंत्रक, भारतीय खान ब्यूरो, देहरादून।
6. गार्ड फाईल।

आज्ञा से,

(पी0सी0 शर्मा)
प्रमुख सचिव।

ATTESTED

Pankaj Pandey
PANKAJ PANDEY
RCR/DBN/REG/3/A

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, 653, इन्दिरा नगर कालोनी सीमाद्वार रोड, देहरादून- 248006 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)



दूरभाष नम्बर: 0135-2763576
ईमेल: seiaa.seac.uk@gmail.com

State Level Environment Impact Assessment Authority, 653, Indiranagar Colony, Seemadwar Road Dehradun- 248006 (Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No- 0135-2763576
Email- seiaa.seac.uk@gmail.com

E.C.No- 79-01(90)/2019

Dated- 6-12-2019

To,

Shri Mohan Chandra Sharma,
R/o-Village-Baste, Tehsil & District-Pithoragarh,
Uttarkhand.

Tel. 9807308390

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone in Vill - Harali, Tehsil -Didihat, District -Pithoragarh.

Sir,

This has reference to your proposal No SIA/UK/MIN/34951/2019 dated 31st July 2019, submitted to the SEIAA for grant of Environmental Clearance for extraction of Soapstone with proposed production capacity 10000 Tonnes/ Annum. The mine lease area is located at Village - Vill - Harali, Tehsil -Didihat, District -Pithoragarh in the mine lease area of 4.89 Ha. The proposal was considered by the State Expert Appraisal Committee in its meeting held on 22nd October, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

S No	Details	Reply
1	Proposal No & Date of online Submission	SIA/UK/MIN/34951/2019, Dated: 31.07.2019
2	New or Ongoing Site	Ongoing
3	G.O. No.	775/VII-1-10-168-KHA/2001, 20 years
4	Mine Plan	Valid upto 4 year Approval letter no.1115/मूखड/66/मूखनिर्देश/स्कीआगत/2019-20 दिनांक 01/11/2017.
5	No. of Pits	2
6	Thickness of soil	Nil
7	Maximum explorable depth	9
8	Balanced undisturbed agriculture land (in Ha.)	Not applicable as entire lease area is under waste land.
9	Total Mineable Reserve	312749 tonnes
10	Estimated Quantity	10000 Tonnes/Annum
11	Distance of national park/reserved Forest/Sanctuary	No National park/reserved Forest/Sanctuary exists within 10km radius of proposed mining area.
12	Green Belt area valid upto	Afforestation -5000 Plants in Van Panchyat in the first two years followed by their maintenance in next three years.
13	Method of Mining	Open cast Semi mechanised
14	Mining Shall be carried out from	1452mRL to 1434mRL
15	Height and Width of Benches	3.0m, 5.0m
16	Slopes and ultimate face slope	70°
18	River/Nallah (name)	saryu
19	Project Cost	₹ 54.405 Lakhs
20	CER Cost	₹ 2.72 Lakhs
21	Cluster Certificate	Submitted. There is no other mine lease in the aerial distance of 500 meters in the periphery of the above mine site and no cluster is formed.
22	Ecological Sensitivity Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 10 Km radius of

		proposed mining Area is mentioned by DFO, Pithoragarh.		
23	Coordinates	Pillars	Latitude (N)	Longitude (E)
		1	20°41'10.52"N	80°12'29.72"E
2	20°41'10.95"N	80°12'28.89"E		
3	20°41'10.75"N	80°12'25.19"E		
4	20°41'2.24"N	80°12'24.28"E		
5	20°41'2.65"N	80°12'25.40"E		
6	20°41'3.03"N	80°12'25.39"E		
7	20°41'3.43"N	80°12'24.76"E		
8	20°41'3.71"N	80°12'24.14"E		
9	20°41'4.10"N	80°12'24.02"E		
10	20°41'9.45"N	80°12'24.10"E		
11	20°41'11.30"N	80°12'25.06"E		
12	20°41'8.04"N	80°12'31.00"E		
13	20°41'6.71"N	80°12'31.70"E		
14	20°41'6.18"N	80°12'31.25"E		
15	20°41'3.60"N	80°12'31.35"E		
16	20°41'3.12"N	80°12'30.55"E		
17	20°41'3.78"N	80°12'29.79"E		
18	20°41'4.39"N	80°12'29.81"E		
19	20°41'3.96"N	80°12'29.55"E		

The SEAC after due consideration of relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of Environmental Clearance for the project mentioned above subject to compliance with the EMP and other stipulated conditions.

1. General Conditions

1. No blasting or drilling shall be permitted during mining operation and only hand held tools shall be permitted.
2. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
3. The proponent should provide Eco-friendly toilets for the workforce.
4. The mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
5. The proponent should undertake afforestation activities in the buffer zone as well as in the nearby project site. The afforestation will be done after consultation with local state Forest Department and state Horticulture Department for plantation of wild and horticulture plants respectively, Minimum 5000 plants will be planted in first and second year and maintenance of the plantations will be carried out for the next three years.
6. The mining operation would provide local employment and bring economic benefit to local population.
7. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.

2. Conditions for operation phase.

1. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance (EC) and a copy of the EC letter is available with SEIAA, Uttarakhand.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain coterminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining shall be carried out by Open cast Semi mechanized method without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted.

- The use of any electrically driven machinery shall be remain prohibited and only hand held tools shall be used for extraction of the mineral.
6. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
 7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from lower level to upper level by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 70 degrees.
 8. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC.
 9. Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.
 10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from lower level to upper level Mining activity and back filling shall be done simultaneously once space is available.
 11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
 12. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
 13. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
 14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
 15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
 16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
 17. The proponent shall erect eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
 18. Afforestation shall be carried out in nearby Van Panchayat. The species selection shall be site specific and cater to the demand of the Van Panchayat. The concerned district official of State Forest Department shall ensure the compliance. Proponent should make 5 meter dense plantation of shrubs.
 19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
 20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
 21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. at least 100mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
 22. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and

unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

23. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
24. The proponent shall provide eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
26. The project proponent should plant 5000 trees in first 2 years and followed by maintenance in the last 3 years. The plants should be planted in the buffer zone of the mining site and in the blank area near by van panchayat.
27. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and submitted to SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half-yearly compliance report.
28. Project proponent will strictly comply with EMP/EIA.
29. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
30. The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.

3. Entire Operation

- 1) The Environmental Clearance is being granted for mining/extraction of Soapstone in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) The maximum permissible depth for mining of Soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
- 3) Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.
- 4) Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a refreating manner from lower level to upper level. Mining activity and back filling shall be done simultaneously once space is available.
- 5) The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.
- 6) The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
- 7) The project proponent shall regulate and maintain record of the quantity of Soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 8) There shall be no labour camp in the mining lease area for the labour engaged in mining of Soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 9) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment

opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.

- 10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF, Govt of India at Dehradun.
- 13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
- 14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
- 15) If it is found that if conditions laid down by the Authority are violated, Authority may cancel your Environmental Clearance.

4- Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and should inform the Authority accordingly.
- 2- A study shall be carried out at least over in a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Dehradun and SEIAA, Uttarakhand.
- 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand

No.- 01(90)/2019 dated- as above

Copy for information and necessary action to-

- 1) Secretary, Ministry of Environment, Forests and Climate Change, Gol, Indira Paryavaran Bhawan, Aligarj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
- 2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
- 3) APCCF, Regional office (Central) MOEFCC, 25 Subhash Road, Dehradun.
- 4) Principal Chief Conservator of Forests (Wildlife)/Chief Wild Life Warden, Dehradun.
- 5) District Magistrate, Pithoragarh.
- 6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand, Bhopal pani, The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand
- 7) Divisional Forest Officer, Pithoragarh.
- 8) Member Secretary, UEPPCB, Dehradun.
- 9) Guard File.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun (Uttarakhand)

Web : www.ukpcb.uttarakhand.gov.in, E-mail : ukpcb@vsnl.com
 Ph. No. 2976157, 2976158, 2607092

UKPCB/HO/CON./M-279/2022/141

Date : 24/11/2022
REGD. POST

To,
 Sh. Mohan Chandra Sharma,
 Vill. Baste,
 Tehsil & Distt. Pithoragarh.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 22267
 CCA (Renewal)

Application No. - 2948306
 Date :- 31.08.2022

CCA is hereby granted to Sh. Mohan Chandra Sharma for mining of Soapstone Lumps at Vill. Harali, Tehsil Didihat, Distt. Pithoragarh subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2027 and valid for mining of following product(s) with Capital Investment/Net Assets Values ₹ 18.08 Lacs. :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	Soapstone Lumps	10000 MT	Soapstone Lumps	10000 MT

2. **Specific Conditions under Water Act :-**

- (i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	1.0	0.5

- (ii) **Trade Effluent Treatment and Disposal :-** Nil

- (iii) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive Septic Tank/Soak pits as is required with reference to influent quantity and quality.

3. **Conditions under Air Act :-**

- (i) The applicant shall not use any fuel.
 (ii) Unit has to maintain ambient air quality and ensure that the same be kept within norms as prescribed under Environment (Protection) Rules, 1986.
 (iii) Unit has to follow ambient noise standards for night and day time as prescribed for respective areas/zones which are as follows :-

O/C

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** :- There shall not be any hazardous waste, hence this rule is not applicable.
5. This CCA is valid for Mining of Soapstone by the Open cast mechanized method without drilling & blasting operation only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

[Signature]
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital for information and compliance of the same.

[Signature]
Environment Engineer

UKPCB

Annexure

Specific Conditions:

1. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
2. The Occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
3. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
4. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
5. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
6. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
7. Mining of soap stone only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
8. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
9. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
10. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
11. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
12. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
13. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
14. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
15. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
16. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
17. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
18. The Occupier shall strictly adhere to Approved Mining Plan with Progressive Mining Closure Plan duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.
19. The Soapstone mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
20. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
21. Mining and other allied activities shall be carried out such a way so that ambient air quality of the area does not exceed the prescribed limit.
22. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.
23. The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.

BLC

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without permission of Board.


Environment Engineer

OU 24-



LIFE
Lifestyle For
Environment

Head Office

Uttarakhand Pollution Control Board

"Guara Devi Paryayaran Bhawan"

46-B, IT Park, Sahastradhara Road, Dehradun

E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

संख्या-819

UKPCB/HO/Gen-183-868/2025-1900,

Dated: 17/03/2025

To

M/s Mohan Chandra Sharma,
Vill-Harali, Tehsil-Didhhatt,
Distt- Pithoragarh.

Sub: Direction to Show Cause for Closure under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974; under Section 31-A of the Air (Prevention and Control of Pollution) Act 1981-regarding.

Whereas, Government of India has promulgate the Water (Prevention and Control of Pollution) Act, 1974 (herein after referred as Water Act) and the Air (Prevention and Control of Pollution) Act 1981 (herein after referred as the Air Act) and every unit or process has to obtained consent to operate (herein after referred as Consent) under Section 25/26 of the Water Act and under Section 21 of the Air Act and its subsequent renewal from time to time; and

Whereas, Central Pollution Control Board has issued categorization of the industries and in such categorization, the industries or processes are categorized under Red, Orange, Green and White Category; and

Whereas, your unit is engaged in Soapstone mining which is covered under the Red Category of the highly polluting industry; and

Whereas, the inspection has been carried out by the Officials of the Regional Office, Haldwani on dated 20.02.2025 and the following observations were made:-

1. निरीक्षण के दौरान स्थल पर डिसप्ले बोर्ड स्थापित नहीं था।
2. स्थल पर पूर्व में सोप स्टोन का खनन किया गया है।
3. खनन क्षेत्र में सीमांकन नहीं किया गया है।
4. ईकाई को पूर्व में दिनांक 31.03.2027 तक सशर्त संचालनार्थ सहमति निर्गत है, ईकाई द्वारा संचालनार्थ सहमति शर्तों की अनुपालन आख्या कार्यालय में प्रस्तुत नहीं की गयी है।

Whereas, it is observed and informed by the Regional Officer of this Board at Haldwani, that you have not complying the conditions of Consent from the Uttarakhand Pollution Control Board; and

Whereas, it is apparent from the above observation that the unit is flouting the Environmental Norms by complying with the statutory Consent conditions as issued from this Board and thus is non complaint unit; and

820 Now, therefore, in light of the above, and in exercise of the powers conferred under section 33-A of the Water Act and section 31-A of the Air Act, and with the approval of the Competent Authority of the Board, you are hereby directed to show cause within 30 days from the issue of this letter as to why your unit shall not be closed down and the Environment Compensation shall not be levied on you. Failure to comply with the above directions within stipulated time period, further action will be initiated without any further notice.


(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for information and necessary action please.

1. Regional Officer, Ministry of Environment Forest & Climate Change, 25 Subhash Road, Dehradun.
2. Member Secretary, State Level Environment Impact Assessment Authority, 46-B, IT Park, Sahastradhara Road, Dehradun.
3. Director, Geology & Mining, Bhopalpani, Raipur-Thano Road, Dehradun.
4. District Magistrate, Pithoragarh.
5. District Mining Officer, Pithoragarh.
6. Regional Officer, UKPCB, Haldwani.
7. Respective Consent file and Guard File.


(Dr. Parag Madhukar Dhakate)
Member Secretary

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संलग्न - 821

03/11/2025
No. UKPCB



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
'गौरा देवी पर्यावरण भवन'
46वी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

दिनांक 26.12.2024

पत्रांक-यूकेपीसीबी/एच.ओ./मा० 183-665-2024-1424

सेवा में,

1. सचिव, खनन विभाग, उत्तराखण्ड शासन, देहरादून।
2. अध्यक्ष, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA), उत्तराखण्ड।
3. जिलाधिकारी, देहरादून/हरिद्वार/रूद्रप्रयाग/पौड़ी गढ़वाल/टिहरी गढ़वाल/चमोली/पिथौरागढ़/चम्पावत/बागेश्वर/अल्मोड़ा/नैनीताल/रुधमसिंह नगर।

विषय- मा० एन०जी०टी० में योजित मूल आवेदन सं० 78/2023 में पारित आदेश दिनांक 08.11.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में योजित मूल आवेदन सं० 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफॉती व अन्य में मै० जे०डी० मिनरल्स द्वारा मा० बजेता, तहसील- मुनस्यारी, जनपद-पिथौरागढ़ द्वारा खनन के फलस्वरूप हुए पर्यावरणीय मानकों के उल्लंघन पर पर्यावरणीय क्षतिपूर्ति के रूप में मा० एन०जी०टी० द्वारा रु० 6.53 करोड़ की धनराशि आरोपित की गयी है। साथ-ही-साथ मा० एन०जी०टी० द्वारा उक्त मूल आवेदन को निस्तारित करते हुए दिनांक 08.11.2024 के आदेश में पैरा नं० 110, 111, 112 एवं 113 में निम्नवत् निर्देश दिये गये हैं-

110. We also find that in geo-tectonic area i.e. fragile area ecologically, mining activities must not be allowed without proper study of seismic impact on the ecology and environment else the consequences will be very serious.
111. In the present case, District Magistrate, Pithoragarh in a mechanical manner has permitted mining activities and EC has also been granted by SEIAA UK without application of mind as to whether in geo-tectonic sensitive area without seismic study whether mining activities will be probable or feasible or environmentally sustainable or not.
112. In these facts and circumstances, we direct UKSPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA, UK.

Asma (shakti joshi)
04/12/25

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly."

इस क्रम में आपसे अनुरोध है कि विषयगत प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेशों का अनुपालन सुनिश्चित किया जाये।

संलग्नक:- मा० एन०जी०टी० के आदेश की प्रति।

भवदीय

(आर०के० सुधांशु) मा०प्र०से०

अध्यक्ष

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

प्रतिलिपि:- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/हल्द्वानी/रूड़की को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

23/12/2024
अध्यक्ष



LIFE
Lifestyle For
Environment

मुख्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46वी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून

E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0-183-665/2025/1441

दिनांक: 01.01.2025

कार्यालय ज्ञाप

मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफॉती व अन्य में पारित आदेश दिनांक 08.11.2024 के आदेश में अन्य निर्देशों के साथ निम्नलिखित निर्देश दिये गये हैं:-

112. In these facts and circumstances, we direct UKSPCB, SELAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SELAA UK.

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly.

मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में Ecological and Environmental Sustainability study कराये जाने तक खनन कार्य हेतु स्थापनार्थ सहमति प्रदान नहीं किया जाये। Study के Outcome के अनुसार वर्तमान में संचालित Mining operation की Consent to operate revisit की जायेगी।

उक्त आदेश तत्काल प्रभाव से लागू होगा।

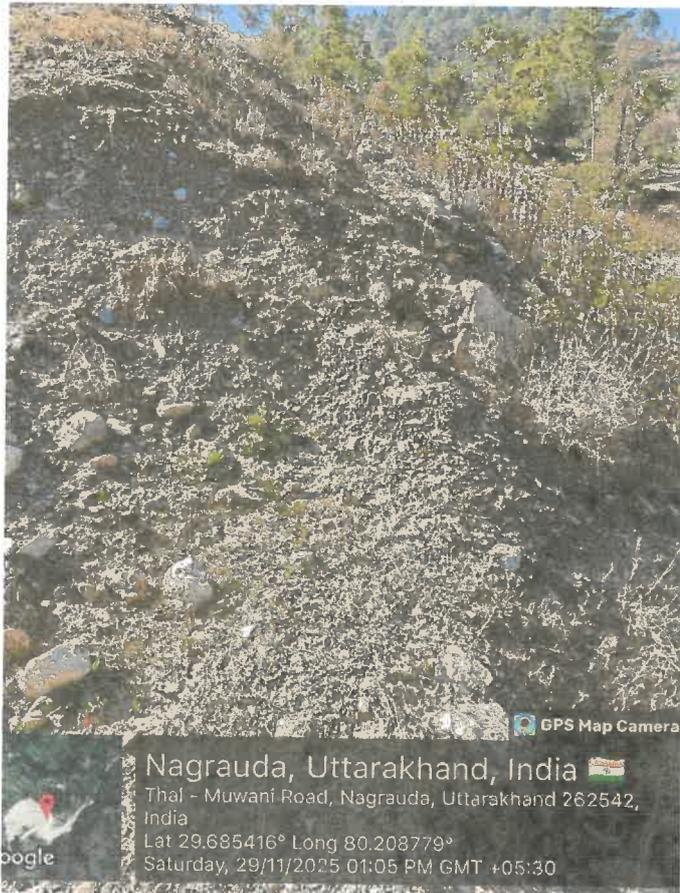
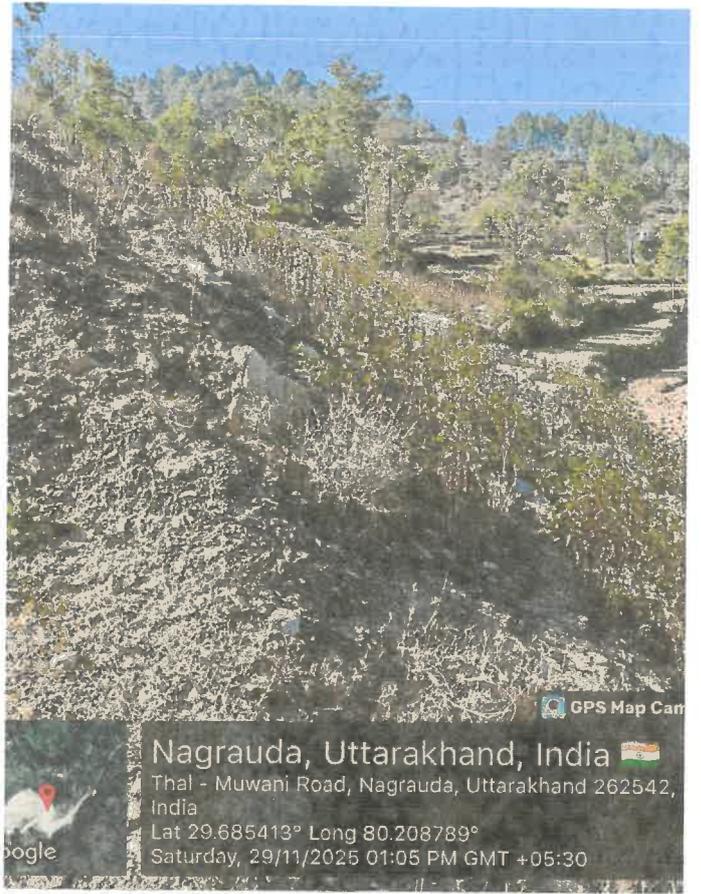
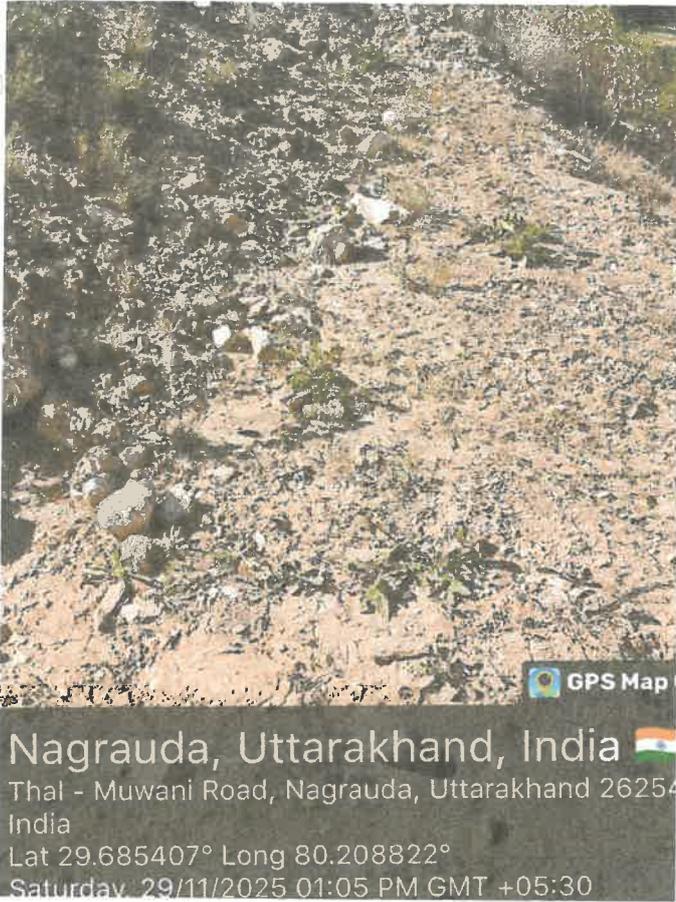
(डा. पराग मधुकर घकाते)

सदस्य सचिव

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी/पर्यावरण अभियंता/सहा0 वैज्ञानिक अधिकारी/सहा0 पर्यावरण अभियंता, बोर्ड मुख्यालय, यू.के.पी.सी.बी., देहरादून।
2. क्षेत्रीय अधिकारी, यू.के.पी.सी.बी., क्षेत्रीय कार्यालय, देहरादून, रुड़की, काशीपुर एवं हल्द्वानी।
3. गार्ड फाईल।

सदस्य सचिव



पै मोहन चन्द्र शर्मा सोप स्येन भारनिम

उत्तराखण्ड शासन

औद्योगिक विकास अनुभाग-1

संख्या: 690/VII-1/2018/38 सोपस्टोन/16

देहरादून, दिनांक: 9 मितम्बर, 2018

कार्यालय झाप

जनपद पिथौरागढ़, तहसील गंगोलीहाट के ग्राम सनरखोला के क्षेत्रान्तर्गत कुल 11.827 है० भूमि में सोपस्टोन का खनन पट्टा चाहने हेतु मै० सी०एम०डी० माईन्स एण्ड मिनरल्स, 6/865 बलूटिया बिल्डिंग, बट्टीपुर, हल्द्वानी, जिला नैनीताल के आवेदन पत्र दिनांक 15.9.2016 के क्रम में शासन के कार्यालय झाप संख्या-1858/VII-1/38-सोपस्टोन/2016, दिनांक 22 दिसम्बर, 2016 द्वारा मै० सी०एम०डी० माईन्स एण्ड मिनरल्स, 6/865 बलूटिया बिल्डिंग, बट्टीपुर, हल्द्वानी, जिला नैनीताल के पक्ष में जनपद पिथौरागढ़, तहसील गंगोलीहाट के ग्राम सनरखोला के क्षेत्रान्तर्गत कुल 11.827 है० में 50 वर्ष की अवधि हेतु सोपस्टोन का खनन पट्टा स्वीकृत किये जाने हेतु आशय पत्र स्वीकृत किया गया।

निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड देहरादून के पत्र संख्या-848/मु०ख०/19/पिथो०/भू०खनि०ई०/2016-17, दिनांक 13 जुलाई, 2018 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में मै० सी०एम०डी० माईन्स एण्ड मिनरल्स, 6/865 बलूटिया बिल्डिंग, बट्टीपुर, हल्द्वानी, जिला नैनीताल के पक्ष में जनपद पिथौरागढ़, तहसील गंगोलीहाट के ग्राम सनरखोला, पोखरी के क्षेत्रान्तर्गत कुल 11.827 है० भूमि पर सोपस्टोन के खनन पट्टा हेतु शासन के उक्त कार्यालय झाप दिनांक 22.12.2016 द्वारा स्वीकृत आशय पत्र में उल्लिखित पर्यावरणीय अनुमति को छोड़कर शेष शर्तों की अनुपालना किये जाने तथा आशय पत्र की अनुपालना में हुए लगभग 13 माह के विलम्ब का मर्षण करते हुए शासनादेश संख्या 121/VII-1-17/68-ख/2015, दिनांक 27 फरवरी, 2017 एवं उत्तराखण्ड गौण खनिज नीति, 2015 यथारांशोद्धित, 2017 के प्रावधानानुसार जनपद पिथौरागढ़, तहसील गंगोलीहाट के ग्राम सनरखोला, पोखरी के क्षेत्रान्तर्गत कुल 11.827 है० भूमि में उत्तराखण्ड गौण खनिज नीति, 2015 यथारांशोद्धित, 2017 के प्रावधानानुसार सोपस्टोन का 50 (पचास) वर्ष की अवधि का खनन पट्टा निम्नवत् स्वीकृत करने का निर्णय लिया गया है :-

1	उपखनिज का नाम	सोपस्टोन
2	क्षेत्रफल	<p>ग्राम सनरखोला, पोखरी, तहसील गंगोलीहाट, जिला पिथौरागढ़ के अन्तर्गत :-</p> <ol style="list-style-type: none"> 1. खेतिहर: सनरखोला- श्रेणी 1(क) 2.681 है०, श्रेणी 4(क) 0.028 है०, श्रेणी 7(क) 0.007 है० कुल 2.716 है० 2. पोखरी- श्रेणी 1(क) 4.069 है०, श्रेणी 4(क) 1.824 है०, श्रेणी 7(क) 0.899 है० कुल 6.792 है० 3. बंजर-सनरखोला श्रेणी 9(3)ड 0.793 है० 4. पोखरी - श्रेणी 9(3) ड 0.984 है० 5. वन विभाग-शून्य 6. सुरक्षित-शून्य 7. असुरक्षित-शून्य 8. निहित-शून्य <p>अन्य: सनरखोला- रास्ता 10(2) 0.035 है० रौली व गुल 10(1) 0.246 है० कुल 0.281 है०</p> <p>पोखरी- रास्ता 10(2) 0.101 है० रौली व गुल 10(1) 0.160 है० कुल योग 11.827 है०</p> <p>(ताप भूमि 9.508 है० बेनाप 2.319 है०)</p> <p>एक सहाय्य खण्ड में खसरा विवरण पत्र एवं मानचित्र के अनुसार उपलब्ध क्षेत्र का भूमि पर वास्तविक सीमाबन्धन खेतवार एवं खसरावार क्षेत्र के आधार पर निर्धारित।</p>
3	अवधि	खनन पट्टा के पंजीयन की तिथि से 50 वर्ष
4	अपरिहार्य भाटक	उत्तराखण्ड गौण खनिज नीति, 2015, उपखनिज परिहार नियमावली, 2001 के द्वितीय अनुसूची एवं उसमें समय-समय पर होने वाले संशोधनों के अनुसार।

5	स्वामित्व (रायल्टी)	उत्तराखण्ड गीण खनिज नीति, 2015, उपखनिज परिहार नियमावली, 2001 के प्रथम अनुसूची एवं उसमें समय-समय पर होने वाले संशोधनों के अनुसार।
6	अन्य कर	राजकीय नियमानुसार

अतिरिक्त शर्तें:

- 7.1. शासनादेश के दिनांक से छः माह के भीतर समुचित पट्टा विलेख निष्पादित नहीं किया जाता है तो शासनादेश बिना किसी पूर्व सूचना के ही आवेदन शुल्क जमा करते हुये प्रतिसंहत कर दिया जायेगा।
- 7.2. वन विषयक यदि स्वीकृत क्षेत्र का कोई भाग वन भूमि में पाया जाता हो या घोषित होता है, पर वन संरक्षण अधिनियम, 1980 के अनुसार वन भूमि पर पर्यावरण एवं वन मंत्रालय, भारत सरकार से अनुमति प्राप्त की जानी होगी।
- 7.3. पट्टाधारक को खनन के दौरान विलेख की शर्तों/खनन नियमों/शासनादेशों/स्थानीय आदेशों का पूर्ण रूप से पालन करना होगा।
- 7.4. खनन पट्टा क्षेत्रान्तर्गत आने वाली सार्वजनिक उपयोग की भूमि में खनन कार्य निषिद्ध रहेगा।
- 7.5. खनन पट्टा क्षेत्रान्तर्गत आने वाले वृक्षों की सुरक्षा का दायित्व आवेदक का होगा एवं खनन कार्य से वृक्षों को किसी प्रकार की क्षति नहीं पहुंचायी जायेगी।
- 7.6. आवेदक को राज्य स्तरीय पर्यावरण समाघात निर्धारित समिति (SEIAA)/पर्यावरण, वन एवं जलवायु परिवर्तन, भारत सरकार से पर्यावरणीय अनुमति प्राप्ति किया जाना अनिवार्य होगा। आवेदक द्वारा राज्य स्तरीय पर्यावरण समाघात निर्धारित समिति (SEIAA)/पर्यावरण, वन एवं जलवायु परिवर्तन, भारत सरकार से पर्यावरणीय अनुमति प्राप्त कर प्रस्तुत किये जाने के उपरान्त ही आवेदक को प्रस्तावित क्षेत्र में खनन करने की अनुमति प्रदान की जायेगी।
- 7.7. पट्टाधारक द्वारा राज्य स्तरीय पर्यावरण समाघात निर्धारित समिति (SEIAA)/पर्यावरण, वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा प्रदत्त पर्यावरणीय अनुमति की समस्त शर्तों की अनुपालना किया जाना अनिवार्य होगा।
- 7.8. पट्टाधारक द्वारा अपरिहार्य भाटक की देयता पट्टा विलेख के दिनांक से देय होगी।
- 7.9. पट्टाधारक द्वारा स्वीकृत क्षेत्र में खनन कार्य का प्रारम्भ संबंधित गू-स्वामियों की सहमति/अनापत्ति के उपरान्त ही किया जायेगा।
- 7.10. स्वीकृत क्षेत्र में खनन कार्य किये जाने से पूर्व उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की गी अनुमति प्राप्त की जानी होगी।

वृजेश कुमार संत
अपर सचिव

संख्या: 11/1/2018 (1)/VII-1/2018 तददिनांकित।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून।
2. जिलाधिकारी, पिथौरागढ़।
3. मै० सी०एम०डी० माईन्स एण्ड मिनरल्स, 6/865 बलूटिया बिल्डिंग, बदीपुर, हल्द्वानी, जिला नैनीताल को उक्तानुसार खनन पट्टा विलेख निष्पादन हेतु नियमानुसार निदेशक, भूतत्व एवं खनिकर्म इकाई के माध्यम से प्रस्ताव शासन को उपलब्ध कराना सुनिश्चित करें।
4. गार्ड फाईल।

आज्ञा से

(गोरिमा रौकली)
संयुक्त सचिव

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, 653,
इन्दिरानगर कालोनी सीमाद्वार रोड,
देहरादून- 248006

(विरण, वन एव जलवायु परिवर्तन
मंत्रालय, भारत सरकार, नई दिल्ली द्वारा
गठित)

संवाहनम्बर: 0135-2763576

ईमेल: seiaa.seac.uk@gmail.com



सत्यमेव जयते

संलग्न- 827
State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-2763576
Email- seiaa.seac.uk@gmail.com

E.C.No- 104 -01(10)/2018

Dated- 3 -12-2019

To

M/s CMD Mines and Minerals,
Shri Dherendra Kumar S Mehra,
6/865, Balutiya Building, Badripur, Haldwani,

Mob. 7534875049

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Soapstone in Village- Sanarkhola, Tehsil-Gangolihat, Dist- Pithoragarh.

Sir,

This has reference to your proposal SJA/UK/MIN/29011/2018 dated 2nd August, 2018, submitted to the SEIAA for grant of Environmental Clearance for extraction of Soapstone with proposed production capacity 23,389 Tonnes/Annum (maximum). The mine lease is located at Village- Sanarkhola, Tehsil-Gangolihat, Dist- Pithoragarh with lease- 11.827 Ha. The proposal was considered after EIA/EMP and public hearing. It was observed that the ToR was issued by the SEAC vide no-25/SEAC dated 12-02-2019 and the public hearing was conducted on 17-08-2019. The project proponent has now submitted final EIA report including description of environment, anticipated environmental impact, mitigation majors, environmental monitoring programme, project benefits, EMP etc. The proposal was considered by the State Expert Appraisal Committee in its meeting held on 13th November, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

Sr. No.	Details	Reply
1.	New or Ongoing Site	New
2.	Letter of Intent (Valid upto)	1858/VII-1/38-SOAPSTONE/2016 DATED 22-12-2016
3.	Mine lease area	11.827 Ha
4.	Mine Plan (Valid upto)	Letter no 2026 Gaur khanij/ske.aa.ma-108/bhu/khani/E/2017-18 dated 24-02-2018
5.	Thickness of Soil	0.50m
6.	Maximum Explorable depth	3m
7.	Proposed Production	23,389 Tonnes/Annum (maximum)
	Method of Mining	open cast Semi Mechanized
9.	Height and Width of Benches	3.0m
10.	Slopes and ultimate face slope	The face slope of the benches shall be 70° to 45° overall pit slope
11.	River/Nallah (name)	Saryu river
12.	Cluster Certificate	Not Given
13.	Ecological Sensitivity Map	There is no National Park/ Sanctuary within 10 km from the project site however, the nearest reserve forest is Gauri Devi reserve forest which is at a distance of 1 km from the project site.
14.	Coordinates	Latitude 29°45'16.90"N to 29°45'16.85"N Longitude: 79°56'8.91" E to 79°56'9.9634"E
15.	Project cost	₹ 25 Lakhs
16.	CER Cost	₹ 0.5 lac (2% of the total project cost)

1- General Conditions

1. No blasting or drilling shall be permitted during mining operation and only hand held tools shall be permitted.
2. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
3. The proponent should provide Eco-friendly toilets for the workforce.
4. The mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
5. The proponent should undertake afforestation activities in the buffer zone as well as near project site. The afforestation will be done after consultation with local state Forest Department and state Horticulture Department for plantation of wild and horticulture plants respectively. Apart from this minimum 12000 plants will be planted in first and second year in the nearby Van Panchayat followed by their maintenance in the next three years.
6. The mining operation should provide employment to local communities and bring economic benefits to local population.
7. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.

2- Conditions for operation phase.

1. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance (EC) and a copy of the EC letter is available with SEIAA, Uttarakhand.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain coterminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining shall be carried out by open cast Semi Mechanized without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall be remain prohibited and only hand held tools shall be used for extraction of the mineral.
6. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from upper level to lower level by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 45 degrees.
8. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3meters. Mining beyond 6 meters shall be granted after site visit by SEAC.
9. Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.

10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from upper level to lower level. Mining activity and back filling shall be done simultaneously once space is available.
11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
12. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
13. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land
15. **Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters**
16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
17. The proponent shall erect eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
18. Afforestation shall be carried out in nearby Van Panchayat. The species selection shall be site specific and cater to the demand of the Van Panchayat. The concerned district official of State Forest Department shall ensure the compliance. Proponent should make 5 meter dense plantation of shrubs.
19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. at least 100mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
22. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
23. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
24. The proponent shall provide eco friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project
26. The project proponent shall plant minimum 12000 trees in first 2 years in nearby Van Panchayat followed by their maintenance in the next 3 years.

27. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and submitted to SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half-yearly compliance report.
28. Project proponent will strictly comply with EMP/EIA.
29. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
30. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>.

3- Entire Operation

- 1) The Environmental Clearance is being granted for mining/extraction of Soapstone in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) The maximum permissible depth for mining of Soapstone shall not exceed 6 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meter. Mining beyond 6 meter shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
- 3) Extraction of minor mineral is permitted from 1st October of every year to 30th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 30th June and 1st Oct to 31st Oct during which there may be rains in the hills.
- 4) Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from upper level to lower level. Mining activity and back filling shall be done simultaneously once space is available.
- 5) The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.
- 6) The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
- 7) The project proponent shall regulate and maintain record of the quantity of Soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 8) There shall be no labour camp in the mining lease area for the labour engaged in mining of Soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 9) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
- 10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF, Govt of India at Dehradun.

- 13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
- 14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
- 15) If it is found that if conditions laid down by the Authority are violated, Authority may cancel your Environmental Clearance.

4- Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and should inform the Authority accordingly.
- 2- A study shall be carried out at least over in a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Dehradun and SEIAA, Uttarakhand.
- 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand

No. 104/01(10)/2018 dated- as above

Copy for information and necessary action to:-

- 1) Secretary, Ministry of Environment, Forests and Climate Change, Gol, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
- 2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
- 3) APCCF, Regional office (Central) MOEFCC, 25 Subhash Road, Dehradun.
- 4) Principal Chief Conservator of Forests (Wildlife)/Chief Wild Life Warden, Dehradun.
- 5) District Magistrate, Pithoragarh.
- 6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand, Bhopal pani, The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand
- 7) Divisional Forest Officer, Pithoragarh.
- 8) Member Secretary, UEPPCB, Dehradun.
- 9) Guard File.

(G.S. Pande)
Member Secretary,
SEIAA, Uttarakhand



UKPCB

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/C-151/2023 /1247

Date : 07.12.2023

REGD. POST

To,
M/s CMD Mines and Minerals (Mining Stretch)
Vill Sanarkhola, Tehsil- Gangolihat
Distt- Pithoragarh.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9366	Application no.- 618083
CCA (Renewal)	Date :- 29.11.2022

CCA is hereby granted to M/s CMD Mines & Minerals (Mining Stretch), located at Vill-Sanarkhola, Tehsil- Gangolihat, Distt- Pithoragarh subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions:-

1. This CCA is granted for the period upto 31-03-2026 and valid for mining of following products with Capital Investment/Net Assets Values ₹25.0 Lakh :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	Soap Stone Lumps	23389MT	Soap Stone Lumps	23389MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	1.0	0.9

- (ii) Trade Effluent Treatment and Disposal :-Nil

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive septic tank/soak pit as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
Not Applicable						
Ambient Air Quality						
1	Particulate matter RSPM		Not to exceed			100 µg/M ³

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	(PM10)		(24Hr. Average)
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) The Factory Manager of M/sNA..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
		Not Applicable	

(iii) The authorization shall be in force for the period upto.....NA....

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 - (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid of mining of Soap Stone Lumps only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the Specific & General conditions which are as follows :-

Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
3. The Occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
4. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
5. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
6. The Occupier shall undertake adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
7. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
8. Mining of soap stone only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
9. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
10. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
11. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
12. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
13. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
14. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
15. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
16. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
17. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
18. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
19. The Occupier shall strictly adhere to **Approved Mining Plan with Progressive Mining Closure Plan** duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.
20. The Soapstone mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
21. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
22. Mining and other allied activities shall be carried out such a way so that ambient air quality of the area does not exceed the prescribed limit.
23. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government

OTC

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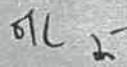
of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.

24. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without permission of Board.


S.K. Pattnaik
Member Secretary

Letter No. :UKPCB/HO/Con/C-151/2023/ Dated: as above 

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Haldwani for information and compliance of the same.


Member Secretary



LIFE
Lifestyle For
Environment

Head Office
Uttarakhand Pollution Control Board
"Guara Devi Paryavaran Bhawan"
46-B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

Dated: 17/3/25

UKPCB/HO/Gen-183-868/2025 1907

To

M/s CMD Mines & Minerals,
Vill-Sanarkhola, Tehsil- Gangolihatt,
Distt- Pithoragarh.

Sub: Direction to Show Cause for Closure under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974; under Section 31-A of the Air (Prevention and Control of Pollution) Act 1981-regarding.

Whereas, Government of India has promulgate the Water (Prevention and Control of Pollution) Act, 1974 (herein after referred as Water Act) and the Air (Prevention and Control of Pollution) Act 1981 (herein after referred as the Air Act) and every unit or process has to obtained consent to operate (herein after referred as Consent) under Section 25/26 of the Water Act and under Section 21 of the Air Act and its subsequent renewal from time to time; and

Whereas, Central Pollution Control Board has issued categorization of the industries and in such categorization, the industries or processes are categorized under Red, Orange, Green and White Category; and

Whereas, your unit is engaged in Soapstone mining which is covered under the Red Category of the highly polluting industry; and

Whereas, the inspection has been carried out by the Officials of the Regional Office, Haldwani on dated 20.02.2025 and the following observations were made:-

1. निरीक्षण के दौरान स्थल पर डिसप्ले बोर्ड स्थापित नहीं था।
2. खनन क्षेत्र में सीमांकन नहीं किया गया है।
3. स्थल पर पूर्व में सोप स्टोन का खनन किया गया है।
4. ईकाई को पूर्व में दिनांक 31.03.2026 तक सशर्त संचालनार्थ सहमति निर्गत है, ईकाई द्वारा संचालनार्थ सहमति शर्तों की अनुपालन आख्या कार्यालय में प्रस्तुत नहीं की गयी है।

Whereas, it is observed and informed by the Regional Officer of this Board at Haldwani, that you have not complying the conditions of Consent from the Uttarakhand Pollution Control Board; and

Whereas, it is apparent from the above observation that the unit is flouting the Environmental Norms by complying with the statutory Consent conditions as issued from this Board and thus is non complaint unit; and

Now, therefore, in light of the above, and in exercise of the powers conferred under section 33-A of the Water Act and section 31-A of the Air Act, and with the approval of the Competent Authority of the Board, you are hereby directed to show cause within 30 days from the issue of this letter as to why your unit shall not be closed down and the Environment Compensation shall not be levied on you. Failure to comply with the above directions within stipulated time period, further action will be initiated without any further notice.


(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for information and necessary action please.

1. Regional Officer, Ministry of Environment Forest & Climate Change, 25 Subhash Road, Dehradun.
2. Member Secretary, State Level Environment Impact Assessment Authority, 46-B, IT Park, Sahastradhara Road, Dehradun.
3. Director, Geology & Mining, Bhopalpani, Raipur-Thano Road, Dehradun.
4. District Magistrate, Pithoragarh.
5. District Mining Officer, Pithoragarh.
6. Regional Officer, UKPCB, Haldwani.
7. Respective Consent file and Guard File.


(Dr. Parag Madhukar Dhakate)
Member Secretary

9.2



LIFE
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Environment

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46वीं, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून

E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

दिनांक 26/12/2024

पत्रांक-यूकेपीसीबी/एच.ओ./सां. 188-665-2024-1427

सेवा में,

1. सचिव, खनन विभाग, उत्तराखण्ड शासन, देहरादून।
2. अध्यक्ष, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA), उत्तराखण्ड।
3. जिलाधिकारी, देहरादून/हरिद्वार/रूद्रप्रयाग/पौड़ी गढ़वाल/टिहरी गढ़वाल/चमोली/पिथौरागढ़/चम्पावत/बागेश्वर/अल्मोड़ा/नैनीताल/ऊधमसिंह नगर।

विषय- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 में पारित आदेश दिनांक 08.11.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफौती व अन्य में मै0 जे0डी0 मिनरल्स द्वारा ग्रा0- बजेता, तहसील- मुनस्यारी, जनपद-पिथौरागढ़ द्वारा खनन के फलस्वरूप हुए पर्यावरणीय मानकों के उल्लंघन पर पर्यावरणीय क्षतिपूर्ति के रूप में मा0 एन0जी0टी0 द्वारा रु0 6.53 करोड़ की धनराशि आरोपित की गयी है। साथ-ही-साथ मा0 एन0जी0टी0 द्वारा उक्त मूल आवेदन को निस्तारित करते हुए दिनांक 08.11.2024 के आदेश में पैरा नं0 110, 111, 112 एवं 113 में निम्नवत् निर्देश दिये गये हैं-

110. We also find that in geo-tectonic area i.e. fragile area ecologically, mining activities must not be allowed without proper study of seismic impact on the ecology and environment else the consequences will be very serious.

111. In the present case, District Magistrate, Pithoragarh in a mechanical manner has permitted mining activities and EC has also been granted by SEIAA UK without application of mind as to whether in geo-tectonic sensitive area without seismic study whether mining activities will be probable or feasible or environmentally sustainable or not.

112. In these facts and circumstances, we direct UKSPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA, UK.

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

Asst. Secy (S&E, Jd.)
04/12/24

545

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly."

इस क्रम में आपसे अनुरोध है कि विषयगत प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेशों का अनुपालन सुनिश्चित किया जाये।

संलग्नक- मा० एन०जी०टी० के आदेश की प्रति।

भवदीय

(आर०के० सुधांशु) मा०प्र०से०
अध्यक्ष

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

प्रतिलिपि- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/
हल्द्वानी/रूड़की को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

23/12/2024
अध्यक्ष



LIFE
Lifestyle For
Environment

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46वीं, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी / एच.ओ. / सा0-183-665 / 2025 / 14 व 1,

दिनांक 01.01.2025

कार्यालय ज्ञाप

मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफाँती व अन्य में पारित आदेश दिनांक 08.11.2024 के आदेश में अन्य निर्देशों के साथ निम्नलिखित निर्देश दिये गये हैं:-

112. In these facts and circumstances, we direct UKSPCB, SELAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SELAA UK.

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly.

मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में Ecological and Environmental Sustainability study किये जाने तक खनन कार्य हेतु स्थापनार्थ सहमति प्रदान नहीं किया जाये। Study के Outcome के अनुसार वर्तमान में संचालित Mining operation की Consent to operate revisit की जायेगी।

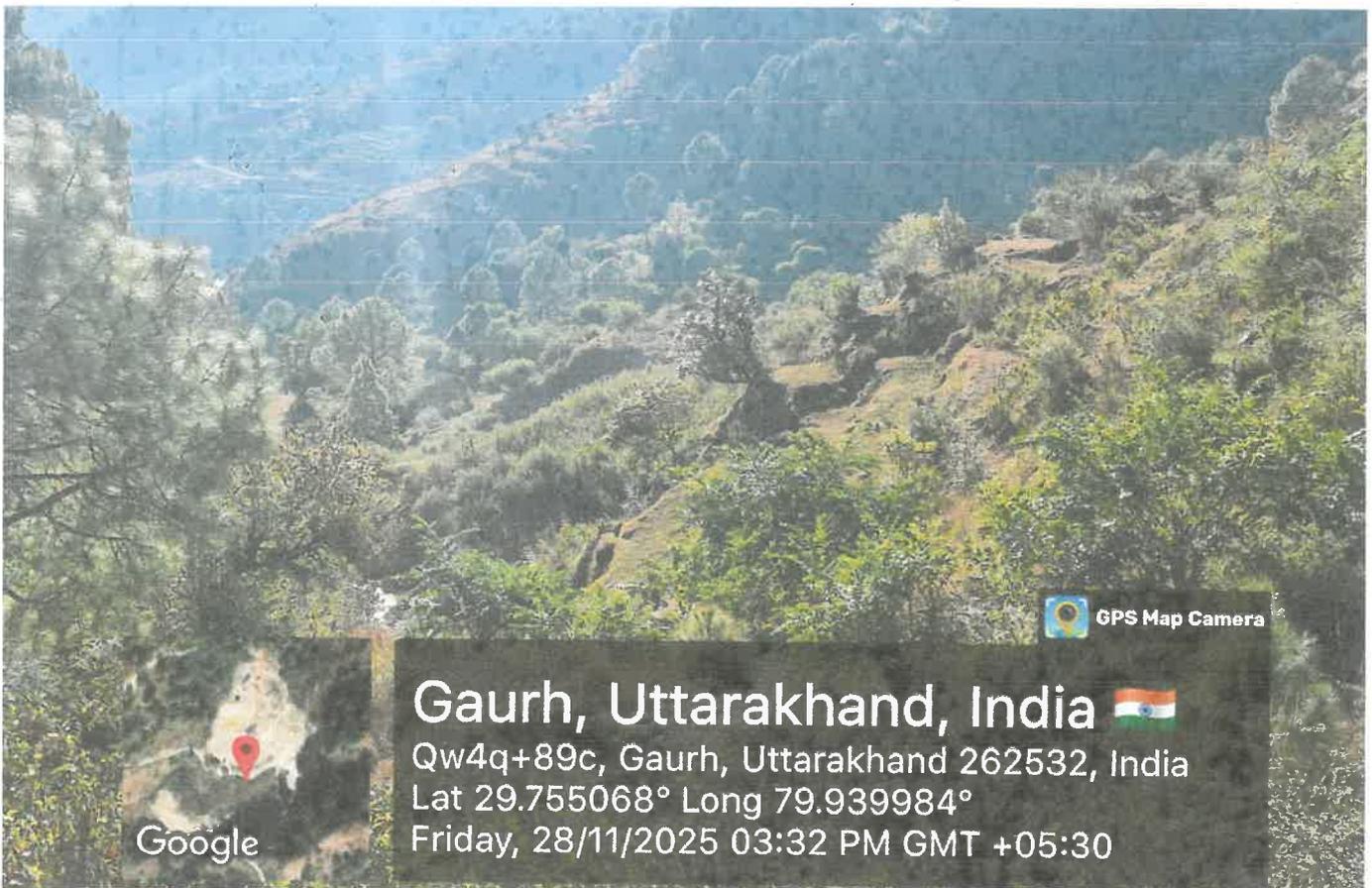
उक्त आदेश तत्काल प्रभाव से लागू होगा।

(डा. पराग मधुकर घकाते)
सदस्य सचिव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी/पर्यावरण अभियंता/सहा0 वैज्ञानिक अधिकारी/सहा0 पर्यावरण अभियंता, बोर्ड मुख्यालय, यू.के.पी.सी.बी., देहरादून।
2. क्षेत्रीय अधिकारी, यू.के.पी.सी.बी., क्षेत्रीय कार्यालय, देहरादून, रुड़की, काशीपुर एवं हल्द्वानी।
3. गार्ड फाईल।

सदस्य सचिव



(मेरी सी रमडी मारु)

प्रेषक,

एस0 रामास्वामी,
प्रमुख सचिव,
उत्तराखण्ड शासन।

सेवा में,

श्री भूपेन्द्र सिंह माहरा
पुत्र श्री किशन सिंह माहरा,
निवासी सिनेमा लाईन, जनपद पिथौरागढ़।

औद्योगिक विकास अनुभाग-1

देहरादून : दिनांक: 27 मई, 2011

विषय:

जनपद पिथौरागढ़ की तहसील डीडीहाट के ग्राम म्यौली में 4.41 हैक्टेयर क्षेत्रफल पर खनिज सोपस्टोन/मैग्नेसाइट का 20 वर्ष की अवधि हेतु खनन पट्टा चाहने हेतु आपके आवेदन पत्र दिनांक 07.08.2008 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक के सम्बन्ध में पूर्व में निर्गत शासनादेश संख्या: 493/VII-1/214-ख/2004, दिनांक 08 मार्च, 2010 के क्रम में ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, भोपालपानी, पोस्ट बड़ासी (कड़ई खाले), देहरादून के पत्र संख्या 19 मु0ख0/07/पिथौ0/भू0खनि0इ0/2008-09, दिनांक 07 अप्रैल, 2011 के संदर्भ में सम्यक् विचारोपरान्त मुझे यह कहने का निदेश हुआ है कि सीमांकन आख्या एवं उक्त शासनादेश की अन्य औपचारिकता हेतु निर्धारित 06 माह के स्थान पर 06 माह 18 दिन के समय के बाद प्रस्तुत करने में हुए विलम्ब का मर्षण करते हुए खनिज परिहार नियमावली, 1960 के नियम-22(1) एवं नियम 34 के अन्तर्गत प्राप्त आपके आवेदन पत्र के क्रम में खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा-5 व 8 एवं खनिज परिहार नियमावली, 1960 के नियम 27 तथा नियमावली के प्रपत्र फार्म "के" की शर्तों एवं उसमें समय-समय पर होने वाले संशोधनों में उल्लिखित निर्बन्धों और प्रतिबन्धों के अतिरिक्त निम्नलिखित निर्बन्धनों और प्रतिबन्धों पर आपके पक्ष में 20 वर्ष का खनन पट्टा स्वीकृत करने का निर्णय लिया गया :-

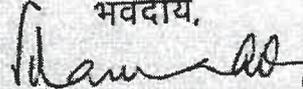
1.	खनिज का नाम	सोपस्टोन/मैग्नेसाइट
2.	क्षेत्रफल/क्षेत्र	4.346 हैक्टेयर भूमि के एक खण्ड में ग्राम म्यौली, जनपद पिथौरागढ़ में जो विवरण पत्र एवं मानचित्र के अनुसार उपलब्ध क्षेत्र का भूमि पर वास्तवित सीमाबन्धन खेतवार एवं खसरावार क्षेत्र के आधार पर निर्धारित।
3.	अवधि	पट्टा विलेख के पंजीयन की दिनांक से 20 वर्ष तक
4.	अपरिहार्य भाटक (डेडरेन्ट)	एम0एम0डी0आर0 एक्ट 1957 की तृतीय अनुसूची के अनुसार एवं समय-समय पर होने वाले संशोधनों के अनुसार।
5.	प्रतिमूति	रु0 10,000 /--(रुपये दस हजार मात्र)
6.	स्वामित्व (रायल्टी)	एम0एम0डी0आर0 एक्ट, 1957 की अनुसूची-2 के अनुसार एवं समय-समय पर संशोधनों ही उसके अनुसार।
7.	भूतल भाटक	राजस्व विभाग/राजस्व अधिकारी द्वारा निर्धारित।
8.	अन्य कर	राजकीय नियमानुसार।

9. अतिरिक्त शर्तें:

9.1 खनन पट्टे पर स्वीकृत क्षेत्र का कोई भी भाग यदि भविष्य में वन भूमि होना पाया जायेगा या केन्द्र सरकार अथवा राज्य सरकार के द्वारा वन भूमि घोषित किया जायेगा या वन भूमि माना जायेगा तो खनन पट्टाधारक को ऐसी वन भूमि पर तुरन्त प्रभाव से खनन कार्य बन्द करना होगा तथा तब तक खनन कार्य अथवा गैर वानिकी कार्य नहीं करेगा जब तक कि वह ऐसी वन भूमि के सम्बन्ध में वन (संरक्षण)

- अधिनियम, 1980 के प्राविधानों के अन्तर्गत केन्द्र सरकार के पर्यावरण एवं वन मंत्रालय से आवश्यक स्वीकृति प्राप्त नहीं कर लेता है।
- 9.2 यदि आवेदक इस आदेश की तिथि से नियम-31 के अधीन 06 माह के भीतर समुचित पट्टा निष्पादित नहीं किया जाता है तो यह आदेश बिना किसी पूर्व सूचना के ही आवेदन शुल्क जब्त करते हुए प्रतिसंहत कर दिया जायेगा।
- 9.3 यदि स्वीकृत क्षेत्र का कोई भाग वन भूमि में पाया जाता हो या घोषित होता है, पर वन संरक्षण अधिनियम, 1980 के अनुसार वन भूमि पर पर्यावरण एवं वन मंत्रालय, भारत सरकार से अनुमति प्राप्त की जानी आवश्यक होगी।
- 9.4 खनन कार्य से किसी सार्वजनिक स्थल/सड़क/धार्मिक स्थान/वृक्ष आदि को क्षति नहीं पहुंचायी जायेगी।
- 9.5 पट्टाधारक को खनन के दौरान पट्टा विलेख की सभी शर्तों/खनन नियमों/शासनादेशों/स्थानीय आदेशों का पूर्ण रूप से पालन करना होगा।
- 9.6 पट्टा विलेख हेतु विधिकरण शुल्क रू० 300/-लेखाशीर्षक 070-अन्य प्रशासनिक सेवार्यें, 01-व्यय प्रशासन, 501-सेवार्यें फीस, 01-की गयी सेवाओं के लिए भुगतान की गयी में, पट्टाधारक द्वारा जमा की जायेगी।
- 9.7 शासनादेश संख्या 834/औ०वि०/88-ख/2003, दिनांक 07.01.2004 में उल्लिखित शर्तों का कड़ाई से अनुपालन सुनिश्चित किया जाना होगा।

यदि आप उपरोक्त शर्तों पर 4.346 हैक्टेयर भूमि पर खनिज सोपस्टोन/मैग्नेसाईट का खनन पट्टा लेने हेतु सहमत हो, तो कृपया अपनी लिखित सहमति एवं खनन पट्टा विलेख भूतत्व एवं खनिकर्म इकाई, देहरादून कार्यालय के माध्यम से विधि विधिकृत आलेख को भारतीय स्टाम्प अधिनियम की धारा-35 के अनुसार निर्धारित स्टाम्प पर विधिकृत आलेख पर शासन को प्रेषित करने का कष्ट करें।

भवदीय,

 (एस० रामास्वामी)
 प्रमुख सचिव।

पुष्पांकन संख्या: 763 (i)/VII-1-11/214-ख/2004, तददिनांकित।

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, पिथौरागढ़।
2. ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून को उनके पत्र संख्या: 19मु०ख०/07/पिथौ०/भू०खनि०इ०/2008-09, दिनांक 07 अप्रैल, 2011 के संदर्भ में।
3. महानियंत्रक, भारतीय खान ब्यूरो, प्रथम तल, डी ब्लॉक, सिविल लाईन्स, इन्द्रानगर, नागपुर।
4. क्षेत्रीय नियंत्रक, भारतीय खान ब्यूरो, देहरादून।
5. गार्ड फाईल।

आज्ञा से,

 (एस० रामास्वामी)
 प्रमुख सचिव।

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रत्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)

दूरभाष: 0135-2976159

ईमेल: selaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahasradhara Road, Dehradun"

(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)

Phone No-0135-2976159

Email- selaa.seac.uk@gmail.com

E.C.No- 386-01(210)/2024

Dated- 10-02-2025

To,

Shri Bhupendra Singh Mehra (Owner) S/o Shri Kishan Singh Mehra,
R/o- 180 Cinema Line, P/o- Pithoragarh, Tehsil & District- Pithoragarh.

Sub: Environmental Clearance under EIA notification dated 14.09.2006 for Re-Appraisal of existing Soapstone mining at Village- Meyoli, Tehsil- Didihat, District- Pithoragarh. (4.346 Ha.).

Kindly take reference to your online proposal No SIA/UK/MIN/511748/2024 submitted to SEIAA Uttarakhand regarding aforementioned subject. The details about the project site and proposal for EC as per the documents submitted by the project proponent is as under:-

S.No	Parameters	Description																																																									
1.	Name of the Project Proponent	Shri Bhupendra Singh Mahara																																																									
2.	Registered Address	R/o - 180, Cinema Lin, P.O. - Pithoragarh, Tehsil & District - Pithoragarh (U.K)																																																									
3.	Full correspondence address of proponent and mobile no.	Shri Bhupendra Singh Mahara S/o Shri Kishan Singh Mahara R/o - 180, Cinema Lin, P.O. - Pithoragarh, Tehsil & District - Pithoragarh (U.K)																																																									
4.	Name of Project	Meyoli Soapstone Mine																																																									
5.	Project Location (Plot.Khasra/Gata No.)	Near Village - Meyoli, Tehsil - Didihat, District - Pithoragarh, State - Uttarakhand																																																									
6.	Name of Village	Meyoli																																																									
7.	Tehsil	Didihat																																																									
8.	District	Pithoragarh																																																									
9.	State	Uttarakhand																																																									
10.	Name of Minor Mineral	Soapstone																																																									
11.	Sanctioned Lease Area (In Ha.)	4.346 ha																																																									
12.	Max. & Min mRL within lease area	The highest elevation of the area is 1646.40 m RL & lowest elevation of about 1614.10 m RL.																																																									
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>1.</td><td>29°41'17.28"N</td><td>80°11'15.51"E</td></tr> <tr><td>2.</td><td>29°41'16.47"N</td><td>80°11'15.04"E</td></tr> <tr><td>3.</td><td>29°41'16.20"N</td><td>80°11'15.27"E</td></tr> <tr><td>4.</td><td>29°41'15.46"N</td><td>80°11'13.55"E</td></tr> <tr><td>5.</td><td>29°41'14.16"N</td><td>80°11'12.88"E</td></tr> <tr><td>6.</td><td>29°41'12.26"N</td><td>80°11'12.63"E</td></tr> <tr><td>7.</td><td>29°41'12.15"N</td><td>80°11'12.27"E</td></tr> <tr><td>8.</td><td>29°41'13.10"N</td><td>80°11'12.13"E</td></tr> <tr><td>9.</td><td>29°41'14.47"N</td><td>80°11'12.40"E</td></tr> <tr><td>10.</td><td>29°41'17.19"N</td><td>80°11'14.29"E</td></tr> <tr><td>11.</td><td>29°41'16.86"N</td><td>80°11'13.44"E</td></tr> <tr><td>12.</td><td>29°41'15.17"N</td><td>80°11'12.45"E</td></tr> <tr><td>13.</td><td>29°41'16.10"N</td><td>80°11'12.26"E</td></tr> <tr><td>14.</td><td>29°41'16.74"N</td><td>80°11'12.75"E</td></tr> <tr><td>15.</td><td>29°41'17.26"N</td><td>80°11'12.79"E</td></tr> <tr><td>16.</td><td>29°41'17.75"N</td><td>80°11'12.21"E</td></tr> <tr><td>17.</td><td>29°41'14.98"N</td><td>80°11'11.57"E</td></tr> <tr><td>18.</td><td>29°41'14.63"N</td><td>80°11'11.98"E</td></tr> </tbody> </table>	Pillar No	Latitude	Longitude	1.	29°41'17.28"N	80°11'15.51"E	2.	29°41'16.47"N	80°11'15.04"E	3.	29°41'16.20"N	80°11'15.27"E	4.	29°41'15.46"N	80°11'13.55"E	5.	29°41'14.16"N	80°11'12.88"E	6.	29°41'12.26"N	80°11'12.63"E	7.	29°41'12.15"N	80°11'12.27"E	8.	29°41'13.10"N	80°11'12.13"E	9.	29°41'14.47"N	80°11'12.40"E	10.	29°41'17.19"N	80°11'14.29"E	11.	29°41'16.86"N	80°11'13.44"E	12.	29°41'15.17"N	80°11'12.45"E	13.	29°41'16.10"N	80°11'12.26"E	14.	29°41'16.74"N	80°11'12.75"E	15.	29°41'17.26"N	80°11'12.79"E	16.	29°41'17.75"N	80°11'12.21"E	17.	29°41'14.98"N	80°11'11.57"E	18.	29°41'14.63"N	80°11'11.98"E
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19.	29°41'14.08"N	80°11'11.87"E
20.	29°41'12.96"N	80°11'10.42"E
21.	29°41'12.49"N	80°11'11.37"E
22.	29°41'12.61"N	80°11'10.43"E
23.	29°41'11.81"N	80°11'9.12"E
24.	29°41'12.88"N	80°11'8.98"E
25.	29°41'13.65"N	80°11'7.17"E
26.	29°41'14.80"N	80°11'8.37"E
27.	29°41'15.28"N	80°11'8.24"E
28.	29°41'15.73"N	80°11'9.44"E
29.	29°41'14.62"N	80°11'9.04"E
30.	29°41'13.88"N	80°11'9.33"E
31.	29°41'14.83"N	80°11'9.37"E
32.	29°41'15.55"N	80°11'9.83"E
33.	29°41'15.85"N	80°11'9.81"E
34.	29°41'16.55"N	80°11'10.52"E
35.	29°41'17.42"N	80°11'10.40"E
36.	29°41'17.52"N	80°11'10.68"E
37.	29°41'17.12"N	80°11'10.89"E
38.	29°41'17.22"N	80°11'11.28"E
39.	29°41'18.11"N	80°11'11.52"E
40.	29°41'18.81"N	80°11'12.17"E
41.	29°41'18.56"N	80°11'11.38"E
42.	29°41'17.88"N	80°11'10.95"E
43.	29°41'17.69"N	80°11'10.28"E
44.	29°41'17.09"N	80°11'9.56"E
45.	29°41'18.68"N	80°11'9.76"E
46.	29°41'19.65"N	80°11'9.20"E
47.	29°41'20.96"N	80°11'9.09"E
48.	29°41'21.22"N	80°11'9.51"E
49.	29°41'20.92"N	80°11'9.95"E
50.	29°41'20.25"N	80°11'9.64"E
51.	29°41'20.55"N	80°11'10.39"E
52.	29°41'19.82"N	80°11'12.40"E
53.	29°41'21.24"N	80°11'10.38"E
54.	29°41'22.75"N	80°11'10.56"E
55.	29°41'22.79"N	80°11'11.41"E
56.	29°41'22.35"N	80°11'11.41"E
57.	29°41'21.86"N	80°11'12.54"E
58.	29°41'22.53"N	80°11'12.82"E
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60.	29°41'23.81"N	80°11'12.59"E
61.	29°41'23.32"N	80°11'13.07"E
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66.	29°41'22.34"N	80°11'13.82"E
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73.	29°41'18.83"N	80°11'18.41"E
74.	29°41'18.00"N	80°11'17.84"E
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76.	29°41'18.53"N	80°11'14.60"E
77.	29°41'19.29"N	80°11'14.24"E
78.	29°41'19.31"N	80°11'13.30"E
79.	29°41'18.01"N	80°11'12.41"E
80.	29°41'18.85"N	80°11'13.85"E
81.	29°41'18.20"N	80°11'14.22"E

		82.	29°41'18.00"N	80°11'14.98"E
14.	Letter of Intent from State Government	The Lease deed was executed in favor Shri Bhupendra Singh Mahara S/o Shri Kishan Singh Mahara on dated 14.06.2011 by State Government for 20 years (i.e. up to 13-06-2031) but Lease period has been extended for 50 years (i.e. up to 13.06.2061).		
15.	Mine Plan approval details	Mining plan has been approved via letter Letter No. - 2348/Mukhya/Khanan-07/Pitho./Khanan/Bhu. Khani.Ei/ 2008-09/22, dated 23.09.2022.		
16.	Validity of Mine Plan	5 years		
17.	Total geological reserves	2,96,039 Tonnes		
18.	Total Proposed Production (In 5 Years)	Year	Quantities of soapstone In (tonnes)	
		I st	4680	
		II nd	5276	
		III rd	5460	
		IV th	5651	
		V th	5818	
		Total	26,885	
19.	Sanctioned Period of Mine lease	50 Years		
20.	Method of Mining	Open Cast Mechanized Method		
21.	No. of working days	240		
22.	Working hours/day	8 Hrs		
23.	No. of workers	23 Nos.		
24.	Type of Land	Agriculture land		
25.	Ultimate Depth of Mining	In pit I - 12m		
26.	Water Requirement	5.542 ~ 5.6 KLD		
27.	Any litigation pending against the project or land in any court	NA		
28.	Ecological Sensitive Map/zone	Submitted		
29.	Details of 500 m Cluster certificate & Map Verified by Mining Officer	Submitted		
30.	Proposed CER cost	Rs 4.36 lakh/annum		
31.	Proposed EMP cost	Rs 7.392 Lakhs (Capital)		
		Rs 5.57 Lakhs (Recurring)		
32.	No. of Trees to be Planted.	2446 plants		
33.	Detail of CTE/CTO issued by UPPCB	CTO shall be apply after grant of EC		

The Project which was earlier granted EC by DEIAA has been submitted for Re-appraisal. SEAC during its meeting held on 26th December, 2024 had undertaken re-appraisal of the above existing project. The proposal is classified under Category B2 of EIA Notification 2006.

The project proponent has submitted PFR, EMP and other relevant documents as desired. After due examination of the relevant documents/certificates submitted by the project proponent and additional clarification furnished in response to its observations, SEAC recommended the grant of Environmental Clearance for the above project, subject to compliance of the EMP and other stipulated conditions and subject to submission of original Ecological Sensitive Certificate from concerned Authority.

SEIAA during its meeting dated 29th January, 2025 considered the above proposal based on the recommendation of SEAC and after due examination and deliberation, the SEIAA Uttarakhand hereby accords Environmental Clearance for the above project under category B-2 of EIA notification 2006 (as amended from time to time) with the direction to Uttarakhand PCB to ensure that the orders of Hon'ble NGT in the OA No. 78/2023 on 08.11.2024 has been complied with before granting of Consent to Operate (CTO) and subject to the strict compliance with the General, Specific and other conditions mentioned below:-

1- Pre-Operation

1. The project proponent should advertise with basic details at least in two widely circulated local newspapers, within seven (7) days of the receipt of the clearance letter informing that the project has been accorded environmental clearance by the State Environment Impact Assessment Authority, Dehradun and a copy of the same be sent to the Regional Office of Ministry of Environment, Forest and Climate Change, Government of India located at 25 Subhash, Road Dehradun.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain co-terminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of soapstone shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority. A copy of this shall be submitted to SEIAA.

4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining area shall be properly fenced to avoid any inadvertent entry into the mining pit. There will be one entry gate of mine which will be manual and barricade under supervision of watch man.
6. The project proponent should submit route map before start of the work to this office. There shall be no change in the route after the submission. This shall be done within one month.
7. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The Indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
8. The flora of core area in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
9. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
10. Disaster management plan shall be made and submitted to SEIAA. Adequate provision of fund shall be given. This plan shall be submitted within three months.
11. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
12. The project proponent shall submit authentic list of flora & fauna along with six monthly compliance report.
13. The Project Proponent shall ensure that the issues/concerns raised during public consultation are addressed amicably.
14. Project Proponent shall provide Rs 3.0 lakh for modernizing Chemistry/Biology Lab of nearby Govt. Inter College and submit documentary evidence to SEIAA along with six monthly compliance report.
15. Project Proponent shall carryout impact assessment study for aquatic fauna along with mitigation measures and submit documentary evidence to SEIAA along with six monthly compliance report.
16. Project Proponent shall inform to SEIAA in case of change of evacuation plan.
17. Project Proponent shall submit numbers of vehicles used per day for transportation of mined minerals to and fro.

2. General Conditions

1. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan. The mine plan should have validity till the mining period.
2. The Proponent will ensure that mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
3. Minimum 4000 plants in 4.0 ha shall be planted in first two year in nearby Van Panchayat and shall be maintained for next three years. In case of Plantation outside of the buffer zone/project site MoU with local Gram Panchayat/Van Panchayat should be done under the tree plantation campaign "Ek Ped Ma Ke Naam" launched by Hon'ble Prime Minister of India.
4. The project area shall be strictly used for the activities permitted. No cutting, pollarding of existing tree is allowed. No work shall be carried out after sunset.
5. The overall manpower will be restricted to bare minimum. Though mostly local labour will be deployed, but for the essential manpower staying at site, no fuel wood based support will be provided for cooking purpose.
6. Sufficient numbers of dustbins will be provided to labourers for collection of their daily use garbage. Bio-degradable & solid garbage will be collected in separated bins & proper disposal of these garbage will be ascertained.
7. At no stage mining shall be carried out after exhausting extraction of the estimated mineable quantity as stated above.
8. The Proponent should provide Eco-friendly toilets for the workforce. The workers shall be directed to use the sanitation facilities provided at project site and instructed not to litter the project site. Sufficient numbers of Bio-Toilets will be provide to workers at safe distance from the roll which flowing in the area.
9. Wild Animals being sensitive to noise, no project activities shall be carried out at night (sunset to sunrise) time.
10. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.
11. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>. The compliance report shall also be e mailed to the Regional Office in Dehradun in moef.ddn@gov.in



12. The project proponent shall submit half yearly reports pertaining to ambient air quality, ground water quality and noise. These reports should be monitored and generated by a NABL approved laboratory having scope of it.
13. All the vehicles being used for transportation from the mine site should have a valid pollution under control certificate.
14. The Proponent shall ensure installation of water sprinklers within the premises to prevent dust hazards.
15. Adequate drinking water and sanitation facility shall be provided on site for the workforce. Provision shall be made for supply of domestic fuel to the workforce so that they do not remain dependent on adjoining forest areas for fuel wood.
16. The project proponent shall ensure proper collection, treatment and disposal of mule excrete. Rest room for mule shall be provided.
17. The project proponent shall undertake suitable measures to avoid spillage of over burden and inter burden. During monsoon stocked over burden shall be covered so that it will not spill into nearby water bodies.
18. The project Proponent shall ensure the reclamation of mining area as per mine closure plan at his own cost.
19. The project proponent shall undertake all the activities agreed during public consultation.

3- Conditions for operation phase

1. Bore core hole drilling shall be carried out upto adequate depth to ascertain the grade of material. This shall be carried out in this first year and report should be submitted to SEIAA along with six monthly compliance report.
2. Overall pit slope shall not be more than 30° and bench slope shall not exceed 68° .
3. Gradient of haul road shall be 1:16.
4. 10 mt barrier zone should be done on both side of nalla, depression passing through the area and shall be restricted zone for mining.
5. Gravity retaining wall width 1.6 m and 1.0 mt height shall also be erected at the base of back field pit and at the base and side of dump and all along the nalla to control siltation into nallah.
6. Maintenance and cleaning of check dam shall be carried out regularly.
7. The over burden/inter burden will be dumped separately towards slope of working pit secured with gravity retaining wall.
8. Hanging of loose boulders shall be removed from mine faces.
9. The storage of mined material should be done in the leased area only. The mined material should be covered by tarpauline.
10. The mule dung should be cleared and shall be put in separate pits and should be covered a layer of soil. Care shall be taken that there shall be no leaching from this site.
11. The mining shall be carried out by as per approved mine plan without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall remain prohibited and only hand held tools shall be used for extraction of the mineral.
12. Soapstone mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
13. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from as per the approved mine plan by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept as per the approved mining plan.
14. The maximum permissible depth for mining of soapstone shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters will be considered after site visit by SEAC.
15. Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year. It shall be ensured that no mining activity is carried out during the monsoon season.
16. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from as per the approved mine plan. Mining activity and back filling shall be done simultaneously once space is available. External dumps shall be made in one corner of the area.
17. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, having width and height 1 meter check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.

18. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
19. The project proponent shall regulate and maintain record of the quantity of soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time. They shall use the path as given in the project.
20. Data on ambient air quality (RPM, SPM, so₂, No₂ should regularly submitted to SEIAA, Regional office MOEF&CC-subhash road, Dehradun and the UKPCB once in six months.
21. The transportation of the materials shall be limited to day hours only.
22. The proponent shall erect eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
23. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
24. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
25. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the 'No Work Zone' in the mine lease area i.e. at least 100 mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
26. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
27. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
28. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
29. Project proponent will strictly comply with EMP/EIA.
30. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
31. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nlc.in>.

4- Entire Operation

1. The Environmental Clearance is being granted for mining/extraction of Soapstone in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
2. The maximum permissible depth for mining of Soapstone shall not exceed 6 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
3. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.
4. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time. There shall be no change in transport route without the approval of SEIAA, Uttarakhand.
5. The project proponent shall regulate and maintain record of the quantity of Soapstone extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
6. There shall be no labour camp in the mining lease area for the labour engaged in mining of Soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
7. The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment

opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.

8. The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.
 9. The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006.
 10. The Project Proponent shall obtain clearance under the Wildlife (Protection) Act, 1972 from the competent Authority as may be applicable to this project.
 11. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
 12. The ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of Environment Protection.
 13. Concealing factual data or submission of false/fabricated information/data and failure to comply with of any conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 14. If it is found that if conditions laid down by the Authority are violated, the Authority may suspend or cancel this Environmental Clearance.
 15. Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under relevant section of the National Green Tribunal Act, 2010.
- 5- Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).**

1. Mining and Geology department of the State Government should recalculate the maximum production levels and inform the Authority accordingly.
2. A study shall be carried out at least in over a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the Regional Office of the Ministry of Environment, Forest and Climate Change at Dehradun and SEIAA, Uttarakhand.
3. The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
4. Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

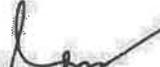
Your's Faithfully


(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand

No - 386 - 01(210)/2024 dated- as above

Copy for to:-

1. APCCF, Regional office (Central) MoEFCC Govt of India, 25 Subhash Road, Dehradun for information and necessary action.
2. Principal Chief Secretary, Forests & Environment, Government of Uttarakhand, Dehradun for information.
3. Director Industries, Geology & Mining Unit Govt. of Uttarakhand Dehradun for information and necessary action.
4. District Magistrate, Pithoragarh for information and necessary action.
5. Member Secretary, UKPCB, IT Park Dehradun for information and necessary action.
6. Divisional Forest Officer, Pithoragarh.
7. Guard File for uploading in Parivesh Website.


(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavarun Bhawan"
46B, IT Park, Sahasradhara Road, Dehradun (Uttarakhand)

Web : www.ukpcb.ug.gov.in, E-mail : mta@ukpcb.ug.gov.in
 Ph. No. 2976157, 2976158, 2607091

UKPCB/HO/Con/ B-149/2022/ 564

Date : 03/06/2022
REGD. POST

To,
 M/s. Bhupendra Singh Mehra,
 Khasra No. 911, 912, 922, 923, 2111,
 Vill. Miyoli, Tehsil Didihat,
 Distt. Pithoragarh.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9141	Application No. - 2164515
CCA (Renewal)	Date :- 04.03.2022

CCA is hereby granted to M/s. Bhupendra Singh Mehra for mining of Soapstone at Khasra No. 911, 912, 922, 923, 2111, Vill. Miyoli, Tehsil Didihat, Distt. Pithoragarh subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

- This CCA is granted for the period upto 31.03.2027 and valid for mining of following product(s) with Capital Investment/Net Assets Values ₹ 96.0 Lacs. :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1.	Soapstone	10000 MT	Soapstone	10000 MT

2. Specific Conditions under Water Act :-

- The daily quantity of effluent discharge (KLD) :-

Trade Effluent	Last CCA		Present CCA (Renewal)	
	Quantity	Quality	Quantity	Quality
Sewage	Nil	0.8	Nil	0.8

- Trade Effluent Treatment and Disposal :- Nil.....

- Sewage Treatment and Disposal :- The applicant shall provide comprehensive Septic Tank/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- The applicant shall not use any fuel.
- Unit has to maintain ambient air quality and ensure that the same be kept within norms as prescribed under Environment (Protection) Rules, 1986.
- Unit has to follow ambient noise standards for night and day time as prescribed for respective areas/zones which are as follows :-

Signature

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-** There shall not be any hazardous waste, hence this rule is not applicable.
5. This CCA is valid for Extraction/mining of Soapstone by the process of Open cast semi mechanized method without adopting drilling & blasting operation only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital for information and compliance of the same.

Member - Secretary

OC UN

Chief Environment Officer

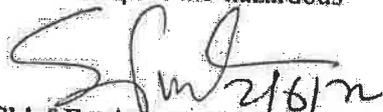
Specific Conditions:**Annexure**

1. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
2. The Occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
3. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
4. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
5. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
6. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
7. Mining of soap stone only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
8. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
9. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
10. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
11. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
12. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
13. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
14. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
15. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
16. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
17. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
18. The Occupier shall strictly adhere to Approved Mining Plan with Progressive Mining Closure Plan duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.
19. The Soapstone mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
20. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
21. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.
22. The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(I)/2001 dated 16.02.2021.

OK

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without permission of Board.


Chief Environment Officer

OK 11/7



REGIONAL LABORATORY
UTTARAKHAND POLLUTION CONTROL BOARD
 AWAS VIKAS COLONY HALDWANI, DISTRICT-NAINITAL,
 Phone: 05946-225618, Email id - ro.haldwani@gmail.com

AMBIENT AIR QUALITY MONITORING

Report No. : AAQM/HLD/03/2025-26

Name of Industry & Address : M/s Bhupendra Singh Mehra
 (Soapstone Mine)
 Vill-Myuli, Tehsil- Didihat
 District-Pithoragarh.

Sample Collected by : CB Joshi (MA)
 Yogesh Singh Rawat (MA)

Date of Monitoring : 29.11.2025

S.No.	Parameter	Monitoring Location	Measured Value ($\mu\text{g}/\text{m}^3$)	Standard Value ($\mu\text{g}/\text{m}^3$)
1.	Respirable Suspended Particulate Matter (RSPM)	Within Mining Area	72.6	100


 Scientific Assistant


 Asstt. Scientific Officer


 Regional Officer



LIFE
Lifestyle For
Environment

Head Office
Uttarakhand Pollution Control Board
"Guara Devi Paryavaran Bhawan"
46-B, IT Park, Sahastradhara Road, Dehradun
E-mail: maukpcb@yahoo.com, दूरभाष 0135-2607092

संलग्न-६

UKPCB/HO/Gen-183-868/2025/1918

Dated: 14/3/25

To

M/s Shri Bhupendra Singh Mehra
Son of Shri Kishan Singh Mehra,
Kh.no. 911, 912, 922, 923, 2111,
Vill-Miyoll, Tehsil- Didihatt,
Distt- Pithoragarh.

Sub: Direction to Show Cause for Closure under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974; under Section 31-A of the Air (Prevention and Control of Pollution) Act 1981-regarding.

Whereas, Government of India has promulgate the Water (Prevention and Control of Pollution) Act, 1974 (herein after referred as Water Act) and the Air (Prevention and Control of Pollution) Act 1981 (herein after referred as the Air Act) and every unit or process has to obtained consent to operate (herein after referred as Consent) under Section 25/26 of the Water Act and under Section 21 of the Air Act and its subsequent renewal from time to time; and

Whereas, Central Pollution Control Board has issued categorization of the industries and in such categorization, the industries or processes are categorized under Red, Orange, Green and White Category; and

Whereas, your unit is engaged in Soapstone mining which is covered under the Red Category of the highly polluting industry; and

Whereas, the inspection has been carried out by the Officials of the Regional Office, Haldwani on dated 20.02.2025 and the following observations were made:-

1. निरीक्षण के दौरान स्थल पर डिसप्ले बोर्ड स्थापित नहीं था।
2. स्थल पर पूर्व में सोप स्टोन का खनन किया गया है।
3. खनन क्षेत्र में सीमांकन नहीं किया गया है।
4. ईकाई को पूर्व में दिनांक 31.03.2027 तक सशर्त संचालनार्थ सहमति निर्गत है, ईकाई द्वारा संचालनार्थ सहमति शर्तों की अनुपालन आख्या कार्यालय में प्रस्तुत नहीं की गयी है।

Whereas, it is observed and informed by the Regional Officer of this Board at Haldwani, that you have not complying the conditions of Consent from the Uttarakhand Pollution Control Board; and

Whereas, it is apparent from the above observation that the unit is flouting the Environmental Norms by complying with the statutory Consent conditions as issued from this Board and thus is non complaint unit; and

Now, therefore, in light of the above, and in exercise of the powers conferred under section 33-A of the Water Act and section 31-A of the Air Act, and with the approval of the Competent Authority of the Board, you are hereby directed to show cause within 30 days from the issue of this letter as to why your unit shall not be closed down and the Environment Compensation shall not be levied on you. Failure to comply with the above directions within stipulated time period, further action will be initiated without any further notice.

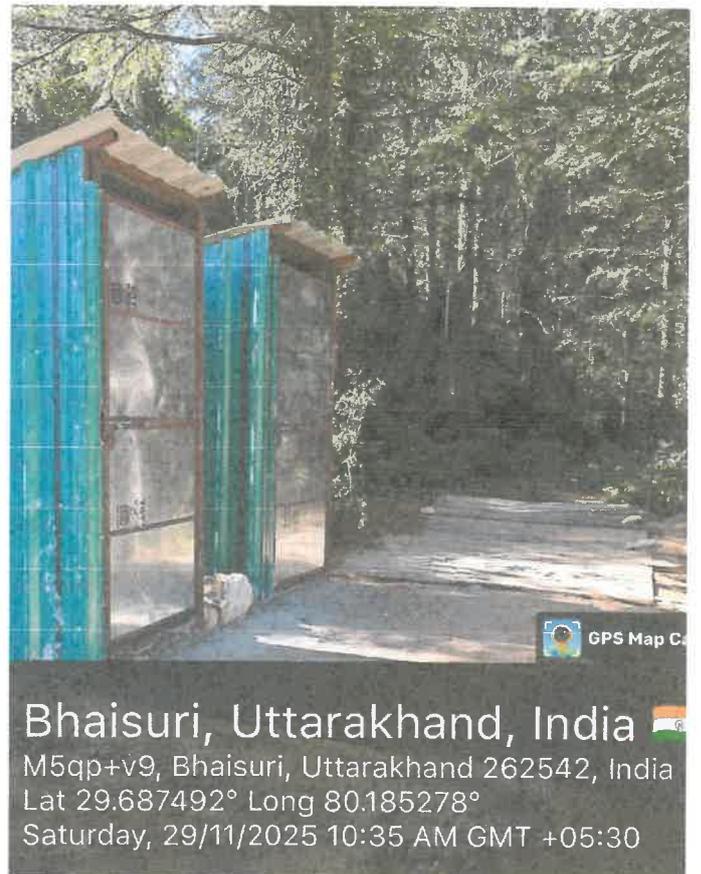
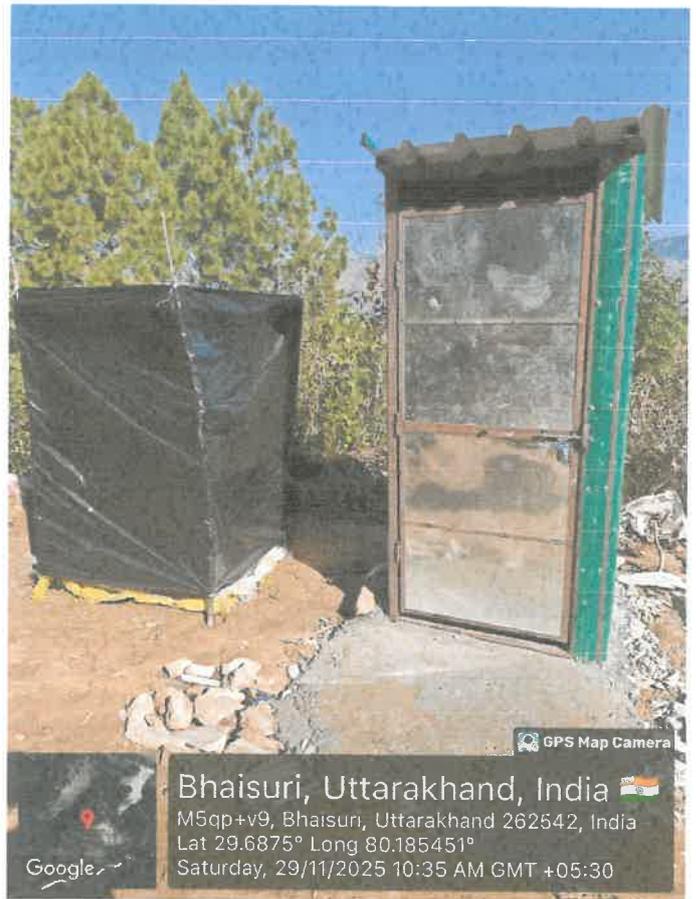
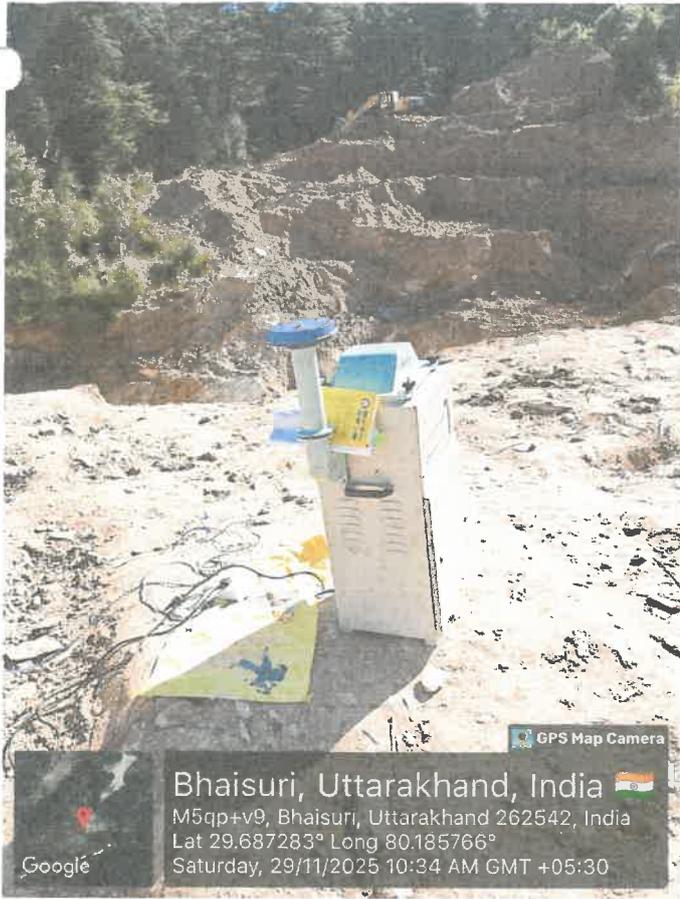

(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for information and necessary action please.

1. Regional Officer, Ministry of Environment Forest & Climate Change, 25 Subhash Road, Dehradun.
2. Member Secretary, State Level Environment Impact Assessment Authority, 46-B, IT Park, Sahasthradara Road, Dehradun.
3. Director, Geology & Mining, Bhopalpani, Raipur-Thano Road, Dehradun.
4. District Magistrate, Pithoragarh.
5. District Mining Officer, Pithoragarh.
6. Regional Officer, UKPCB, Haldwani.
7. Respective Consent file and Guard File.


(Dr. Parag Madhukar Dhakate)
Member Secretary

9/10



मै० भूपेन्द्र सिंह मैया सोप स्टोन माइनिंग



860 2285-1209

27/11/25
File No.
File Si. No. Consent

दिनांक: 27-11-2025

To,

The Member Secretary,
Uttarakhand Pollution Control Board,
"Gaura Devi Paryavaran Bhawan"
46-IT Park, Sahastradhara Road, Dehradun,
Uttarakhand.

Subject:- Directions under section 31(A) of Air (Prevention and Control of Pollution) Act-1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act-1974 And Point wise replies against the show cause notice & Request for not to close our unit:-

महोदय

आपको सादर अवगत कराया जाता है कि प्रार्थी का मै० श्री भूपेंद्र सिंह मेहरा पुत्र श्री कृष्ण सिंह मेहरा के नाम से सोपस्टोन खनिज का खनन पट्टा स्वीकृत है जो की ग्राम म्योली तहसील डीडीहाट व जिला पिथौरागढ़ में स्थित है। प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 20.02.2025 को निरीक्षण किया गया था। जिसमें निरीक्षणोपरान्त प्रदूषण नियंत्रण हेतु हमें निम्नलिखित तथ्यों में सुधार लाने हेतु निर्देशित किया गया था।

महोदय आपके संज्ञान में लाना चाहूंगा कि प्रार्थी द्वारा पूर्व में पायी गयी कमियों का निराकरण कर लिया गया है जिसके संदर्भ में हमारे द्वारा आपको निम्नवत अवगत कराने का प्रयास किया जा रहा है।

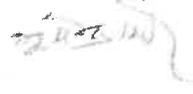
1. इकाई स्थल पर डिस्प्ले बोर्ड स्थापित कर दिया गया है। (छायाप्रति संलग्न)
2. खनन क्षेत्र में पूर्व में भी नियमानुसार खनन कार्य किया गया है।
3. खनन क्षेत्र के अन्तर्गत पिलर (सीमास्तम्भों) का भी निर्माण कर लिया गया है। (छायाप्रति संलग्न)
4. प्रार्थी द्वारा इकाई की CCA Compliance Report भी जमा की जा रही है। (छायाप्रति संलग्न)

अतः महोदय से अनुरोध है कि प्रार्थी की यूनिट को बन्द न किया जाये व प्रार्थी द्वारा अनुपालन आख्या समय समय पर कार्यालय में जमा करा दी जाएगी।

धन्यवाद।

MA(Yogen) / MA(CB)
AP

प्रार्थी



भूपेंद्र सिंह मेहरा
(पट्टाधारक)

Copy To:-

1. District Magistrate, Pithoragarh.
2. Regional Officer, UKPCB, Regional Office, Haldwani.



Head Office
Uttarakhand Pollution Control Board

"Guara Devi Paryavaran B"

46-B, IT Park, Sahasradhara Road,

E-mail: msukpcb@yahoo.com, Phone: 0135-2607092

UKPCB/HO/Gen-183-868/2025/1918

Dated: 17/3/25

To

M/s Shri Bhupendra Singh Mehra
Son of Shri Kishan Singh Mehra,
Kh.no. 911, 912, 922, 923, 2111,
Vill-Miyoli, Tehsil- Didihatt,
Distt- Pithoragarh.

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1. निरीक्षण के दौरान स्थल पर डिस्पले बोर्ड स्थापित नहीं था।
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Whereas, it is observed and informed by the Regional Officer of this Board at Haldwani, that you have not complying the conditions of Consent from the Uttarakhand Pollution Control Board; and

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(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for information and necessary action please.

1. Regional Officer, Ministry of Environment Forest & Climate Change, 25 Subhash Road, Dehradun.
2. Member Secretary, State Level Environment Impact Assessment Authority, 46-B, IT Park, Sahastradhara Road, Dehradun.
3. Director, Geology & Mining, Bhopalpani, Raipur-Thano Road, Dehradun.
4. District Magistrate, Pithoragarh.
5. District Mining Officer, Pithoragarh.
6. Regional Officer, UKPCB, Haldwani.
7. Respective Consent file and Guard File.


(Dr. Parag Madhukar Dhakate)
Member Secretary

9/0

**POINT-WISE COMPLIANCE OF STIPULATED
CONSENT CONDITIONS IN THE CONSENT TO
OPERATE**

(September to November)

For

EXTRACTION OF SOAPSTONE

LEASE AREA: 4.346 HA.

PROJECT LOCATION

**VILLAGE-MEYOLI,
TEHSIL-DIDIHAT & DISTRICT-PITHORAGARH,
UTTRAKHAND**

SUBMITTED BY:

**M/S BHUPENDRA SINGH MAHARA
R/o CINEMA LINE, PITHORAGARH,
TEHSIL BERINAG & DISTRICT- PITHORAGARH (U.K.)**

POINT WISE COMPLIANCE TO CONDITIONS OF CTO ISSUED BY UTTARAKHAND POLLUTION CONTROL BOARD, UTTARAKHAND, VIDE LETTER NO. UKPCB/HO/Con/B-149/2022/564, DATED 03 JUNE, 2022:

Consent to Operate under Air Act, Water Act and Hazardous & Other Waste Rules, for Soapstone Mining at Village-Meyoli, Tehsil Didihat & District- Pithoragarh, Uttarakhand, Mining lease area is 4.346 Ha.

Terms & Conditions under Air Act, Water Act and Hazardous & Other Waste Rules, 2016

1. CCA valid for Capital Investment/Net Asset values Rs. 96.0 lacs.
CCA valid up to 31.03.2027.
Product:- Soapstone
Max. Production:- 10000 MT/Annum
2. **Specific condition Under Water Act.**
 - A. Daily quantity of effluent discharge KLD
Trade Effluent- Nil
Sewage- 0.8
 - B. Trade effluent treatment and Disposal- Nil
 - C. Sewage treatment and Disposal: Domestic waste water during working season will be disposed through septic tank/soak pit.- **Agreed**
3. **Conditions Under Air Act:-**
 - The applicant shall not use any fuel – **Agreed**
 - Unit shall maintain ambient air quality standards & all results are with in prescribed standards reports are submitted regularly- **Agreed**
 - Unit shall be controlled by providing and accurate enclosures as required meeting noise standards for night time and day time for respective areas (Industrial, Commercial, Residential, Silence) - **Agreed**
4. **Conditions under Hazardous & other waste rules, 2016**
There shall not be any hazardous waste, hence this rule is not applicable.
5. **This CCA is valid for mining of soapstone only:- Agreed**
6. **Compulsory documents to submitted by the industry unit:-**
Environmental statement in Form-V of Environment (Protection, 1986)- **Submitted**
Quarterly compliance report of the CCA and the environmental clearance- **Agreed & it will be followed.**
7. Unit will be apply for Renewal of CCA well in advance of 60 days of expiry of this CCA- **Agreed**
8. Competent Authority reserves the right to change/modify/add any time any conditions of this CCA- **Agreed**
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water act, Air act and Hazardous & other waste rules, 2016 will results in legal action under the aforesaid Acts & Rules- **Agreed**

Sr.	Conditions	Compliance status
Specific Conditions:		
1.	The Occupier shall under take mining in conformity with approved mining plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.	Agreed, Mining operation shall be carried out as per approved mining plan.
2.	The occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease date & Validity and lease area etc. at prominent place.	Agreed. It is being followed.
3.	The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	Agreed & Complied.
4.	The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.	Agreed, Regular water sprinkling used for dust suppression for areas prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
5.	The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.	Agreed, All effective safeguard measures used at mine site. Due to mining activity the working pit will not intersect the ground water table.
6.	Vehicular emission shall be kept under Control and regularly monitored. the mined material/over burden shall be carried out through the covered trucks only and vehicles carrying the mined material/over burden shall not be overloaded.	Agreed, Vehicular emission shall be kept under control & regularly monitored vehicles used for transportation of minerals.
7.	Mining of soapstone only shall be carried out as per approved mining plan. No drilling/blasting etc. shall be carried out only after prior approval of the competent authority.	Agreed, All the mining activity shall be carried out as per approved mining plan under the guidance of mines engineer at the site. In future, no drilling/blasting shall be carried out.
8.	Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.	Agreed, The occupier shall be carried out periodical medical examination of workers engaged in mining activity.
9.	The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.	Agreed & Complied.
10.	No change shall be made in mining technology and scope of mining work without prior approval of competent authority.	Agreed & Complied.
11.	Mining shall be carried out in stipulated time and duration as permitted by competent authority.	Agreed, Mining operation shall be carried out during day time only.
12.	The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.	Agreed.
13.	The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.	Agreed & it is being followed. Copy of Environmental Clearance is attached as Annexure No.-1.
14.	The occupier shall comply with the	Agreed & it is being followed.

	Environment management Plan and shall execute proposed environment management activities, scrupulously.	
15.	Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.	Agreed. Overburden shall be managed and restored as per approved mining plan.
16.	The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and Mining shall be carried out only in approval mining area.	Agreed, The boundary pillars have been erected all along lease boundary & all mining activities shall be carried out only in within permissible mine lease area which is given by Competent Authority. Copy of Approval Letter is enclosed as Annexure No.-2.
17.	The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.	Agreed, The copy of Ambient Air Quality Report is enclosed as Annexure No.3.
18.	The Occupier shall strictly adhere to Approved Mining Plan With Progressive Mine Closure Plan duly approved by the competent authority. In case of non compliance, this CCA shall stand withdrawn.	Agreed. Mining Plan approved every 5 years by the competent authority.
19.	The Soapstone mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.	Agreed, The soapstone mining capacity shall not exceed.
20.	The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this board.	Agreed & it is being followed. Copy of Same is attached as Annexure No.4.
21.	The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notification made there under.	Agreed & Comply.
22.	The applicant shall strictly avoid the usage of Single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF & CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.	Noted.

Sr.	Conditions	Compliance status
General Conditions:		
1	The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UKPCB.	Agreed. The copy of same is attached.
2	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Agreed.
3	Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Agreed, There is no waste water generated during mining operation.
4	The applicant shall strictly comply with conditions of this CCA and submit compliance	Agreed & it is being followed.

	report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time. It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the board, legal action shall be initiated against the applicant.	
5	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Agreed & Complied.
6	The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.	Agreed.
7	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Agreed.
8	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	N.A
9	In case of any damage to the agriculture productivity, human habitation etc. by the operation industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Agreed & it will be followed.
10	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.	Agreed, The applicant shall be apply before the 60 days of expiry of CCA. No change in production capacity/ production types/manufacturing process/capacity enhancement during mining operation.
11	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted.
12	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	N.A


Bhupendra Mahara
 (Authorised Signatory)

**DISTRICT ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
DISTRICT PITHORAGARH.**

(Constituted by Ministry of Environment, forest & Climate Change, Government of India)

EC No.- /DEIAA/2017-18

To,

Dated-

Shri Bhupendra Singh Mahara,
R.O- Cinema Line, Pithoragarh,
Tehsil & District Pithoragarh, Uttarakhand.

Subject: Environment clearance under EIA notification dated 14 Sep 2006 and Amended On 15 January 2016 for soapstone mining at-Village- Miyoli, Tehsil- Didihat District- Pithoragarh, Uttarakhand.

Ref: Application for the above mentioned EC proposal has been received on Dated 24.10.2017.

Preamble: The proposal is for obtaining environment clearance of soapstone in Village- Miyoli, Tehsil- Didihat, District- Pithoragarh. The total area is 4.346 Ha. Which GPS coordinate are Latitude- 29°41'24.13"N to 29°41'12.44"N, Longitude-80°11'06.82"E to 80°11' 18.07"E.

Sir,

The Proposal Submitted for Environment clearances was placed in the meeting of DEIAA (District Environment Impact Assessment Authority).on 23-01-2018 by DEAC (District Environment Assessment Committee). That Environment clearance will currently be subject to the order passed in the decisions that are going on the adjournment proceeding in the Hon. High Court, Supreme Court and National green tribunal. The total mining area 4.346 Ha.

This proposal presented found suitable by the chairman and the members of the authority for environment clearance based on the suggestions and conditions.

The DEIAA has examined the application in accordance with EIA 2006 notification and subsequent amendment thereof and hereby accords environment clearance to the above mentioned Shri Bhupendra Singh Mahara for Village- Miyoli, Tehsil- Didihat, District- Pithoragarh for annual production capacity of 10,000 TPA of soap stone by opencast semi-mechanized method. After careful consideration of your proposal and other materials on record DEIAA hereby grant Environmental Clearance subject to fulfillment/compliance of the following condition.

SPECIFIC CONDITIONS-

- i- Legal Status of the mining area shall remain unchanged and shall not be used for any other purpose other than that specified in the proposal.
- ii- Consent to establish/Consent to operate should be obtained from Uttarakhand Environment Protection and Pollution Control Board under relevant provisions of Central Air Act and Central Water Act before starting up to any mining activity at the mine site.
- iii- The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial numbers, DGPS coordinates will be ensured by the revenue

K

- department. A bench mark shall be established to monitor depth of the mining. It shall be fenced by Barbeded wires.
- iv- The total water requirement for the project shall be limited as per Mining Plan Necessary permission shall be taken from CGWA for withdrawal of ground water.
 - v- The invest at least as per Mining Plan towards annual recurring cost for implementing the environment management plan.
 - vi- Further, provision for ESR/C.S.R. an amount shall be kept per year and per presentation towards annual recurring cost shall be kept earmarked for socio economic up-liftmen activities of the area particularly in the field of education, health, sanitation, other social work (need based) such drinking water supply, assistance in farming, providing toilets in schools, etc. this amount shall be earmarked, effectively utilized and reflected in the book of accounts. Relevant report should be submitted to RPCB and MOEF, Regional office and District Magistrate office Pithoragarh.
 - vii- The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the central ground water authority shall be obtained.
 - viii- The project proponent shall ensure that maximum local labor be engaged and hence employment opportunity provided. The projects proponent shall follow all safety measures for labor force engaged in accordance with relevant Acts/rules.
 - ix- The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects.
 - x- Budgetary provisions of Rs./year for the labors working in the mine for all necessary infrastructure facilities such as health facility, sanitation facility, and fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to UEPPCB at the time of CTE/CTO. The housing facilities and group insurance should be provided for mining labors.
 - xi- Proponent should submit surface water quality and ambient air monitoring report as committed in EMP, with suitable parameters.
 - xii- Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
 - xiii- The project proponent shall ensure that no natural water course/water body shall be obstructed due to any mining operations.
 - xiv- The waste should be dumped at designated sites as per approved mining plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry license holder. The height of the dump shall be the approved mining plan and toe of the dump should have retaining wall.
 - xv- The dump site shall be kept away from the nearby nalas/water bodies and maintained at a distance of at least 100 meters and fall only proposed dumping zone in mining area. The external dump shall be protected against slide/slip by adopting suitable mechanical and

- vegetative measures. The construction of toe wall, check dam and planting of grass species/ soil binding dwarf species in dump yard shall be done.
- xvi- The benches height, width and slope shall be maintained as per MMR 1961 or the DGMS approval.
- xvii- The project proponent shall ensure compliance to provisions of all Acts, Rules, Regulations and Guidelines for the time being in force, as applicable to the project.
- xviii- The project proponent shall undertake transportation of mineral from pit head to road manually. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble court from time to time.
- xix- Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dump and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site.
- xx- The mining shall be carried out by open cast pit semi mechanized method and the proponent shall not carry out Drilling and Blasting operations.
- xxi- As envisaged, plantation shall be raised in area of total 33% of total area including green belt in the safety zone around the mining lease by planting the native species around STP area, OB dumps, backfilled and reclaimed around water bodies, roads etc. our outside lease area in consultation with the gram Panchyat, govt. land or forests department in the coming rainy season.
- xxii- Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the ambient air quality parameters conform to the norms prescribed by the CPCB.
- xxiii- The process of mining and quantity of extractable mineral shall be as per the approved mine plan. The mining operation shall be carried out from upper level to lower level by formation of benching pattern. The ultimate slope should be kept at 45 degrees resulting in slope stabilization.
- xxiv- The project proponent shall all take due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
- xxv- No further expansion or modification in the plant shall be carried out without the approval of the DEIAA. In case of deviation or alteration in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environment protection measures required if any.
- xxvi- Regular monitoring of ground water level and quality should be carried out. The monitoring should be carried out four times in a year pre monsoon, monsoon, post monsoon and winter. And the data thus collected may be sent regularly along with Six

Monthly Compliance Report to Ministry of Environment and Forests and its Regional office at Dehradun and DEJAA Committee President Office at District Pithoragarh.

- xxvii- Mining shall be permissible from 1st October of every year to 15 June of the subsequent year. It shall be ensured that no mining activity is carried out during this monsoon season. The close mining activity in 15 June then fill the all pits by waist material till 30 June and submitted the report and photographs of filled pits in DM office and district mining office.
- xxviii- The maximum permissible depth for mining of soap stone shall not exceed 6 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 03 meter. Maximum permissible quantity should be 10,000 MT/Annum.

GENERAL CONDITIONS:-

- (i) No Change in mining technology and scope of working should be made without prior approval of the Ministry of environment, forest and climate change/this Authority.
- (ii) No change in the calendar plan including excavation, quantum of mineral soapstone and waste should be made.
- (iii) Periodic monitoring of ambient air quality should be carried out for RPM, SPM, SO₂ and NO_x. Location of the Monitoring Stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The data so collected should be regularly submitted to the Regional office of Ministry of Environment and Forest and Climate Change located at Dehradun and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (iv) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs.
- (v) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contraction due to exposure to dust and take corrective measures, if needed.
- (vi) The project authorities should inform to the Regional office of Ministry of Environment and Forest and Climate Change located at Dehradun and DEJAA Committee Pithoragarh regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (viii) A separate environment management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (ix) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure

- should be reported to the Regional office of Ministry of Environment and Forest and Climate Change located at Dehradun and DEIAA Committee Pithoragarh.
- (x) The Regional office of Ministry of Environment and Forest and Climate Change located at Dehradun shall monitor compliance of the stipulated condition. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (xi) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the Regional office of Ministry of Environment and Forest and Climate Change located at Dehradun, Central Pollution Control Board and State Pollution Control Board and DEIAA Committee Pithoragarh.
- (xii) A copy of clearance letter will be marked to concerned Panchayat / Local B.O. if any, from whom suggestion/representation, if any, was received while processing the proposal.
- (xiii) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance.
- (xiv) The project Proponent shall ensure compliance to provision of the all Acts, Rules, Regulation and Guidelines, for the time being in force, as applicable to the projects.
- (xv) DEIAA Committee Pithoragarh or any other competent authority may alter/modify the above condition or stipulate any further condition in the interest of environment protection.
- (xvi) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of environment (Protection) Act, 1986.
- (xvii) The above conditions will be enforced inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the environment (protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by any court of law relating to the subject matter.
- (xviii) As per the direction of honorable High court no polythene or polythene material should be carried in the forest area.

Local Condition:

1- A display board shall be erected in Regional language each of the following places

- At project site.

- In nearest village.
 - At the entrance of the village road from the main road SH/NH etc.
 - The information should be given in bold and visible letters.
- 2- Mining/Extraction of minerals shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation.
 - 3- The project proponent shall ensure no natural water source and or drinking water recourse hand pump are obstructed and contaminated due to any operations. Adequate measures by way of providing check dams shall be taken protection of the nalas/drains passing through the mining lease area during the course of mining operations.
 - 4- The project proponent should take all precautionary measures during operation for conservation and protection of flora and fauna. Action plan for conservation of flora and fauna prepared shall be implemented in consultation with state forest and wildfire department and copy of action plan shall be submitted to regional office MOEF and DEIAA.
 - 5- In mining area should create a green belt of 20 mt width along the periphery of mining area. The length will be 150 mt/ha if the area is more than 3 ha and if less it will be 300 mt/ha. As per Submitted EMP 0.25 ha. Area, when P.P. should have to plant more than 250. Green belt will constitute all the canopies of trees and herbs shrubs species under the guidance of forest department.
 - 6- Payment to villagers for the eco loss should be compensated by the mine owner.
 - 7- As per bio diversity act every mine owner should get a certificate from the chairman of village biodiversity board that no biodiversity loss should be done by mine owner.
 - 8- In mining site work done with bench pattern for safe the slope of site and safe for workers in time of mining work are must applicable.
 - 9- Lease should follow all the parameters or guidelines provided by N.G.T. such as mobile Bio-toilets in mining area, helmets, gum boots, eye safety goggles and mask and first aid box for labor health.
 - 10- In mining site before start the mining activity stall the weigh bridge for weight of soap stone mineral bags, C.C. camera, barrier In and Out gate of mine site, water tank and register in Jila Panchyat sale license are must applicable.
 - 11- In mining site not damage the public properties/Local properties by mine owner in working period if any damage due to working insure the stall that in short time.

Specific Conditions :- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1) Mining and Geology department of the State Government should recalculate the maximum production levels and should inform to Authority accordingly.
- 2) A study shall be carried out at least over in a year through mining and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Dehradun and DEIAA, Pithoragarh, Uttarakhand.
- 3) The Geology and Mining Unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4) Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forest, Regional office at Dehradun and DEIAA, Pithoragarh, Uttarakhand.


 (Member Secretary)
 DEIAA, Pithoragarh

Copy to:

- 1) Secretary, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
- 2) Principal Secretary, Department of Environment, Government of Uttarakhand, Dehradun.
- 3) Principal Chief Conservator of Forest (Wildlife)/Chief Wild Life Warden, Dehradun.
- 4) Director Geology and Mining Unit, Govt. of Uttarakhand. The unit shall comply specific condition and submit the report to DEIAA, Pithoragarh, Uttarakhand.
- 5) The District Magistrate, Pithoragarh, Uttarakhand.
- 6) Divisional Forest Officer, Pithoragarh.
- 7) Guard File.

(Member Secretary)
 DEIAA, Pithoragarh



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun (Uttarakhand)

Web : www.ukpcb.org, Email : ukpcb@vsnl.com
 Ph. No. 296151, 296152, 296153

UKPCB/HO/Con/B-149/2022/ 584

Date : 03.06.2022
REGD. POST

To,

M/s. Bhupendra Singh Mehra,
 Khasra No. 911, 912, 922, 923, 2111,
 Vill. Miyoli, Tehsil Didihat,
 Distt. Pithoragarh.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9141
 CCA (Renewal)

Application No. - 2164515
 Date :- 04.03.2022

CCA is hereby granted to M/s. Bhupendra Singh Mehra for mining of Soapstone at Khasra No. 911, 912, 922, 923, 2111, Vill. Miyoli, Tehsil Didihat, Distt. Pithoragarh subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2027 and valid for mining of following product(s) with Capital Investment/Net Assets Values ₹ 96.0 Laacs. :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
I	Soapstone	10000 MT	Soapstone	10000 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
	Trade Effluent	Nil
Sewage	0.8	0.8

- (ii) Trade Effluent Treatment and Disposal :- Nil.....

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive Septic Tank/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall not use any fuel.
 (ii) Unit has to maintain ambient air quality and ensure that the same be kept within norms as prescribed under Environment (Protection) Rules, 1986.
 (iii) Unit has to follow ambient noise standards for night and day time as prescribed for respective areas/zones which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-** There shall not be any hazardous waste, hence this rule is not applicable.
5. This CCA is valid for Extraction/mining of Soapstone by the process of Open cast semi mechanized method without adopting drilling & blasting operation only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will results in legal action under the aforesaid Acts and Rules.

Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Distt. Nainital for information and compliance of the same.

Chief Environment Officer

Specific Conditions:

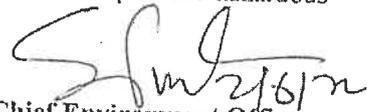
Annexure

1. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
2. The Occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
3. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
4. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
5. The Occupier shall undertake adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
6. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
7. Mining of soap stone only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
8. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
9. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
10. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
11. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
12. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
13. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
14. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
15. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
16. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
17. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
18. The Occupier shall strictly adhere to **Approved Mining Plan with Progressive Mining Closure Plan** duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.
19. The Soapstone mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
20. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
21. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act. and Rules/Notifications made thereunder.
22. The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.

OK

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without permission of Board.


Chief Environment Officer

OK 2/1/21



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NOIDA TESTING LABORATORIES LLP

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OHS) Certified & NABL Accredited Laboratory)

MoEF, CC (Ministry of Environment, Forest & Climate Change) and UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Issued To: M/s Bhupendra Singh Mehra

Address: Khasra No. 911, 912, 922, 923,
2111, Village- Miyoli, Tehsil- Didihat, District-
Pithoragarh (Uttarakhand)

Report Code : AAQ-151125-015

Test Report of : Ambient Air Quality

Discipline : Atmospheric Pollution

Service Request No : NTL/SRF/11/25-04

Service Request Date : 13/11/2025

Report Issue Date : 20/11/2025

Sampling & Analysis Data

Sample Drawn By : NTL Representative
Date of Sampling : 14/11/2025
Sample Description : Ambient Air
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 15/11/2025 to 20/11/2025
Sampling Location : Near Mine Site
Average Flow Rate of SPM (m³/min.) : 1.09
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate Matter (PM_{2.5})
Weather Condition : Clear

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	62.18	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	NAAQMS/36 Vol-1, CPCB	25.10	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	7.39	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	14.60	µg /m ³	80.0
5.	Carbon monoxide (as CO)	NIOSH 6604	<1.15	mg/m ³	4.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY



AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Gautam Budh Nagar - 201 301 (U.P.)

Branch Office :

HARIDWAR | DEHRADUN | PUNE

E-mail : noida.laboratory@gmail.com | Website : www.noidalabs.com



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मुख्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून

E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

दिनांक 26/12/2024

पत्रांक-यूकेपीसीबी/एच.ओ./सां 183-665-2024-1427

सेवा में,

1. सचिव, खनन विभाग, उत्तराखण्ड शासन, देहरादून।
2. अध्यक्ष, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA), उत्तराखण्ड।
3. जिलाधिकारी, देहरादून/हरिद्वार/रूद्रप्रयाग/पौड़ी गढ़वाल/टिहरी गढ़वाल/चमोली/पिथौरागढ़/चम्पावत/बागेश्वर/अल्मोड़ा/नैनीताल/ऊधमसिंह नगर।

विषय- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 में पारित आदेश दिनांक 08.11.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह झाफोंती व अन्य में मै0 जे0डी0 मिनरल्स द्वारा ग्रा0- बजेता, तहसील- मुनस्यारी, जनपद-पिथौरागढ़ द्वारा खनन के फलस्वरूप हुए पर्यावरणीय मानकों के उल्लंघन पर पर्यावरणीय क्षतिपूर्ति के रूप में मा0 एन0जी0टी0 द्वारा रु0 6.53 करोड़ की धनराशि आरोपित की गयी है। साथ-ही-साथ मा0 एन0जी0टी0 द्वारा उक्त मूल आवेदन को निस्तारित करते हुए दिनांक 08.11.2024 के आदेश में पैरा नं0 110, 111, 112 एवं 113 में निम्नवत् निर्देश दिये गये हैं-

110. We also find that in geo-tectonic area i.e. fragile area ecologically, mining activities must not be allowed without proper study of seismic impact on the ecology and environment else the consequences will be very serious.

111. In the present case, District Magistrate, Pithoragarh in a mechanical manner has permitted mining activities and EC has also been granted by SEIAA UK without application of mind as to whether in geo-tectonic sensitive area without seismic study whether mining activities will be probable or feasible or environmentally sustainable or not.

112. In these facts and circumstances, we direct UKSPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA, UK.

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be compelled by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly."

इस क्रम में आपसे अनुरोध है कि विषयगत प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेशों का अनुपालन सुनिश्चित किया जाये।

संलग्नक:- मा० एन०जी०टी० के आदेश की प्रति।

भवदीय

(आर०के० सुधांशु) मा०प्र०से०
अध्यक्ष

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

प्रतिलिपि:- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/हल्द्वानी/रूड़की को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

[Signature]
23/12/2024
अध्यक्ष



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उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46वीं, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून

E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0-183-665/2025/1441

दिनांक 01.01.2025

कार्यालय ज्ञाप

सा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफॉती व अन्य में पारित आदेश दिनांक 08.11.2024 के आदेश में अन्य निर्देशों के साथ निम्नलिखित निर्देश दिये गये हैं:-

112. In these facts and circumstances, we direct UKSPCB, SELAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SELAA UK.

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly.

सा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में Ecological and Environmental Sustainability study कराये जाने तक खनन कार्य हेतु स्थापनार्थ सहमति प्रदान नहीं किया जाये। Study के Outcome के अनुसार वर्तमान में संचालित Mining operation की Consent to operate revisit की जायेगी।

उक्त आदेश तत्काल प्रभाव से लागू होगा।

(डॉ. पराग मधुकर घकाते)
सदस्य सचिव

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी/पर्यावरण अभियंता/सहा0 वैज्ञानिक अधिकारी/सहा0 पर्यावरण अभियंता, बोर्ड मुख्यालय, यू.के.पी.सी.बी., देहरादून।
2. क्षेत्रीय अधिकारी, यू.के.पी.सी.बी., क्षेत्रीय कार्यालय, देहरादून, रुड़की, काशीपुर एवं हल्द्वानी।
3. गार्ड फाईल।

सदस्य सचिव



UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)

Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक-यूकेपीसीबी/आरओएच/ रि/25/2334-1092

दिनांक- 02/12/25

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषय:-मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-78/2023 (एम0ए0 नं0-96/2025) दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह दफौटी एवं अन्य में पारित आदेश दिनांक 21.11.2025 के संबंध में।

महोदय,

उपरोक्त विषयक भूतत्व एवं खनिकर्म विभाग पिथौरागढ़ के पत्रांक: 1042/भू0खनि0वि0पिथौ0/सोप स्टोन/खनन पट्टा/2025-26 दिनांक 26.11.2025 द्वारा प्रेषित खनन पट्टाधारकों की सूची के अनुसार जनपद-पिथौरागढ़ में संचालित श्री जीवन सिंह मल (मै0 पिथौरागढ़ मैग्नेसाइट एण्ड मिनरल्स) ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़ का निरीक्षण कार्यालय द्वारा किया गया है। आख्यानुसार इकाई द्वारा मैग्नेसाइट/डोलोमाइट हेतु खनन कार्य किया जाता है तथा बोर्ड द्वारा पूर्व में 31.03.2029 तक संचालनार्थ सहमति निर्गत है व निरीक्षण के दौरान इकाई द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

अतः उपरोक्तानुसार मैग्नेसाइट खनन इकाई को कारण बताओं नोटिस निर्गत किया जाना उचित होगा। निरीक्षण आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।
संलग्नक-यथोपरि।

भवदीय

(अनुराग नेगी) 02/12/25

क्षेत्रीय अधिकारी

प्रतिलिपि- प्रभारी कोर्ट सैल, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

निरीक्षण आख्या

कृपया जिला खान अधिकारी पिथौरागढ़ को प्रेषण पत्र दिनांक 24.11.2025 के अनुक्रम में भू-तत्व एवं खनिकर्म विभाग पिथौरागढ़ के पत्रांक दिनांक 26.11.2025 द्वारा कार्यालय में प्राप्त जनपद-पिथौरागढ़ के अन्तर्गत खनन पट्टाधारकों की सूची के अनुसार निर्देशानुसार जिला-पिथौरागढ़ में स्थापित मैग्नेसाइट खनन इकाई का निरीक्षण अधोहस्ताक्षकर्ताओं द्वारा दिनांक 29.11.2025 को किया गया है। स्थल निरीक्षण/कार्यालय अभिलेखानुसार आख्या निम्नवत है:-

श्री जीवन सिंह मल (मै0 पिथौरागढ़ मैग्नेसाइट एण्ड मिनरल्स) ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़:-

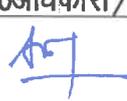
1. श्री जीवन सिंह मल (मै0 पिथौरागढ़ मैग्नेसाइट एण्ड मिनरल्स) ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़ में स्थापित है। निरीक्षण के दौरान उद्योग प्रतिनिधि श्री मनोज कुमार उपस्थित थे तथा मैग्नेसाइट खनन संचालन में पाया गया है।
2. इकाई को उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग देहरादून के कार्यालय ज्ञाप संख्या-1334/VII-1/2014/148-ख/2008 दिनांक 29.09.2014 के द्वारा ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़ के क्षेत्रान्तर्गत कुल 4.184 है0 क्षेत्र में 20 वर्ष की अवधि हेतु मैग्नेसाइट खनन पट्टा स्वीकृत किया गया है। (संलग्नक-01)
3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण उत्तराखण्ड देहरादून (पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा गठित) के पत्रांक संख्या-159-01(130)/2019 दिनांक 21.08.2020 द्वारा श्री जीवन सिंह मल पुत्र श्री लक्ष्मण सिंह मल ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़ के पक्ष में 23,100 टन प्रतिवर्ष मैग्नेसाइट तथा 26,250 टन प्रति वर्ष डोलोमाइट के खनन हेतु पर्यावरण स्वीकृति प्रदान की गयी है। (संलग्नक-02)
4. बोर्ड मुख्यालय के पत्रांक-यूकेपीसीबी/एच0ओ0/सहमति/जे-99/2024/588 दिनांक 19.07.2024 के द्वारा श्री जीवन सिंह मल ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़ को दिनांक 31.03.2029 तक पूर्व में संचालनार्थ सहमति निर्गत की गयी है। इकाई द्वारा पूर्व निर्गत संचालनार्थ सहमति के त्रैमासिक अनुपालन आख्या कार्यालय में प्रस्तुत की गयी है। (संलग्नक-03)
5. निरीक्षण के दौरान पाया गया की खनन क्षेत्र में सम्पर्क-मार्ग, लोडिंग अनलोडिंग बिन्दुओं पर धूल के नियंत्रण हेतु वाटर स्प्रिंकलर की व्यवस्था नहीं की गयी है तथा स्वीकृत खनन क्षेत्र में सीमांकन/रिटैनिंग वॉल स्थापित नहीं है। (संलग्नक-04)
6. इकाई से जनित घरेलू उत्प्रवाह के निस्तारण हेतु खनन क्षेत्र में बाँयो-टॉयलेट की स्थापना नहीं की गयी है।
7. बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच0ओ0/सा0-183-665-2024-1427 दिनांक 26.12.2024 व पत्रांक दिनांक 07.01.2025 के अनुपालन में विशेषज्ञ समिति की संबंधित अध्ययन रिपोर्ट कार्यालय में प्राप्त नहीं है।

अतः उपरोक्तानुसार श्री जीवन सिंह मल (मै0 पिथौरागढ़ मैग्नेसाइट एण्ड मिनरल्स) ग्राम-डुंगरा, तहसील व जनपद-पिथौरागढ़ को कारण बताओं नोटिस निर्गत किया जाना उचित प्रतित होता है। आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(चन्द्रबल्लभ जोशी)
अनु0सहायक


(योगेश सिंह रावत)
अनु0सहायक

सहा0वैज्ञा0अधिकारी/क्षेत्रीय अधिकारी

उत्तराखण्ड शासन
 औद्योगिक विकास अनुभाग
 संख्या: 1334 / VII-1 / 2014 / 148-ख / 2008
 देहरादून : दिनांक: 29 सितम्बर, 2014

कार्यालय ज्ञाप

जनपद व तहसील पिथौरागढ़ के ग्राम डुंगरा में 4.184 हेक्टेयर क्षेत्रफल पर खनिज मैग्नेसाइट/डोलोमाइट का खनन पट्टा चाहने हेतु श्री जीवन सिंह मल्ल पुत्र श्री लक्ष्मण सिंह मल्ल, निवासी ग्राम जाखनी पोस्ट व जनपद पिथौरागढ़ एवं श्री केंदार सिंह बोरा पुत्र श्री गोपाल सिंह बोरा, निवासी ग्राम व पोस्ट चाण्डाक, तहसील व जनपद पिथौरागढ़ द्वारा दिनांक 23.02.2011 को प्रस्तुत आवेदन पत्र के क्रम में द्वितीय आवेदक श्री केंदार सिंह बोरा की दिनांक 01.05.2011 को मृत्यु हो जाने के कारण मृतक (श्री केंदार सिंह बोरा) के परिवार के सदस्यों के अनुसार उक्त खनन पट्टा प्रथम आवेदक श्री जीवन सिंह मल्ल के नाम किये जाने में कोई आपत्ति नहीं होने के दृष्टिगत आवेदक श्री जीवन सिंह मल्ल के पक्ष में शासनादेश संख्या 266 / VII-1 / 2012 / 148-ख / 2008, दिनांक 01 नवम्बर, 2012 के द्वारा 4.184 हेक्टेयर भूमि के एक संहत खण्ड में 20 वर्ष की अवधि हेतु खनिज मैग्नेसाइट/डोलोमाइट का खनन पट्टा स्वीकृत किये जाने हेतु आशय पत्र निर्गत किया गया, कि कम में आवेदक द्वारा सहमति निर्धारित समयान्तर्गत प्रस्तुत करने एवं State Level Environment Impact Assessment Authority, Uttarakhand द्वारा प्रदत्त पर्यावरणीय अनुमति संख्या 474-1(327)/2014, दिनांक 08 अप्रैल, 2014 प्राप्त किये जाने के दृष्टिगत खनिज परिहार नियमावली, 1960 के नियम-22(1) एवं नियम 34 के अन्तर्गत प्राप्त आवेदक श्री जीवन सिंह मल्ल के आवेदन पत्र के क्रम में खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा-5 व 8 एवं खनिज परिहार नियमावली 1960 के नियम 27 के प्रतिबंधों तथा नियमावली के प्रपत्र फार्म "के" की शर्तों एवं उसमें समय-समय पर होने वाले संशोधनों में उल्लिखित निर्बंधों और प्रतिबंधों सहित निम्नलिखित निर्बंधों और प्रतिबंधों पर श्री जीवन सिंह मल्ल पुत्र श्री लक्ष्मण सिंह मल्ल, निवासी ग्राम जाखनी पोस्ट व जनपद पिथौरागढ़ के पक्ष में 20 वर्ष का खनन पट्टा स्वीकृत करने का निर्णय लिया गया है :-

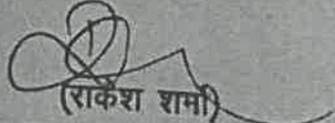
1.	खनिज का नाम	मैग्नेसाइट/डोलोमाइट
2.	क्षेत्रफल/क्षेत्र	4.184 हेक्टेयर भूमि के एक संहत खण्ड में जनपद व तहसील पिथौरागढ़ के ग्राम डुंगरा में जो विवरण पत्र एवं मानचित्र के अनुसार उपलब्ध क्षेत्र का भूमि पर वास्तविक सीमाबन्धन खेतवार एवं खसरावार क्षेत्र के आधार पर निर्धारित।
3.	अवधि	पट्टा विलेख के पंजीयन की दिनांक से 20 वर्ष तक
4.	अपरिहार्य भाटक (डेडरेन्ट)	खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की तृतीय अनुसूची के अनुसार एवं समय-समय पर होने वाले संशोधनों के अनुसार।
5.	प्रतिभूति	रु० 10,000/- (रुपये दस हजार मात्र) जमा करना होगा।
6.	स्वामित्व (रायल्टी)	खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 की धारा-9 की अनुसूची-2 एवं उसमें समय-समय पर होने वाले संशोधनों के अनुसार।
7.	भूतल भाटक	राजस्व विभाग/राजस्व अधिकारी द्वारा निर्धारित।
8.	अन्य कर	राजकीय नियमानुसार।

9. अतिरिक्त शर्तें:

9.1 पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा गठित राज्य स्तरीय प्रभाव निर्धारण प्राधिकरण उत्तराखण्ड से प्राप्त पर्यावरणीय अनुमति (Environment Clearance) पत्र संख्या 474-1(327)/2014, दिनांक 09.04.2014 में उल्लिखित समस्त शर्तों का अक्षरसः अनुपालन आवेदक से स्थानीय जिला प्रशासन तथा भूतत्व एवं खनिकर्म इकाई द्वारा सुनिश्चित कराया जायेगा।

- 9.2 यदि आवेदक द्वारा इस आदेश की तिथि से नियम-31 के अर्धीन 06 माह के भीतर समुचित पदटा निष्पादित नहीं किया जाता है तो यह आदेश बिना किसी पूर्व सूचना के ही आवेदन शुल्क जब्त करके हुए प्रतिनष्ट कर दिया जायेगा।
- 9.3 यदि स्वीकृत क्षेत्र का कोई भाग वन भूमि में पर्या जाता हो या घोषित होता है, पर वन संरक्षण अधिनियम, 1980 के अनुसार वन भूमि पर पर्यावरण एवं वन मंत्रालय, भारत सरकार से अनुमति प्राप्त की जानी आवश्यक होगी।
- 9.4 स्वीकृत क्षेत्रान्तर्गत स्थित सार्वजनिक भूमि पर खनन कार्य निषिद्ध होगा तथा उक्त भूमि को संरक्षित करने की जिम्मेदारी पदटाधारक की होगी।
- 9.5 खनन कार्य से किसी सार्वजनिक स्थल/सड़क/धार्मिक स्थान/वृक्ष आदि को क्षति नहीं पहुँचायी जायेगी।
- 9.6 पदटाधारक को खनन के दौरान पदटा विलेख की सभी शर्तों/खनन नियमों/शासनादेशों/स्थानीय आदेशों का पूर्ण रूप से पालन करना होगा।
- 9.7 पदटा विलेख हेतु विधिकरण शुल्क रु० 300/-लेखाधीर्शक 070-अन्य प्रशासनिक सेवायें, 01-व्यय प्रशासन, 601-सेवायें फीस, 01-की गयी सेवाओं के लिए भुगतान की गयी में, पदटाधारक द्वारा जमा की जायेगी।
- 9.8 शासनादेश संख्या 834/औ०वि०/88-ख/2003, दिनांक 07.01.2004 में उल्लिखित शर्तों का कड़ाई से अनुपालन सुनिश्चित किया जाना होगा।

यदि आवेदक उपरोक्त शर्तों पर 4.184 हेक्टेयर भूमि पर खनिज मैग्नेसाइट/डोलामाइट का खनन पदटा लेने हेतु सहमत हो, तो अपनी लिखित सहमति एवं खनन पदटा विलेख भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, देहरादून कार्यालय के माध्यम से विधि विधिकृत आलेख को भारतीय स्टाम्प अधिनियम की धारा-35 के अनुसार निर्धारित स्टाम्प पर विधिकृत आलेख पर शासन को घोषित करने का कष्ट करें।


(राकेश शर्मा)
अपर मुख्य सचिव।

पृष्ठांकन संख्या: 1334 (1)/VII-1/2014/148-ख/2008, तददिनांकित।

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. महानियंत्रक, भारतीय खान ब्यूरो, प्रथम तल, डी ब्लॉक, सिविल लाईन्स, इन्द्रानगर, नागपुर।
2. जिलाधिकारी, पिथौरागढ़।
3. संयुक्त निदेशक, भूतत्व एवं खनिकर्म इकाई, देहरादून को उनके पत्र संख्या 1207/मु०ख०/214/पिथौरागढ़/खनन/2010, दिनांक 03.09.2014 के संदर्भ में।
4. खान नियंत्रक (उत्तर), भारतीय खान ब्यूरो, आई०बी०एम० कालोनी, आदर्शनगर, अजमेर।
5. श्री जीवन सिंह मल्ल पुत्र श्री लक्ष्मण सिंह मल्ल, निवासी ग्राम जाखनी, पोस्ट व जनपद पिथौरागढ़।
6. गार्ड फाईल।

आज्ञा से,


(जी०एस० भाकुनी)
अनु सचिव।

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, 653, इन्दिरा नगर
कालोनी, सीमाद्वार रोड, देहरादून- 248006
(पर्यावरण, वन एवं जलवायु परिवर्तन
मंत्रालय, भारत सरकार, नई दिल्ली द्वारा
गठित)

दूरभाष: 0135-2763576

ईमेल: selaa.seac.uk@gmail.com



State Level Environment Impa
Assessment Authority, 65
Indiranagar Colony, Seemadwar Roa
Dehradun- 248006
(Constituted by Ministry o
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-2763576
Email- seiaa.seac.uk@gmail.com

E.C.No-159-01(130)/2019

Dated-21-08-2020

To.

Shri Jeewan Singh Mal,
S/o Shri Laxman Singh Mal,
R/o Village Jakhani, Post - Bin, Tehsil & District Pithoragarh,
Uttarkhand.

Sub: Amendment in Existing Environmental Clearance under EIA notification dated 14.09.2006 for Extraction of Magnesite and Dolomite at Village -Dungra, Tehsil & Dist Pithoragarh.

Sir,

This has reference to your proposal SIA/UK/MIN/124062/2019 on dated 5th November, 2019, submitted to the SEIAA for grant of amendment in Existing Environmental Clearance for extraction of Soapstone with proposed production capacity Magnesite 23100 Tonnes/Annum + Dolomite 26250 Tonnes/Annum. The mine lease area is located at Village -Dungra, Tehsil & Dist Pithoragarh with an area of 4.184 Ha. The proposal was considered by the State Expert Appraisal Committee in its meeting held on 25th February, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under: -

S. No	Details	Reply
1	New or Ongoing Site	Ongoing Site
2	Letter of Intent (Valid upto)	Lease has been granted vide letter 1334/II-1/2014/148-KHA/2008, Dated 29 September, 2014 for a period of twenty year
3	Mine Plan (Valid upto)	The mining plan is approved vide letter no. 614(2)/MP-B-228/13-DD, dated 31.07.2013 for 5 year.
4	No. Of Pits	Two
5	Thickness of soil	0.50m
6	Maximum explorable depth	1.0 m
7	Balanced undisturbed agriculture land (in Ha.)	2.558 Ha.
8	Total Mineable Reserve	Enhancement in Production capacity from 6000 TPA to 49,350 TPA as per Approved Mine Plan (Magnesite 23100 TPA + Dolomite 26250 TPA)
9	Estimated Quantity	Magnesite 23100 TPA + Dolomite 26250 TPA
10	Green Belt area (Valid upto)	0.2 Ha.
11	Method of Mining	Open cast semi mechanized with drilling and blasting will be involved
12	Mining Shall be carried out from	From 1673 mRL & 1632.50 mRL Mining shall be carried out from top to down wards
13	Height and Width of Benches	Height of benches shall be kept 3.0m, width of benches shall be kept 4.0m with face shape 75°
14	Slopes and ultimate face slope	70°
15	River/Nullah (Name)	Ram Ganga
16	Project Cost	₹ 15.0 lac
17	CEK Cost	₹ 1.5 lpc
18	EMP Cost	₹ 2.5 lac

14

9. Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
10. Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from upper level to lower level. Mining activity and back filling shall be done simultaneously once space is available.
11. No disturbance to natural drainage system around the mining lease area shall be done. No mixing of wastes is allowed. The dump site shall be kept away from the nearby nallahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. Proponent should construct a retaining wall, along the nallah side, with suitable height to protect soil erosion. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done.
12. The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
13. The project proponent shall regulate and maintain record of the quantity of Magnesite and Dolomite extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
14. There shall be no labour camp in the mining lease area for the labour engaged in mining of soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
15. Proponent should submit surface water quality and ambient air quality monitoring report as committed in EMP, with suitable parameters.
16. Under corporate social responsibility proponent should develop community services such as drinking water, education, housing, sanitation, health, safety and medical facilities, public transportation and communication, social welfare etc.
17. The proponent shall erect eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
18. Minimum 4000 plants will be planted in nearby Van Panchayat first and second year followed by their maintenance in the next three years. The species selection shall be site specific and cater to the demand of the Van Panchayat. The Divisional Forest Officer, Pithoragarh shall ensure the compliance. Besides this the proponent shall develop 5 meter wide dense plantation of shrubs around the mining site.
19. The Geology and Mining department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
20. The project proponent shall formulate a transparent and unbiased procedure for engagement of laborers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
21. The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the 'No Work Zone' in the mine lease area i.e. at least 100mt distance from Nallahs/Water Bodies, bridges, educational institution or structures of historical importance.
22. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
23. The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
24. The proponent shall provide eco-friendly mobile toilets for the workforce at site and shall ensure disposal of solid waste as per the existing provisions/rules/guidelines.
25. The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
26. Photography of the proposed mining site as well as the plantation sites undertaken by the project proponent showing GPS coordinates should be done (preferably using Drone) and submitted to

19	Cluster Certificate	Submitted (there is no Mine site & no cluster formed in the aerial distance of 500 meter in the periphery of the above mine site).
20	Ecological Sensitivity Map	Submitted & No National Park/Reserve Forest/Sanctuary exist within 10 Km radius of proposed mining Area.
21	Coordinates	Latitude: 29° 35' 20.04" N Longitude: 80° 09' 5.07" E

The SEAC after due consideration of relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of Environmental Clearance for the project mentioned above subject to compliance with the EMP and other stipulated conditions. Accordingly after due examination and deliberation the SEIAA hereby accords necessary Environmental Clearance for the project under category B-2 of EIA notification 2006 (as amended from time to time) subject to the strict compliance with the specific and general conditions mentioned below:-

1- General Conditions

1. The mining/extraction of mineral and progressive mine closure should be done as per the approved mine plan.
2. The proponent should provide eco-friendly toilets for the workforce.
3. The mine site should have well demarcated safety zone i.e. mining operation will not be carried out in the vicinity of 100 m from nearby bridges, educational institution or structures of historical importance.
4. The proponent shall undertake afforestation activities in the buffer zone as well as near project site. The afforestation will be done after consultation with local state Forest Department and state Horticulture Department for plantation of wild and horticulture plants respectively. Minimum 4000 plants will be planted in nearby Van Panchayat first and second year followed by their maintenance in the next three years.
5. The mining operation would provide local employment and bring economic benefit to local population.
6. Photography of the proposed mining site (preferably using Drone) should be done and submitted to SEIAA along with half-yearly compliance report.

2- Conditions for operation phase.

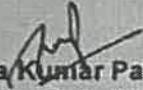
1. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance (EC) and a copy of the EC letter is available with SEIAA, Uttarakhand.
2. The legal status of the mining lease area shall remain unchanged and the Environment Clearance shall remain co-terminus with lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
3. The mining/extraction of Magnesite and Dolomite shall not be done without approved mine plan from designated authority. The mine plan should be revised every 5 years and no fresh mine plan shall be prepared without site inspection by designated authority.
4. The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoining pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining. A safety zone of 7.5 mt (surrounding the mine site) shall be left free from mining.
5. The mining shall be carried out by open cast semi mechanized method without adopting drilling and blasting operation. The use of any electrically driven machinery shall remain prohibited and only hand held tools shall be used for extraction of the mineral. No blasting shall be allowed within 100 metres of habitation and muffle blasting/ rock breaker will be allowed for mining operation during extraction of magnesite & Dolomite.
6. Magnesite and Dolomite mining shall be carried out during sunrise to sunset period only. It shall not involve felling of trees and clearance of vegetation. There shall be no permanent construction at the site except temporary erection of first aid room, office, store, drinking water shed, rest shelter etc.
7. The process of mining and quantity of extractable mineral and subsequently progressive mine closure shall be as per the approved mine plan. The mining operation shall be carried out from upper level to lower level by formation of benching pattern. The maximum height of benches shall not exceed 1.5 mt and ultimate pit slope shall be kept at 45 degrees.
8. The maximum permissible depth for mining of Magnesite and Dolomite shall not exceed 6 meters or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC.

- 14) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
- 15) If it is found that if conditions laid down by the Authority are violated, Authority may cancel your Environmental Clearance.

4- Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1- Mining and Geology department of the State Government should recalculate the maximum production levels and inform this Authority accordingly.
- 2- A study shall be carried out at least in over a year through mines and geology department to avoid over exploitation of mineral, which may adversely affect the dynamics of site. A copy of said study report shall be submitted to the Regional Office of the Ministry of Environment, Forest and Climate Change at Dehradun and SEIAA, Uttarakhand.
- 3- The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 4- Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly and report should be submitted to the Ministry of Environment and Forests, Regional office at Dehradun and SEIAA, Uttarakhand.

In view of the COVID-19 scenario, social distancing at work-place shall be maintained, and such other conditions and safeguard shall be ensured as directed by Government of India, Government of Uttarakhand and concerned District Magistrate from time to time.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

No.-01(130)/2019 dated- as above

Copy for information and necessary action to-

- 1) Secretary, Ministry of Environment, Forests and Climate Change, Gol, Indira Paryavaran Bhawan, Aliganj, JorBagh Road, 3rd Floor, Vayu Wing, New Delhi.
- 2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
- 3) APCCF, Regional office (Central) MOEFCC, 25 Subhash Road, Dehradun.
- 4) Principal Chief Conservator of Forests (Wildlife)/Chief Wild Life Warden, Dehradun.
- 5) District Magistrate, Pithoragarh.
- 6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand, Bhopal pani, The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand
- 7) Divisional Forest Officer, Pithoragarh.
- 8) Member Secretary, UEPPCB, Dehradun.
- 9) Guard File.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

SEIAA and regional office of MoEF&CC, Govt of India at Dehradun along with half-yearly compliance report.

27. Project proponent will strictly comply with EMP/EIA.
28. Project proponent will have to submit EMP/EIA report to Mining Department (Lessee) and Pollution Control Board before getting work order/Consent to Established or Operate.
29. The project proponent shall start the work after submission of approved Mine Plan (from designated authority) to this Authority. In case parameters in the Mine Plan differ from those mentioned in this EC then the project proponent shall seek fresh EC from this Authority.
30. The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>.

3- Entire Operation

- 1) The Environmental Clearance is being granted for mining/extraction of Magnesite and Dolomite in the approved Mine Lease Area. Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) The maximum permissible depth for mining of Magnesite and Dolomite shall not exceed 6 meter or depth of ground water table whichever is less. During first five years of mining lease the depth of mining shall not exceed 3 meters. Mining beyond 6 meters shall be granted after site visit by SEAC. However, Authority may also visit the site in operational phase, whenever it is found to be necessary.
- 3) Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
- 4) Reclamation of the mine lease area shall be through back filling, stabilization and cultivation. The waste and top soil generated during mining shall be temporarily stacked in external dump which will be subsequently vacated and back filled in mined out pits. The waste generated in the area will be backfilled during rains and land made suitable for cultivation. Back filling shall be done in a retreating manner from lower level to upper level. Mining activity and back filling shall be done simultaneously once space is available.
- 5) The dump site shall be kept away from the nearby nullahs/water bodies and maintained at a distance of at least 100 meters. The external dump shall be protected against slide/slip by adopting suitable mechanical and vegetative measures. The construction of toe wall, check dam and planting of grass species/soil binding dwarf species in dump yard shall be done as given in mining plan.
- 6) The project proponent shall undertake transportation of mineral from pit head to road head manually or by mule. Further it shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel-efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standard norms fixed by Central Government/State Government/Hon'ble Courts from time to time.
- 7) The project proponent shall regulate and maintain record of the quantity of Magnesite and Dolomite extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 8) There shall be no labour camp in the mining lease area for the labour engaged in mining of Soapstone. The labour engaged in mining shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 9) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minerals from the mining lease area. The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with relevant Acts/Rules.
- 10) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 11) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 12) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell and also submit six monthly compliance reports to this Authority and regional office of MoEF&CC, Govt of India at Dehradun.
- 13) The SEIAA reserves the right to include additional safeguard measures if found necessary and also to take action including revoking of the EC granted under provision of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sabastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/J-99/2024 / 588

Date : 19/07.2024

REGD. POST

To,
M/s Jeewan Singh Mal,
Khet No. - 4740,4741,4742, 4743, 4744
Vill Dungra, Tehsil- Pithoragarh,
Distt- Pithoragarh.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 8777
CCA (Renewal)

Application no.- 5631680
Date :-28-03-2024

CCA is hereby granted to M/s Jeewan Singh Mal located at Khet No.- 4740,4741,4742, 4743, 4744 Village Dungra, Tehsil Pithoragarh, Dist.- Pithoragarh subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions:-

1. This CCA is granted for the period upto 31-03-2029 and valid for mining of following products with Capital Investment/Net Assets Values ₹48.65 Lacs. :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	Magnesite and Dolomite	49350 MT	Magnesite and Dolomite	49350 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	0.5	0.5

- (ii) Trade Effluent Treatment and Disposal :- Nil

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive septic tank/soak pit as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
Not Applicable						

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager ofNA..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
			Not Applicable

(iii) The authorization shall be in force for the period upto.....NA....

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for mining of magnesite/dolomite through open cast semi mechanized method adoption of Drilling & Blasting process only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

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8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the Specific & General conditions which are as follows :-

Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
3. The Occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
4. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
5. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
6. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
7. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
8. Mining of soap stone only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
9. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
10. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
11. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
12. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
13. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
14. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
15. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
16. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
17. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
18. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
19. The Occupier shall strictly adhere to Approved Mining Plan with Progressive Mining Closure Plan duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.

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20. The mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
21. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
22. Mining and other allied activities shall be carried out such a way so that ambient air quality of the area does not exceed the prescribed limit.
23. The applicant shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.
24. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to, it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.



Dr. Parag Madhukar Dhakate
Member Secretary

Letter No. : UKPCB/HO/Con/J-99/2024/Dated: as above

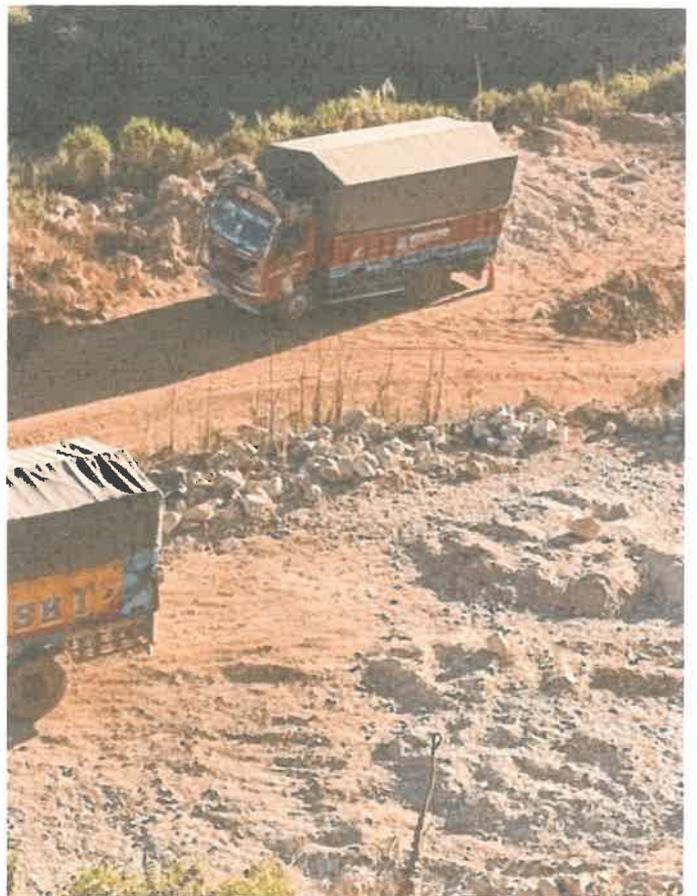
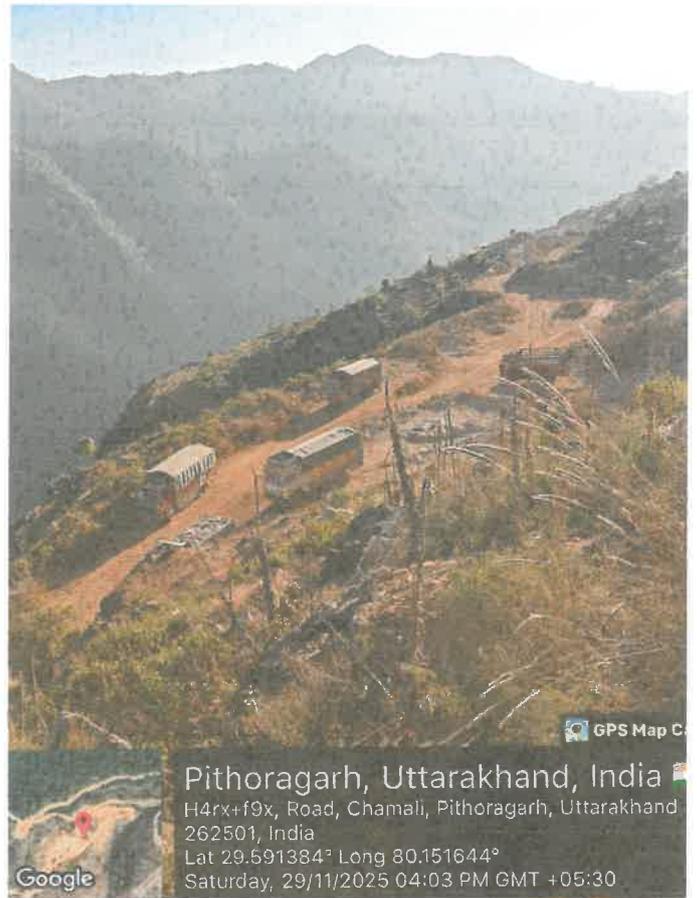
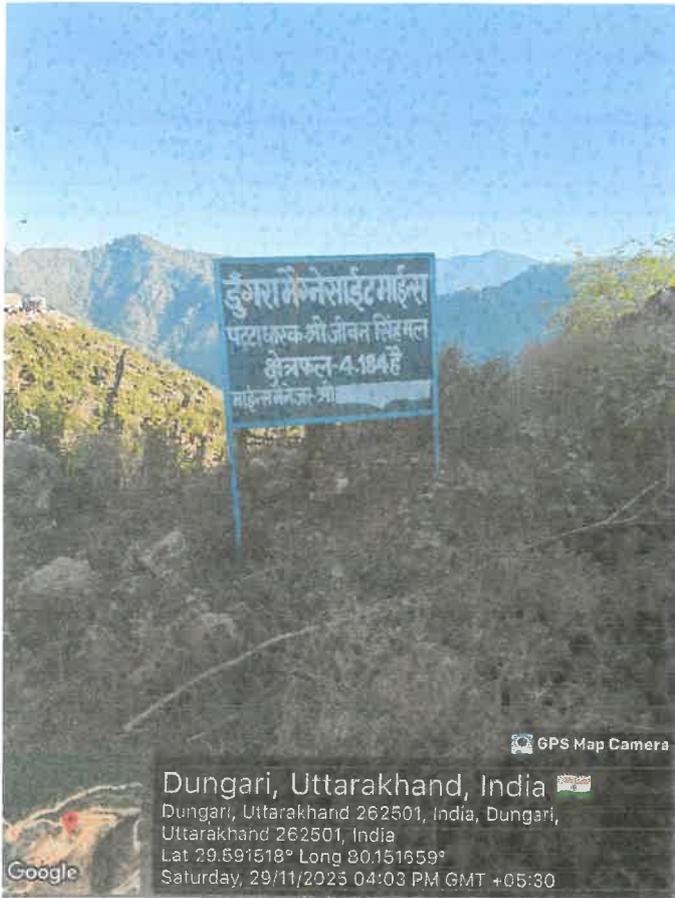
Copy to: Regional Officer, Uttarakhand Pollution Control Board, Haldwani for information and compliance of the same.

MC h



Member Secretary

MC h



2355-1312

03/12/2025

UKPCB

No.

UKPCB



LIFE

Lifestyle For Environment

पत्रांक-यूकेपीसीबी/एच.ओ./मा० 183-665-2024-1424

सेवा में,

1. सचिव, खनन विभाग, उत्तराखण्ड शासन, देहरादून।
2. अध्यक्ष, राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA), उत्तराखण्ड।
3. जिलाधिकारी, देहरादून/हरिद्वार/रूद्रप्रयाग/पौड़ी गढ़वाल/टिहरी गढ़वाल/चमोली/पिथौरागढ़/चम्पावत/बागेश्वर/अल्मोड़ा/नैनीताल/ऊधमसिंह नगर।

विषय- मा० एन०जी०टी० में योजित मूल आवेदन सं० 78/2023 में पारित आदेश दिनांक 08.11.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में योजित मूल आवेदन सं० 78/2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफॉती व अन्य में मै० जे०डी० मिनरल्स द्वारा ग्रा०- बजेता, लहसील- मुनस्यारी, जनपद-पिथौरागढ़ द्वारा खनन के फलस्वरूप हुए पर्यावरणीय मानकों के उल्लंघन पर पर्यावरणीय क्षतिपूर्ति के रूप में मा० एन०जी०टी० द्वारा रु० 6.53 करोड़ की धनराशि आरोपित की गयी है। साथ-ही-साथ मा० एन०जी०टी० द्वारा उक्त मूल आवेदन को निस्तारित करते हुए दिनांक 08.11.2024 के आदेश में पैरा नं० 110, 111, 112 एवं 113 में निम्नवत् निर्देश दिये गये हैं-

110. We also find that in geo-tectonic area i.e. fragile area ecologically, mining activities must not be allowed without proper study of seismic impact on the ecology and environment else the consequences will be very serious.

111. In the present case, District Magistrate, Pithoragarh in a mechanical manner has permitted mining activities and EC has also been granted by SEIAA UK without application of mind as to whether in geo-tectonic sensitive area without seismic study whether mining activities will be probable or feasible or environmentally sustainable or not.

112. In these facts and circumstances, we direct UKPCB, SEIAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of seismology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SEIAA, UK.

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113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisted within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be compelted by 15.03.2025 and all existing mining activvites shall be revisted by the concerned mining authorities accordingly."

इस क्रम में आपसे अनुरोध है कि विषयगत प्रकरण में मा० एन०जी०टी० द्वारा पारित आदेशों का अनुपालन सुनिश्चित किया जाये।

संलग्नक- मा० एन०जी०टी० के आदेश की प्रति।

भवदीय

(आर०के० सुधांशु) मा०प्र०से०
अध्यक्ष

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

प्रतिलिपि- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/
इच्छानी/रूड़की को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

23/12/2024
अध्यक्ष



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46वी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी / एच.ओ. / सा0-183-665 / 2025 / 14 व 1

दिनांक 01.01.2025

कार्यालय ज्ञाप

सा0 एन0जी0टी0 में योजित मूल आवेदन सं0 78 / 2023 दुर्गा सिंह पंवार बनाम राजेन्द्र सिंह डाफौती व अन्य में पारित आदेश दिनांक 08.11.2024 के आदेश में अन्य निर्देशों के साथ निम्नलिखित निर्देश दिये गये हैं:-

112. In these facts and circumstances, we direct UKSPCB, SELAA UK, Principal Secretary, Forest, Environment and Climate Change, Uttarakhand, Dehradun and Principal Secretary, Mining to ensure that no mining activities shall be allowed in such area which comes within geo-tectonic zones like Himalayan Mountain System, Indo-Gangetic Plains, and Peninsular Plateau unless a proper study on ecological and environmental sustainability in such area is conducted by an experts committee comprising of setsmology experts from reputed and recognised institutions and in the light of their observations and recommendation, appropriate decision is taken by SELAA UK.

113. In respect to the existing mining continuing in the State of Uttarakhand in areas which falls in geo-tectonic zones, all such mining activities shall be reviewed/revisited within next 04 months by getting study as directed above conducted through experts committee and thereafter only, the mining activities, if permitted, with or without precautionary conditions, shall be allowed. This exercise shall be completed by 15.03.2025 and all existing mining activities shall be revisited by the concerned mining authorities accordingly.

सा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में Ecological and Environmental Sustainability study कराये जाने तक खनन कार्य हेतु स्थापनार्थ सहमति प्रदान नहीं किया जाये। Study के Outcome के अनुसार वर्तमान में संचालित Mining operation की Consent to operate revisit की जायेगी।

उक्त आदेश तत्काल प्रभाव से लागू होगा।

(डा. पराग मधुकर घकाते)
सदस्य सचिव

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी / पर्यावरण अभियंता / साह0 वैज्ञानिक अधिकारी / साह0 पर्यावरण अभियंता, बोर्ड मुख्यालय, यू.के.पी.सी.बी., देहरादून।
2. क्षेत्रीय अधिकारी, यू.के.पी.सी.बी., क्षेत्रीय कार्यालय, देहरादून, रुड़की, काशीपुर एवं हल्द्वानी।
3. गार्ड फाईल।

सदस्य सचिव